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**IN THE NATIONAL GREEN TRIBUNAL, WESTERN  
ZONE BENCH, PUNE**

**Appeal No. 30 of 2024 (WZ)**

Ramesh Sazo Gauns

**... Appellant**

V/s

Union of India & Ors.

**... Respondents**

**AFFIDAVIT IN REPLY ON BEHALF OF THE GOA  
STATE POLLUTION CONTROL BOARD.**

**MAY IT PLEASE YOUR HONOUR:**

I, Sanjeev Joglekar, Member Secretary (I/C), the Goa State Pollution Control Board, do hereby solemn affirmation, state and submit as under:

1. I am presently working as the Member Secretary (Incharge), of the Goa State Pollution Control Board, and I

A handwritten signature in black ink, appearing to be 'Sanjeev Joglekar', written below the text of the affidavit.

have been authorised to file the present Affidavit in reply on behalf of the Respondent Board.



2. At the very outset, Respondent Board denies all the averments, allegations and contentions raised by the Appellant *in toto*, save and what are matter(s) of record. Nothing stated in the present appeal shall be deemed to be admitted by Respondent Board unless specifically admitted hereinafter.

3. I say that I am filing the present Affidavit-in-Reply for the purpose of bringing certain facts on record before this Hon'ble Tribunal. Nothing in the aforementioned Appeal filed by the Appellant may be deemed to have been admitted for mere want of specific denial. Nothing may be deemed to have been admitted for want of *traverse seriatim*.

4. I say that the Appellant has challenged the Environmental Clearance dated 23.1.2024 (EC) issued by the Ministry of

*dsinc*



Environment, Forest and Climate Change (MoEF &CC) for mining of Iron Ore (3.0 MTPA) in the mine lease area of 478.5206 hectares at Bicholim Mineral Block No.1 of M/s. Vedanta Limited, located at Bicholim Taluka of North Goa, Goa.

5. I say that in so far as the grounds in the present appeal pertaining to the conduct of the Public Hearing for the Bicholim Mineral Block No.1 of M/s. Vedanta Limited, located at Bicholim Taluka of North Goa, Goa, it is stated thus;

- a) The Public Hearing in respect of Mineral Block 1 of M/s. Vedanta Limited at Bicholim was conducted on 11/8/2023 strictly in accordance with the provisions of the Environmental Impact Assessment(EIA) Notification, 2006.
- b) The Public Hearing was conducted at a site located approx. 12 Km away from the village as this was the only feasible site that could be identified for the conduct of the Public Hearing.

*[Handwritten signature]*

- c) The Public Hearing was conducted till such time as all the public present and those who wish to speak were able to do so. In terms of the EIA Notification 2006, the minutes were also finalised on the same date.
- d) The Project Proponent's representative collated all the queries raised to him during the Public Hearing and replied collectively.
- e) The views/ objections/suggestions of all the individuals present at the Public Hearing were considered and recorded the draft minutes were read out and explained to the public in Konkani language and subsequently after recording suggestions/ corrections from the participants present, the final minutes of the said Public Hearing were signed by the District Collector and representative of the Respondent Board.
- f) The participants present at the Public Hearing were requested to file their written views/ objections/suggestions within 7 days to the Respondent Board if desired.



*dsin*



g) The final corrected copy of the minutes as finalised for the Public Hearing was uploaded on the Boards website. Copy of the same is annexed herewith and marked as Exhibit "A-COLLY"

6. I say that upon receipt of the Environmental Clearance dated 23/1/2024 granted by the MoEF to M/s. Vedanta Limited in respect of Bicholim Mineral Block 1, mining unit; the Respondent Board has conducted site inspections and has after following detailed procedures and assessment; granted the said Mine unit Consent to Establish under the Water (Prevention and Control of Pollution) Act, 1974 and under the Air (Prevention and Control of Pollution) Act, 1981; vide order dated 22/02/2024 and thereafter has granted the said mine unit Consent to Operate and subsequent Renewal of Consent to Operate under the Water (Prevention and Control of Pollution) Act, 1974 and under the Air (Prevention and Control of Pollution) Act, 1981 vide orders dated 04/03/2024, 04/09/2024, 02/12/2024 and 15/04/2025.

*[Handwritten signature]*

Annexed herewith and marked as Exhibit 'BColly' are copies of the Consent to Establish order dated 22/02/2024, Consent to Operate order dated 04/03/2024 and Renewed Consent to Operate order dated 04/09/2024 , 02/12/2024 and 15/04/2025.



7. I deny that the Environmental Public Hearing conducted as aforesated, violated established norms.
8. I deny that contents of Ground E of the present Appeal that the protocol for the Public Hearing was designed to suit the convenience of the Project Proponent and the authorities and not the large number of villagers central to the Public Hearing. I deny that any conditions laid down for the Public Hearing were violated.
9. I deny that there was no one present from the Project Proponent at the Public Hearing to explain or respond to issues raised.

*ASR*



10.I deny that the Collector and the official of the Respondent Board sat silently at the Public Hearing with lack of interest.

I say that whatever has been stated herein above is based on the records available in the office of the Respondent Board to which I have access and which I believe to be true.

*Amrut*

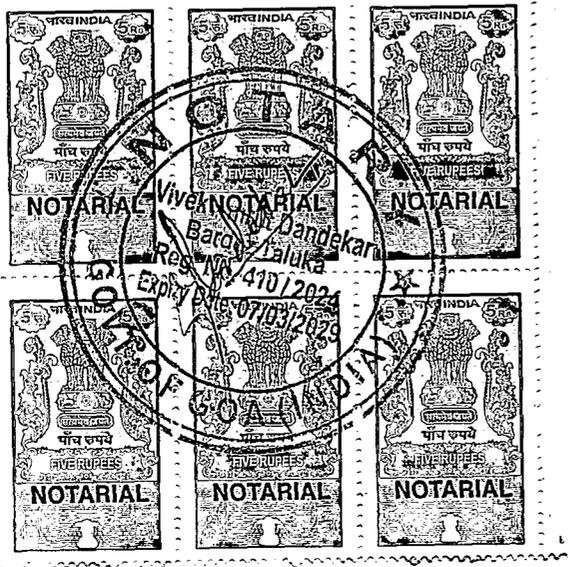
Solemnly affirmed at ~~Porvao~~ Goa

On this 22<sup>nd</sup> day of May, 2025.

*Amrut*

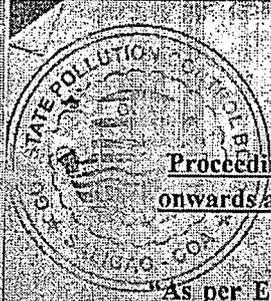
DEPONENT

Member Secretary  
Goa State Pollution Control Board



Solemnly affirmed before me by  
Shri/Smt Sanjeer Shashikant Joglekar  
who has been identified by  
Aadhaar No. 3727 1258 1213  
whom I personally know.  
Reg No 166/25 Dated 22/05/2025

*Vivek Amrut Dandekar*  
VIVEK AMRUT DANDEKAR  
NOTARY FOR BARDEZ TALUKA  
STATE OF GOA (INDIA)



Proceedings of the Environmental Public Hearing held on 11/08/2023 at 10.30 am onwards at Narayan Zantye Multipurpose Sports Complex, Sarvan, Bicholim Goa.

In respect of:

"As per Environmental Impact Assessment 2006 w.r.t. Block I Bicholim Mineral Block with area of 478.5206 Ha located in Bicholim, Bordem, Lamgao, Mulgao, Mayem and Sirigao villages of Bicholim Taluka, North Goa District, Goa for the production of 3.0 MPTA of iron ore by M/s. Vedanta Ltd."

This Environmental Public Hearing (EPH) is conducted as per the revised EIA Notification dated 14/09/2006 (as amended) issued by the Ministry of Environment, Forest and Climate Change, Government of India.

Ms. Mamu Hage, IAS, Collector North Goa and Dr. Mohan Girap, Scientist 'C' of the Goa State Pollution Control Board presided over the hearing.

The hearing commenced at 10.30 A.M. so as to enable the public present to complete formalities of registration as speakers.

At the outset, the Collector North welcomed the public present for the Public Hearing and explained the procedure to be followed during the Environmental Public Hearing.

The public present was requested to express their views/objections/suggestions if any, after the Project Proponent gave its presentation on the proposed project.

It was informed that the views/objections/suggestions made by the public during the hearing would be recorded and forwarded to the Concerned Authority for processing and requisite action on application regarding environmental clearance for the proposed project.

With regard to the Publicity of the Environmental Public Hearing, the Presiding Officer informed that the GSPCB has issued public notices in the newspapers namely; O Heraldo (English), Lokmat (Marathi), Free Press Journal, Mumbai (English), BhangarBhuim (Konkani), informing the general public regarding the date, time, venue, submissions of objections, suggestions, views, placement of EIA reports for reference, etc. The GSPCB has also issued advertisements on local Television/radio channels continuously for 3 days informing general public of the Public Hearing. The local Authorities such as Village Panchayats and Municipalities were requested to give wide publicity of the Public Hearing within their Jurisdiction. Poster/banners were pasted at prominent places and Public were informed through public address system. Thus, enough publicity was given.

The Board was in receipt of reply dated 07/08/2023 from Village Panchayat Mulgao stating that the village Panchayat has conducted joint meeting with Devasthan Committees Mulgao, Communitade committees of Mulgao, Mulgao Nagrik Kruti Samiti of Mulgao and Mulgao Sesa Mining worker with panchayat members of village Panchayat Mulgao on Sunday dated 23.07.2023 in the office of the village Panchayat Mulgao. Regards mining in mulgao village they strongly oppose resumption of mining in mulgao village till the unit fulfill the below mention Point.

*M. Hage*

1. Demarcation of village boundaries active mining lease boundaries & Buffer Zone boundaries to be done in presence of all committees and Village Panchayat Mulgao.
2. Company should exclude houses, Temples, Lakes paddy Fields bhagayatis from mulgao mining blocks as per new mining lease.
3. Desilting of paddy fields should be carry out by company on priority.
4. Pending compensations of famers from 2011 to till date to be release on immediate basis.
5. Priority to be given to mulgao villagers for Employment, the Company should also give preference to mulgao villagers for business opportunities.
6. Mulgao Comunidade is having 2.21 laks sq.mrts area in the said mining block of which lease rent is in arrears from the year 2011.
7. Mulgao comunidad is having three water lakes under Survey No.69/1 & 71/0 which has been filled with mining silt need to be cleaned in original form.
8. Arrangement of smooth flow of water to the kulagars in the area in summer season.
9. Attend and provide solution to the difficulties faced by the ritreched sesa mining worker of the mulgao village.
10. Mining grants to Village Panchayat and Devasthan to be increased.
11. Compensation for houses damaged caused due to operation of mines in the VP Jurisdiction.

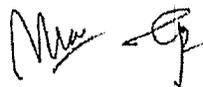
12. Also brings to your notice that villagers require Public information in details with regards mining in mulgao village. We strongly opposed resumption of mining in mulgao village till we fulfill the above Point.

The Board was also in receipt of letter from Mr. Nilesh A. Karbatkar and others stating that, "M/s. Vedanta's representatives are on agriculture campaign in garnering support to the mining project, which has public hearing on 11/08/2023. The representatives have already approached the Panchayats of Sirigao, Pilgao, Mulgao and others for CSR. This is an illegitimate attempt to influence public hearing prior to the scheduled date. This act of Vedanta should be viewed seriously and action be initiated accordingly. There is already a document EIA which speaks all out in support to Vedanta."

Copy of letter dated 24/7/2023 from Mr. Nilesh A. Karbatkar and Others was forwarded to the Addl. Principal Chief Conservator of Forest (C) , and MoEF and CC, Bangalore, for necessary action.

The Board received objections to the Environmental Public Hearing wherein it is stated that,

*"The joint meeting of all the committees with Devasthan Committees Mulgao, Comunidade committees of Mulgao, Mulgao Nagrik Kruti Samiti of Mulgao and Mulgao Sesa Mining worker was held on 08.08.2023 in the office of the village Panchayat Mulgao, with regards environmental public hearing of mining in mulgao*



village. We strongly opposed resumption of mining in Mulgao village till we get clearance on the point raised by us.

This is to inform you that we are in receipt of the EIA Report furnished by you in regards to the Public hearing scheduled on 11<sup>th</sup> August 2023 w.r.t Block 1 Bicholim Mineral Block with area of 478.5206Ha located in Bicholim, Bordem, Langao, Mulgao, Mayem and Sirigao villages of Bicholim taluka for the production of 3.0 MPTA iron ore by M/s Vedanta Ltd.

The said Report is too voluminous with technical terms that we are not able to understand. The villagers are coming and inquiring with us and we are not able to provide them with any satisfactory replies. We were expecting that someone from your department or from Vedanta will come to explain us the report but no one as such has approach us for explaining the said report thousand the villagers.

Moreover we had submitted a letter to M/s Vedanta Ltd raising some concerns related to the village with are quest to be present in the VP Mulgao office on 05/08/2023 at 03:30 pm for clearing the issues raised. However they reached the VP office on 03/08/2023, when the Panch Body meeting was in progress and insisted for sometime. We granted them time and also explained our concerns as mentioned in the letter. They heard to our concerns but did not provide with any concrete solutions and abruptly left the meeting. On 05<sup>th</sup> they submitted a letter to the VP in the afternoon requesting for adjournment of the scheduled meeting later in the meeting.

As there is no awareness and clarification on the said project/ EIA Report neither from the Government nor from M/s Vedanta, we request you to kindly cancel the Public Hearing scheduled on 11<sup>th</sup> August 2023 and re-schedule it only after clearly explaining the content of the EIA Report to the villagers of Mulgao and after clearing our concerns as listed in the letter submitted to M/s Vedanta."

The Board also received supporting representations, wherein it is stated that mining is very important industry of Goa and needs to be started as early as possible. The project will result into lot of positive impacts to the surrounding villages as well to the State. The people are getting benefit from company's CSR projects, which will help earn the livelihood.

The Representatives of the Project Proponent have thereafter made a Power Point presentation concerning the project by explaining the contents thereof in Konkani and then as requested by the Public in English language.

The Collector thereafter invited the public present at the Public Hearing to come forward and submit their views on the project.

The Collector requested the speakers to try to restrict their submissions to 10 minutes each. She stated that speakers will be called upon to speak sequence wise.

Accordingly, the following individuals have submitted views/ objections/ suggestions, which are indicated as under.

*M. G.*

1.	<p><b>Deepak Popkar</b></p> <ul style="list-style-type: none"> <li>• He is the resident of Bicholim.</li> <li>• He stated that he stands here on behalf of resident of Bicholim.</li> <li>• He stated that dust can cause pollution in villages which affects children and old people, which causes cold and other diseases.</li> <li>• He stated that fields, houses get destroyed. Because of this EC should not be granted. He stated that he had filed RTI in Municipality.</li> <li>• The agencies were hired to conduct monitoring. The agency if approved then the report is correct or else it is faulty.</li> </ul>
2.	<p><b>Siddesh Parab, Bicholim</b></p> <ul style="list-style-type: none"> <li>• He is the resident of Bicholim.</li> <li>• He stated that the mine was closed and now reopening.</li> <li>• He stated that all the truck owners etc. are thankful that the mine is reopening as they depend on it.</li> </ul>
3.	<p><b>Nilesh Dhabolkar, R/o of Mayem</b></p> <ul style="list-style-type: none"> <li>• He strongly objects to the operation of the mine, No EC to be granted to the mine.</li> <li>• He stated that he stays 1 km away from the mining lease area.</li> <li>• He stated that the houses in the villages are one and half kilometre away from the mine, water bodies are located within the lease area, however it is not shown in the EIA report. EIA report is false and fabricated.</li> <li>• He stated that the earlier mining activities have impacted our full village.</li> </ul>
	<p><b>Bhimakar H. Pal, r/o Bordem, Bicholim</b></p> <ul style="list-style-type: none"> <li>• He stated that he is from Bordem. He is a farmer.</li> <li>• His parents were also farmers. He stated the land which is inherited from ancestors is destroyed. Governments Subsidies and funds are provided for farmers. Bordem village is a land of farmers.</li> <li>• He requested to conduct a joint survey to see how the land is destroyed.</li> <li>• Tractors cannot be used in the fields as the fields are filled with water.</li> <li>• He stated that he does not get to see the farmers and cannot see the fields.</li> <li>• He stated that there is a Devasthan but it is also submerged in water.</li> <li>• He requested the officials to visit the site and see the problems faced by the villagers of Bordem.</li> <li>• He stated that as he can see the photo of his father but he cannot see him in the same way, he can see his fields in Form I and XIV and not his land.</li> <li>• He stated that he cannot do any agricultural activity because of mining.</li> </ul>

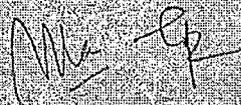


*MS* *SP*

5.	<p><b>Narash Naik</b></p> <ul style="list-style-type: none"> <li>• He is a resident of Kelbaiwada Mayem.</li> <li>• He stated that in ward no.1 and ward no.2 that there are several lakes, Kulagars, springs, water bodies, ponds which are not mentioned in the EIA Report.</li> <li>• There are many ponds in the village which are destroyed due to mining. He stated that he was an employee of Sesa and Vedanta and he has proof of it, but he has been retrenched.</li> <li>• He sought to know how the company retrenched him when it is still in operation.</li> </ul>
6.	<p><b>Prashant Dhargalkar</b></p> <ul style="list-style-type: none"> <li>• He states that he is supporting mining.</li> <li>• He states that Divkar village is totally dependent on the mining company, our all fate is dependent on mining.</li> <li>• He states that because we don't have any other source of income.</li> <li>• He state that if I am unemployed, how will I take care of my children, their studies and their needs, etc.</li> <li>• He further state that Sesa Company has promised many things, it is we people should be united and get it done.</li> </ul>
	<p><b>Pritibha Dhargalkar</b></p> <ul style="list-style-type: none"> <li>• She states that she lives in Bicholim.</li> <li>• She states that since 2012 mining is shut/ closed.</li> <li>• Many people suffered, due to unemployment and shortage of money, etc.</li> <li>• She states that since we don't have income we cannot put our children for higher studies.</li> <li>• So I am totally supporting the mining wants mining activities to resume as soon as possible and youngsters should get employment.</li> </ul>
8.	<p><b>Shrikant Dhargalkar</b></p> <ul style="list-style-type: none"> <li>• He states that He is resident of Lamgao, Bicholim.</li> <li>• He requested to start the Bicholim block.</li> <li>• So, He is totally supporting the mining.</li> </ul>

9.	<p><b>Sanjay Parab</b></p> <ul style="list-style-type: none"> <li>• He stated that he fully supports the mining activities. He requests the mining company to provide employment to all the nearby villagers.</li> </ul>
10.	<p><b>Shailesh Navelkar</b></p> <ul style="list-style-type: none"> <li>• He stated that he fully supports the mining activities as all the people in the villages will get employment.</li> </ul>
11.	<p><b>Sanjay Mandrekar , R/o Lamgaon</b></p> <ul style="list-style-type: none"> <li>• He stated that he supports the mining activities .</li> <li>• He stated that he is stays right next to the mine lease area and that there are no bad effects of the mine to the water bodies or residential houses.</li> <li>• He stated that if the mines starts there will be a lot of employment opportunities in the villages as trucks drivers , canteen facilities etc will get employment.</li> <li>• He stated that around 1000 people are dependent on mining activities.</li> <li>• He requests to start the mine and give employment to all.</li> </ul>
12.	<p><b>Kustulo Pal</b></p> <ul style="list-style-type: none"> <li>• He states that he strongly objects to the operations of the mine.</li> <li>• He stated that from 2003 a lot of mud has come into his field and destroyed the field</li> </ul>
13.	<p><b>Kamlesh Teli Ex Councillor Bicholim</b></p> <ul style="list-style-type: none"> <li>• He states that he strongly supports the operations of the mine.</li> <li>• He stated that employment opportunities will be generated and the truck owners will be benefited</li> </ul>
14.	<p><b>Anand Naik</b></p> <p>He stated that he is happy for the commencement of mining.</p> <ul style="list-style-type: none"> <li>• He has requested that mining should be started.</li> <li>• He states that if mining has to start some criteria has to be followed. In Karnataka the mines are 25 to 30 km away from the residential area.</li> <li>• Mining has to start as it provides employment opportunities</li> <li>• He states that he strongly supports to the operations of the mine.</li> </ul>

	<ul style="list-style-type: none"> <li>• He stated that he was working in the mine and is unemployed now. Hence mining has to start.</li> <li>• But he states if the mining starts no temple, no water bodies, no villages should be destroyed.</li> <li>• He stated that not only the other people but the people living in the area near the mining lease have to be given employment.</li> <li>• He requests the company that if the employers were taken out of the company they should hold talks with the ex workers and come to a solution and take them back in the company as employees.</li> <li>• He stated that the company has to start 100% but nothing should be destroyed or affected by the mining operation.</li> </ul>
15.	<b>Sandeep Gaokar - not present</b>
16.	<b>Shailesh Gaonkar</b> <ul style="list-style-type: none"> <li>• He is a resident of Bicholim.</li> <li>• He stated that there is a mine around his house.</li> <li>• He sought to know whether pollution is caused due to mining industry only?</li> <li>• He stated that that mining company has been taking all the precautions to curb pollution.</li> <li>• He sought to know whether any survey is conducted to know how many people are dependent on mining.</li> <li>• He stated that mining is required in Goa. He supports the project.</li> </ul>
17.	<b>Milind Bharve</b> <ul style="list-style-type: none"> <li>• He supports the project.</li> <li>• He requested to grant the EC as soon as possible.</li> <li>• For the last 10-12 years the people dependent on mining are waiting for it to be started.</li> <li>• He stated that if there are any small issues they can be sought it up.</li> <li>• People can sit together and support mining and solve the problem.</li> <li>• He stated that the State of Goa should be sustainable where ore is available within the State than why it should be imported.</li> <li>• He stated that there will be social benefits due to the mining.</li> <li>• He stated that the EC should be granted to the project proponent.</li> </ul>



18.	<b>Sadashiv Falkar</b> <ul style="list-style-type: none"> <li>• He is a resident of Pilgao.</li> <li>• He supports the project.</li> <li>• He requested to grant EC to the project.</li> </ul>
19.	<b>Franco Sequeira</b> <ul style="list-style-type: none"> <li>• He requested for sustainable mining by proper discussion as it will provide employment to the youth. He supported the project.</li> </ul>
20.	<b>Sudan Govekar, r/o Lamgaon , councillor</b> <ul style="list-style-type: none"> <li>• He states that he strongly supports the operations of the mine activities as soon as possible.</li> <li>• He states that there are 200 truck owners , garage , shop which were depending on mining operation which have been stopped now. However he request to save the temples, village boundaries and water bodies and start the operation.</li> <li>• He thanks the CM for taking a led in the start of mine</li> </ul>
21.	<b>Shailendra Natekar</b> <ul style="list-style-type: none"> <li>• He is a resident of Bicholim.</li> <li>• He supports the project.</li> <li>• He requested to grant EC to the project .</li> <li>• He stated that the workers, villagers and the Government should come together and solve the issues.</li> </ul>
22.	<b>Dinesh Divelkar</b> <ul style="list-style-type: none"> <li>• Mining should start as soon as possible</li> <li>• mining is shut for 10 years</li> <li>• favour of mining as thousand lost their jobs</li> <li>• mining is backbone of small state like Goa</li> <li>• It is required for development</li> </ul>

*M. G.*

23.	<p><b>Manuel Fernandes Bicholim</b></p> <ul style="list-style-type: none"> <li>• He states that he and his family are fully dependent on the mine and he supports the operations of the mine activities</li> </ul>
24.	<p><b>Pradeep Revodkar Mulgao</b></p> <ul style="list-style-type: none"> <li>• He states that He strongly objects to the operation of the mine.</li> <li>• He states that last 50 years he has seen the people cultivating the fields the Mining operations have destroyed the fields, temples, houses and the water bodies and other plantations in the nearby villages.</li> <li>• He strongly opposes the grant of EC</li> <li>• He states that this is dictatorship and not democracy.</li> </ul>
25.	<p><b>Kashinath Shivram Parab</b></p> <ul style="list-style-type: none"> <li>• He is a resident of Barazan wado Bicholim.</li> <li>• He stated that his house is located near the mining pit.</li> <li>• He stated that cracks are developed for his house.</li> <li>• His stated that his company was informed about this for the past 12 years.</li> <li>• He stated that he is going to the company to get compensation.</li> <li>• He stated that the company asked him to submit the Form I &amp; XIV. He stated that he has spent Rs. 50,000/ towards his mutation.</li> <li>• He stated that the slab of his house is leaking.</li> <li>• He requested to company to give a plot whether the company stated that they have taken the loan on that plot, but we will give you compensation however till date no compensation is paid, i have been given the flat in rental bases. I have remained the company to give the payment.</li> <li>• He requested the company to give him tarpaulin but the company did not give him tarpaulin. He stated that the company gives lots but they don't get anything.</li> <li>• He requested the Collector, GSPCB to solve the problems of other workers.</li> <li>• He stated that he wants the company to restarts only after these problems are resolved.</li> <li>• He stated that his application may be considered.</li> <li>• He had asked for the plot however the company stated that they have taken loan in that plot. Hence the company can't give the plot but the company stated that they will give compensation even after 13 months no compensation is paid.</li> <li>• He stated that he had asked for simple tarpolin but the company didn't give the same.</li> <li>• He stated that the company gave him a rental flat and every time he had to remind the company to pay his rent.</li> </ul>



*Manuel Fernandes Bicholim*

26.	<p><b>Nikhil Jan Naik</b></p> <ul style="list-style-type: none"> <li>• Mining will affect natural water bodies/ springs /lakes</li> <li>• will invite disease- cardiovascular/health issues</li> <li>• farms are destroyed by silting</li> <li>• trees which require 10 to 15 years to grow hall be destroyed in 5 mins</li> <li>• possible chances of landslide</li> <li>• no geographical study is done by the authorities</li> <li>• Buddhist caves, etc like worship places shall be affected.</li> </ul>
27.	<p><b>Premnath Hoble</b></p> <ul style="list-style-type: none"> <li>• He is a resident of Bicholim.</li> <li>• He stated that there are around 1500-2000 locals.</li> <li>• Around 40-50 workers are employed out of which some are locals and some are outsiders.</li> <li>• He stated that he wanted the security of his village and not mining.</li> <li>• He stated that there are Buddhist caves in Bicholim.</li> <li>• He stated that the village should be protected.</li> <li>• Villagers were not taken into consideration.</li> <li>• Longao is the lease. Plan has to be there.</li> <li>• Langao village can be developed through tourisms and through mines.</li> <li>• He stated that who has God faith face problem here.</li> <li>• He stated that If you operate after 10 the animals will come to the village and eat the dogs. There is money but it brings tension.</li> <li>• The area is histories, should we destroy it? We should make it tourist and no mining.</li> <li>• He further stated that his brother is working now he is removed. Village is destroyed.</li> </ul>
28.	<p><b>Ganesh Govekar - Not present</b></p>
29.	<p><b>Vasant Gad</b></p> <ul style="list-style-type: none"> <li>• He is the resident of Mulgao.</li> <li>• He stated that people are affected and facing probles.</li> <li>• There is limit of their patience.</li> <li>• He stated that Government should consider everything before given EC.</li> <li>• When Mulgao Village Panchayat received EIA report in Panchayat, it was kept on table. Sarpanch, Panch did not know anything.</li> <li>• If public did not know about it and then how they will place their grievances. 223 houses, 13 temple, Panchayat building, 2 schools, lakes, ponds in Mulgao are not shown in EIA</li> </ul>

	<ul style="list-style-type: none"> <li>• Our village will be destroyed.</li> <li>• We have written to GSPCB: 30% of area of Mulgao is coming within lease. In my tenure 3 times mining collapsed and Sesa has not given mining support. People were injured.</li> <li>• Surface right is not given. The mine should be restored back to original. No water in Kulaghar.</li> <li>• If still it goes again in the same way, I am sure the villagers are not supporting mining.</li> <li>• Workers are not taken for jobs. All the workers are from Dempo Mining Corporation.</li> <li>• Supreme Court Petition was filed; workers went door to door support.</li> <li>• If Mulgao Villagers problems are not solved, remove from lease. If we are not satisfied no EC to be granted.</li> </ul>
30.	<p><b>Pandurang Parab</b></p> <ul style="list-style-type: none"> <li>• Requested GPSCB to restore the earlier damage area by the Sesa Goa and then only grant the EC.</li> </ul>
31.	<p><b>Bhau Gad – Not present</b></p>
32.	<p><b>Gajanan Gaonkar –</b></p> <ul style="list-style-type: none"> <li>• He states that he is a resident of Lamgao.</li> <li>• Mining has effected fields/forests</li> <li>• dust pollution is caused.</li> <li>• Unwanted trees are planted</li> <li>• Springs are destroyed</li> <li>• Fields in the area are affected and no royalty given. They come as and when they want.</li> <li>• Rs. 250 to Rs. 300 is given as compensation which is insufficient</li> <li>• Survey should be made of springs/ lakes</li> <li>• By sitting in ACs cabins won't give the exact picture.</li> <li>• Ignorant about fields and livelihood</li> <li>• For 5 years Sesa never turned up, 6<sup>th</sup> year came and said adopting the village</li> <li>• No company is ready to give in writing about the give and take terms</li> <li>• All said verbally and hence goes unfulfilled</li> <li>• Children of the employees go unemployed after their end in</li> </ul>

	service.
33.	<p><b>Prashant Shiroukar</b></p> <ul style="list-style-type: none"> <li>• He is a resident of Mayem.</li> <li>• He supports the project.</li> <li>• He stated that the mine has been operating for the past 50 years.</li> <li>• He stated that the workers are 40-50 years old.</li> <li>• He stated that decision should be taken considering both sides.</li> <li>• He stated that the workers are jobless.</li> <li>• Further he stated that nobody will support when you are in need.</li> <li>• That the company has given 50% during the past 12 years.</li> <li>• Whereas other companies have taken out people from their jobs.</li> </ul>
34.	<p><b>Ramkrishna Kundalkar – Mulgao</b></p> <ul style="list-style-type: none"> <li>• He states that he used to sell brown rice but now because of the mine there is a loss of revenue.</li> <li>• He states that the walls have been collapsed but they have not done anything about it nor have they repaired the same and given.</li> <li>• He states that their ancestors used to live on farming and plantation as there was revenue generated from the same.</li> </ul>
35.	<p><b>Satyavan Chodankar</b></p> <ul style="list-style-type: none"> <li>• He states that he is a resident of mulgao village.</li> <li>• He states that his 20000sq m area was under cultivation and due to mining he is not able to cultivate the same.</li> <li>• He is having a farm house in Sy. no. 70/1, his retaining wall near his house has collapsed 16 yrs ago 2 times which hasn't been repaired till date.</li> <li>• The company is a liar as they had said they would build a wall of concrete but nothing has been done till date.</li> <li>• The farm house area is 4000sq m in which betel nut plantation and coconut plantation and pepper corn plantation has been destroyed.</li> <li>• 156 m compound wall has been collapsed.</li> <li>• The trenches are not repaired.</li> <li>• 17000sqm paddy field has been destroyed.</li> <li>• Once upon a time he was selling rice for Rs.10 per kg and now the same rice he has to buy Rs.70 per kg.</li> <li>• His house is in the lease area.</li> <li>• When the mine collapsed in 2016, 565 pepper plantations were destroyed.</li> <li>• The company didn't compensate for the same.</li> <li>• He fully opposes for the same.</li> </ul>



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36.	<p><b>Prakash Popkar</b></p> <ul style="list-style-type: none"> <li>• Resident of Lamgoan. Entire village is destroyed.</li> <li>• First do survey and than give lease</li> <li>• I am not opposing mining but because of mining everything will be destroyed</li> <li>• Big machines are being bought by Vedanta</li> <li>• Our village is a agricultural Village</li> <li>• 90% of the Village is farming</li> <li>• First do desilting of farms so that we can cultivate the farm</li> <li>• lakes are destroyed, name of lake is also removed by the company</li> <li>• 1984 first revolt was done and I was sent to jail</li> <li>• I request you to do survey first and than give lease</li> </ul>
37.	<p><b>Vithal Parab – Not present</b></p>
38.	<p><b>Gajanand Mandrekar</b></p> <ul style="list-style-type: none"> <li>• He is the Deputy Sarpanch of Mulgao.</li> <li>• He stated that when the company was operated by Dempo, villagers had no issue, Vedanta has created lot of issues.</li> <li>• He opposes mining activity by the company.</li> </ul>
39.	<p><b>Madhukar Halarnkar</b></p> <ul style="list-style-type: none"> <li>• He Strongly opposes the mine operations.</li> <li>• He states that all the points have been discussed.</li> <li>• He thinks that the company has done a One man show as they have submitted an EIA report without taking the villagers, local people and the farmers and the other committee members into account and have done the demarcation.</li> <li>• He states that the company is a liar as they promised that they will come for discussion in front of a joint meeting with the people of the area, however they didn't turn up for the said meeting of the said day.</li> </ul>
40.	<p><b>Gopal Parab</b></p> <ul style="list-style-type: none"> <li>• He Strongly opposes the mine operations and requests not to grant EC clearance to the mine.</li> <li>• He states that the mining has destroyed the fields and the plantation and the water bodies and the villages in the area.</li> <li>• He states that there is o employment, no land left for cultivation after the mine came into existence.</li> <li>• First there were big fields but now there is no water for the fields and the water table is destroyed completely.</li> </ul>

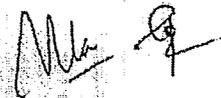
	<ul style="list-style-type: none"> <li>• When the mines collapsed the bodies were washed into his fields.</li> <li>• He states that that the company is a liar and he says everything is done systematically but nothing is done at all.</li> </ul>
41.	<b>Devidas Govenkar – Not present</b>
42.	<b>Ganpat Parab</b> <ul style="list-style-type: none"> <li>• He supports the mining project.</li> </ul>
43.	<b>Shaikh Nisar</b> <ul style="list-style-type: none"> <li>• One issue pertains to workers of the company.</li> <li>• Company had 10-12 years to ensure that the fields in Mulgao Village are cultivated.</li> <li>• He stated that Muslim community in Bicholim i.e. young generation are not given job opportunities by the company.</li> <li>• Idgah at Gaunkarwada has not been supported by the company.</li> <li>• Company should help poor people of the area.</li> <li>• No financial support is given to the Muslim Wada.</li> </ul>
44.	<b>Nilesh Gosavi</b> <ul style="list-style-type: none"> <li>• He states that he strongly supports the operations of the mine activities as soon as possible as he states that the mine has generated a lot of employment.</li> </ul>
45.	<b>Swayam Kamat</b> <ul style="list-style-type: none"> <li>• He is a resident of Mayem</li> <li>• farmers presented their grievances</li> <li>• 12 000 sq meters field is owned by him, herited from his father, but now he cannot ask his sons to step down into the fields as they are thickly layered with mud soil.</li> <li>• 600 farmers are registered and he is representing them and they are affected by this mining.</li> <li>• He said for consultation purpose we are charged by the government and we have to pay consultation fee.</li> <li>• He says matter is pending in court and on the other hand</li> </ul>

	<p>this project is considered.</p> <ul style="list-style-type: none"> <li>• Mayem people are fond of Parboiled rice (Uokde Rice) but in the circumstances it seems to be not possible for getting the seeds</li> <li>• Green Field Project is only in pictures but colour is brown.</li> <li>• If we want to eat Parboiled rice (Uokde Rice), we should give strength to farmers.</li> <li>• He asked to make the farmers strong and than to look into the project.</li> </ul>
46.	<p><b>Tushar Talari</b></p> <ul style="list-style-type: none"> <li>• He states that he strongly supports the operations of the mine activities and requests to start it as soon as possible as he states that the mine has generated a lot of employment.</li> <li>• He states it will provide employment to the truck owners.</li> <li>• There are skilled youth which are waiting for the mines to start as they are unemployed and need employment in the field of mining related area.</li> <li>• When the mining stopped all the students who studied mining related work had to go out of the state inspite of being qualified.</li> <li>• He request for starting of the mine.</li> </ul>
47.	<p><b>Krishna Gadekar</b></p> <ul style="list-style-type: none"> <li>• He is the President of All India Kissan Sabha Mayem.</li> <li>• He stated that a large number of people from Mayem depend on agriculture.</li> <li>• He stated that there are four major water bodies in Mayem. All four water bodies are filled with silt on account of mining activities by the company.</li> <li>• He stated that water shortages for agriculture is caused due to this.</li> <li>• ZAO report is submitted that fields in Mayem are damaged due to mining silt.</li> <li>• Company has dragged more than 600 farmers to the Court.</li> <li>• The effect of granting a 50 years lease to the company on local farmers is not being considered by the Authority.</li> <li>• He stated that the Company does not have a rehabilitation plan.</li> <li>• Further, he stated that continuous mining operation will cause huge water shortages.</li> <li>• He strongly opposes grant of EC to the company.</li> </ul>
48.	<p><b>Chandrashekar Palni</b></p> <ul style="list-style-type: none"> <li>• I am supporting the Block-I project and he further stated that mines should start as fast as possible.</li> <li>• The Trucks should be restarted and given back work.</li> <li>• The Difficulties of every household should be solved.</li> </ul>

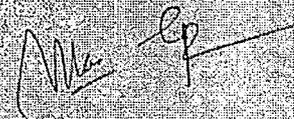


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49.	<p><b>Rutvik Sanjay Mandrekar</b></p> <ul style="list-style-type: none"> <li>• He stated that the mining has stopped in 2012.</li> <li>• He stated that 2.5% mining operational in Goa.</li> <li>• He stated that royalty loss to the Government.</li> <li>• He stated that he supports the mining.</li> <li>• He stated that the lease owner/ mining truck owner/ worker are given jobs through mining.</li> <li>• The truck owners are supported by the mining company.</li> <li>• The truck owners have not given any compensation during tenure of 2012 till date.</li> <li>• He stated that there are profit and losses in the business and start mining in sustainable manner.</li> </ul>
50.	<p><b>Narayan Kharade</b></p> <ul style="list-style-type: none"> <li>• EIA report seems to be more of Advertisement /Publication .</li> <li>• It was informed consent / objective is defied in a EIA, However it is misinformed that Consent has been provided.</li> <li>• He refused to call EIA it is more like Advertisement .</li> <li>• He referred to Office Memorandum MOEF of dated 29<sup>th</sup> October 2014 , which is related to Impact of Mining Activity on Habitations-Issues related to mining project wherein Habitations and Villages are the part of mine lease areas or Habitations and Villages are surrounded by the mine lease area- Regarding, he further requested authorities for the same.</li> <li>• He found that this Green Field Project is just smeared with new face.</li> <li>• If the company does not have re- habitation and resettlement plan than project proponent does not have right to present before public.</li> <li>• He blamed new media for making false propagating.</li> <li>• The productivity of agriculture is affected as certified by agriculture admits compensation has to be given then it moves to collector but in the end nothing happen.</li> <li>• he pointed out the company as videshi (foreign ) it not a swadeshi, the Sesa headoffice is located in London so we cannot call them as swadeshi company.</li> <li>• As CSR activities by companies including the Mining Establishments has become mandatory upto 20% of their financial turn- over, Socio Economic Development of the neighborhood . Habitats could also be planned and executed by the PPs more systematically based on the Need based door to door survey by established Social Institutes / workers on the lines as required under TOR. " R&amp; R Plan / compensation details for the Project Affected People (PAP) should be furnished. While preparing the R&amp;R Plan, the relevant State/ National Rehabilitation &amp; Resettlement Policy should be kept in view.</li> <li>• 2500 Zambia workers represented in UK Court, which judged it as illegal.</li> <li>• He further submitted that he will submit the written submission.</li> </ul>



51.	Sanjay Gaonkar – Not present
52.	<p>Rajesh Vaigankar</p> <ul style="list-style-type: none"> <li>• Mining should be started as fast as possible</li> </ul>
53.	Pandu Kundaikar – Not present
54.	Sandesh Palni – Not present
55.	<p>Uday Saraf</p> <ul style="list-style-type: none"> <li>• He states that he strongly supports the operations of the mine activities and requests to start it as soon as possible as he states that the mine has generated a lot of employment</li> </ul>
56.	<p>Sitaram Walawalkar</p> <ul style="list-style-type: none"> <li>• I am in support of giving EC to this project since we had participated in lot of morcha strike etc to start of this mining in past, so I am confident people will support and Ec will be granted to this project</li> </ul>



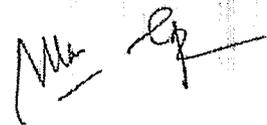
57.	<b>Udesh Mandrekar</b> <ul style="list-style-type: none"> <li>• He expressed grief about a child wanting to study further and states it is not possible as father is mining affected.</li> <li>• The child in future falls in bad company due to mining bandh.</li> </ul>
58.	<b>Nitesh Parab Gaonkar – Not present</b>
59.	<b>Sanjay Pawaskar</b> <ul style="list-style-type: none"> <li>• He states that he strongly supports the operations of the mine activities and requests to start it as soon as possible as he states that the mine has generated a lot of employment. He states it will provide employment to the truck owners .</li> <li>• He states Discussion has to be held on the problems faced by the people.</li> </ul>
60.	<b>Prajal Gaonkar – Not present</b>
61.	<b>Vishwas Thanekar</b> <ul style="list-style-type: none"> <li>• Many people are depended on mining because of this I am in support of this project.</li> </ul>
62.	<b>Dinesh Naik</b> <ul style="list-style-type: none"> <li>• He is a resident of Sankhalim</li> <li>• He starts that mining should be resumed.</li> </ul>



63.	<p><b>Ajay Anant Gaonkar</b>          He supports the mine.          He demands modernisation of education, give employment, legal agreements are required to be made between him and the company</p>
64.	<p><b>Chandra Gaonkar</b></p> <ul style="list-style-type: none"> <li>• I have fully support for the mining Block 1-Bicholim project.</li> <li>• He further requested to start project as earlier as possible.</li> </ul>
65.	<p><b>Ramchandra Popkar</b></p> <ul style="list-style-type: none"> <li>• He is a resident of Lamgao</li> <li>• He states that he is in favour of mining.</li> </ul>
66.	<p><b>Rajesh Parab – Not present</b></p>
67.	<p><b>Sandip Sinari – Not present</b></p>
68.	<p><b>Amit Naik</b></p> <ul style="list-style-type: none"> <li>• He is a resident of Sirsaim</li> <li>• He states that mining dependents for past 23 years. He is in support for mining. He states that he was paid by the Company during its non- operation</li> <li>• He requested that mine should be kept in operation.</li> </ul>



69.	<b>Milind T. Pal - Not present</b>
70.	<b>Santosh Devari</b> <ul style="list-style-type: none"> <li>• He supports the mining project .</li> <li>• He stated that sustainable mining should be carried out in everybody's interest.</li> </ul>
71.	<b>Vaibhav Fadte</b> <ul style="list-style-type: none"> <li>• He states that he strongly supports the operations of the mine activities and requests to start it as soon as possible as he states that the mine has generated a lot of employment.</li> <li>• He states that the problems faced by the people have to be solved and a sustainable mining has to be done.</li> <li>• A lot of people depend on mining and had taken loans previously and when the mining stopped they faced a lot of problems hence he requests to start the mining operations .</li> <li>• He states to protect the temples, houses and the fields of the villages and solve all the problems they face.</li> </ul>
72.	<b>Vithal Gawas</b> <ul style="list-style-type: none"> <li>• I am supporting Block 1 Bicholim</li> <li>• In 2012 mining was closed for past 10 years we are representing the Government to start Mining.</li> <li>• The efforts which we put to start the mining now got result.</li> <li>• Many people say that sustainable mining, he raised the question what is sustainable mining? I feel sustainable mining means all peoples grievances should company resolved by the company.</li> <li>• So I am fully support to the project.</li> </ul>
73.	<b>Sandeep Sinari - Not present</b>



74.	<p><b>Umesh Kadam - Honda</b></p> <ul style="list-style-type: none"> <li>• He states that he strongly supports the operations of the mine activities and requests to start the operation as soon as possible as it will provide employment for the people as the people faced alot of problems when the mining activities were stopped.</li> </ul>
75.	<p><b>Lawrence Braganza</b></p> <ul style="list-style-type: none"> <li>• I am fully support of mining activity at Block I Bicholim</li> <li>• Today we have got one step to start mining by way of Public Hearing.</li> <li>• But I am of opinion that company should look into peoplesgrievances and resolve by the same</li> <li>• Many people is of opinion that Vedanta company is giving false assures but I am disagreeing with the same.</li> <li>• All grievances should go to our company owner Mr.AmitAgrawal he will definitely help us. since during the covid time he supplied with oxygen, he supported education fields.</li> </ul>
76.	<p><b>Babal Shetgaonkar</b></p> <ul style="list-style-type: none"> <li>• He stated that he is in full support of the mine.</li> </ul>
77.	<p><b>Kashinath Mayenkar</b></p> <ul style="list-style-type: none"> <li>• From 2012 Mining was stopped , for 11 years everything was in dark</li> <li>• I am the truck owner and we had seen very difficult time.</li> <li>• So I fullysupport Block I Bicholim Project</li> </ul>
78.	<p><b>Bala Khan Goni</b></p> <ul style="list-style-type: none"> <li>• He states that he strongly supports the operations of the mine activities and requests to start the operation as soon as possible as it will provide employment for the people.</li> <li>• He represents the muslim wada and he request to provide employment opportunities to the people of the community as only one person is provided with employment for the time being.</li> <li>• He request to construct a way which is the biggest problem faced by the community.</li> <li>• He states that he worked for sesa and dempo but he states that when sesa took over there was a huge turnover and the employees were</li> </ul>



	benefitted by teh same, however when dempo was operating the mine no benefits were given to the employees.
79.	<p><b>Sanjay Naik</b></p> <ul style="list-style-type: none"> <li>• Company has never had any of its employees.</li> <li>• He is support of the mining company</li> </ul>
80.	<p><b>Pramod Sawant</b></p> <ul style="list-style-type: none"> <li>• He states that he strongly supports the operations of the mine activities.</li> </ul>
81.	<p><b>Shivdas Gawade</b></p> <ul style="list-style-type: none"> <li>• I fullysupport Block I Bicholim Project, since there is lot of employment issue in the village &amp; EC should be granted.</li> <li>• Many problems are faced by us due to closure of mining activities, like many graduates engineer are unemployed and I feel they should get jobs.</li> </ul>
82.	<p><b>Sameer Kurdikar</b></p> <ul style="list-style-type: none"> <li>• He stated that for the upliftment of village, restoration of employment and to get freed from debts.</li> <li>• He supports mining.</li> </ul>
83.	<p><b>Rajaram Gaonkar - Representative Bicholim Municipal Council</b></p> <ul style="list-style-type: none"> <li>• He states that he strongly supports the operations of the mine activities.</li> <li>• He was a truck member and had taken a loan and faced problems regarding the repayment of the same due to the closure of the mines.</li> <li>• He requests the management to solve the worker problems and to provides business to the truck owners.</li> </ul>

	<ul style="list-style-type: none"> <li>• He states that he has some issues but he has given a written representation regarding the same which may be considered.</li> <li>• He requests that a sustainable mining shall be done.</li> </ul>
84.	<b>Sandesh Sinari – Not present</b>
85.	<b>Sameer Teli – Mayem Bicholim</b> <ul style="list-style-type: none"> <li>• He states that he strongly supports the operations of the mine activities.</li> <li>• He requests to start the operation as soon as possible as it will provide employment for the people as the people faced alot of problems when the mining activities were stopped.</li> <li>• There are skilled youth which are waiting for the mines to start as they are unemployed and need employment in the field of mining related area.</li> <li>• When the mining stopped all the students who studied mining related work had to go out of the state inspite of being qualified.</li> <li>• He request for starting of the mine.</li> </ul>
86.	<b>Subhash Kinalkar</b> <ul style="list-style-type: none"> <li>• I am representing Bicholim Truck Owner as an Association Secretary we have seen many people spoken their grievances but no one has spoken about us. That is effected truck owners who has suffered due to the closure activity of the mining.</li> <li>• No company has supported us or given any compensation during the closure of the mining activity, it is Manohar Bhai Parrikar who had brought Umbrella Scheme for effected truck owners, 138 cases running in the court against truck owners but no one has taken note of the same.</li> <li>• Many times our children ask to complete their wishes but we can not full fill the same because we are in huge loans. Therefore if mines starts we will be very greatfull.</li> <li>• Now sustainable mining if Hon'ble Supreme Court wants to start why this peoples are opposing for the same.</li> <li>• I asked GSPCB to have communication with the Government to relax tax levied on them.</li> </ul>



87.	<b>Azad Kadkade</b> <ul style="list-style-type: none"><li>• He is a resident of Bicholim</li><li>• He stated that he has seen mining from childhood.</li><li>• He stated that the development in the village is solely due to mining.</li><li>• He clarified that the person who claimed that company did not give place has also paid house rent for 10 long years.</li></ul>
88.	<b>Samir Tell- Not present</b>
89.	<b>Premanand Gaonkar - Not present</b>
90.	<b>Vishwajit Chari - Not present</b>
91.	<b>Laximan Gaonkar - Not present</b>
92.	<b>Ladu Mardolkar - Not present</b>

93.	Devanand Parab – Not present
94.	Paresh Ghadi – Not present
95.	<b>Sujay Parrikar</b> <ul style="list-style-type: none"><li>• He supports the mining operation but he states that the youth have done diploma in mine engineering hence he request to provide employment for the people.</li></ul>
96.	Siddhesh Naik – Not present
97.	Sudhir Kamat – Not present
98.	Vaman Gawas – Not present



99.	Riaz Anwar Baig – Not present
100.	Kashinath Mhato – Not present
101.	Sanjay Sawant – Not present
102.	<p><b>Tulsidas Chodankar</b></p> <ul style="list-style-type: none"> <li>• He is a resident of Mayem.</li> <li>• He stated that Mayem is a picturesque village. It has lots of orchards and farming activities during mining the farmers undergo lots of difficulties.</li> <li>• If ever compensation is sought it has to be only through strikes.</li> <li>• Most of the people are directly dependent on mining.</li> <li>• The residents should be given first preference with regards to employment.</li> <li>• Requisite compensation and other facilities are to be given on time.</li> <li>• Mining should be resumed but it should not bring disgrace to the village.</li> <li>• He supports mining.</li> </ul>
103.	Dilip Shet – Not present

104.	Vasudev Gaonkar – Not present
105.	Manohar S. Naik – Not present
106.	Rajan Naik – Not present
107.	<p>Atmaram Tilve- Bicholim</p> <ul style="list-style-type: none"> <li>• He states that he strongly supports the operations of the mine activities and requests to start the operation as soon as possible as it will provide employment for the people as the people faced alot of problems when the mining activities were stopped.</li> </ul>
108.	Mahesh Mhambre – Not present
109.	<p>Surekha Suresh Navelkar</p> <ul style="list-style-type: none"> <li>• She states that she is a resident of Pilgao.</li> <li>• She states that she has an agricultural land in the proposed mining area.</li> <li>• She further states that our agricultural land we want for the future, so she strongly opposes the project</li> </ul>
110.	Krupali Kashinath Parab r/o Barazan wada.

	<ul style="list-style-type: none"> <li>• She states that her house walls got cracks 12 years ago due to mining.</li> <li>• She states that she was promised a plot of 300 Sq meters and 120 Sqmtrs house.</li> <li>• She states that she was later promised by Mr. Patil and Mr. Joshi that she will be provided with alternate land.</li> <li>• She states that they showed her 2 plots at Borda. She states that there was an agreement done w.r.t that land.</li> <li>• She states that later Mr. Joseph Coelho came and said that the land is under the loan and we cannot allot the land.</li> <li>• So, Mr. Coelho showed another place at Dhab-Dhaba (waterfall).</li> <li>• She states that they made false promises for 13 years.</li> <li>• She further states that she approached Municipality and met Shri. Santosh Mandrekar and told him her grievances.</li> <li>• She further states that she approached Honorable Shri. Chandrakant Shetye, the local MLA.</li> <li>• The MLA later called the company and asked them about the situation regarding land allotment.</li> <li>• She states that they informed the MLA that it will happen.</li> <li>• She further met Honorable Chief Minister and discussed about her grievances.</li> <li>• She states that they had made all fake promises that they had sanctioned money but when went to ask, they just ignored us</li> <li>• Hence I strongly oppose the project</li> <li>• In 2014 an agreement was done by Mahesh Patil and Upendra Joshi to give my husband kashinath parab 300 mts land and 120 mts house in it.</li> <li>• And also made an agreement of exchange of deed.</li> </ul>
111.	<p><b>Ncena B. Salelkar</b></p> <ul style="list-style-type: none"> <li>• She States that she is depended on mining.</li> <li>• She wants a mining with proper measures.</li> <li>• she states that her house is just near the plant and near the mining dump.</li> <li>• She states that we are losing our agricultural land due to mining activities.</li> <li>• She states that she is facing the dust every second.</li> <li>• She states that there are many people employed and many are unemployed in our locality.</li> <li>• He states that one of them is her husband, who went on strike for starting of the mines activities.</li> </ul> <p>The Government should give us justice</p>
112.	<p><b>Mohini , Pilgao sarpanch</b></p> <ul style="list-style-type: none"> <li>• She stated that the Vedanta company is a liar.</li> <li>• She stated because of the mining company there are disputes between workers and family members and I</li> </ul>

	<p>request to all to give us justice.</p> <ul style="list-style-type: none"> <li>• She stated the villages, fields the temples are destroyed in other areas and i don't want the same in my village hence I strongly object to the operation of the operation of the mine.</li> </ul>
113.	<p><b>Sunaina Halarnkar – r/o Pilgao</b></p> <ul style="list-style-type: none"> <li>• She Objects to the operation of the mine</li> <li>• She states that the environment is effected due to the operation of the mine</li> <li>• There is dust problems , due to transportation and dumping of the Ore</li> <li>• She states that the water bodies are destroyed</li> <li>• She states that a proper survey has to be done with village committee and the final report has to be shown to the village committee</li> </ul>
114.	<p><b>Priya Dinesh Morajkar</b></p> <ul style="list-style-type: none"> <li>• She states that she fully supports the mining activities and requests to start the mines activities as soon as possible.</li> </ul>
115.	<b>Manasi M. Khautankar – Not present</b>
116.	<p><b>Sushma S. Sufar</b></p> <ul style="list-style-type: none"> <li>• Resident of Dhabdaba.</li> <li>• She stated that she supports for mining.</li> </ul>
117.	<b>Ashwita S. Mandrekar – Not present</b>
118.	<p><b>Anil Salelkar</b></p> <ul style="list-style-type: none"> <li>• He states that he is from Pilgaom.</li> <li>• He states that few days back that a Tiger entered the village eat dogs in the Mulgao Village as the Tigers don't have a place to stay in the forest area.</li> <li>• If this situation remains the same they will start eating the humans.</li> <li>• He further requested all to come at the unloading point and see the dust on the houses, almost all the houses are covered with dust, there is no need of painting the houses in that area.</li> <li>• He states that when he was deployed to operate pollution control machine</li> <li>• He asked his senior as why all machines are placed in particular direction, on which his senior replied stating that we should not get the black paper</li> <li>• We strongly oppose this project till our all grievances like agricultural land and worker issue, etc are not resolved.</li> </ul>
119.	<b>Mukund S. Prabhugaonkar – Not present</b>
120.	<b>Sudesh Vaigankar – Not present</b>
121.	<b>Adv. Ajay Prabhugaonkar</b>



	<ul style="list-style-type: none"> <li>• He opposes the Project.</li> <li>• The mining was operational since 1941.</li> <li>• He stated that the mining was started for production of 1.2 to 3.0 million tons.</li> <li>• He stated that the loading, screening, dumping activities damage the fields / national habitat.</li> <li>• He is the resident of Pilgao Village.</li> <li>• He objects to the word Green field used in the EIA report and this project is destroying the Land, fields and other greenery.</li> <li>• He stated that the EIA report is bogus and faulty.</li> <li>• The EIA report at page no. 148 shows only rats and rabbits. No details of other wildlife animals are mentioned.</li> <li>• EIA report is not based on ground reality.</li> <li>• He stated that recently employment was not given on skilled basis, it was given on compensation basis while doing retrenchment they removed everyone. We want a sustainable mining.</li> <li>• Future of Bicholim Taluka will be decided based on this public hearing. He opposes this public hearing.</li> <li>• He requested to scrap the EIA report. The EIA report has to be as per the actual.</li> </ul>
122.	<p><b>Hanumant Salelkar</b></p> <ul style="list-style-type: none"> <li>• He is a resident of Barazan waddo, Bicholim.</li> <li>• He stated that his ancestors land is destroyed by mine.</li> <li>• He stated that plants spread an area of 2.5 kilometers has destroyed the environment. There was a lake within the mine which has been destroyed due to dumping.</li> </ul>
123.	<p><b>Sakharam A. Pednekar</b></p> <ul style="list-style-type: none"> <li>• He States that he is a Chairman of Mayem Biodiversity Board and various other committees.</li> <li>• We had placed all the grievances before Government</li> <li>• Prior an inspection has to be carried out to check upon damage caused by mines and largely</li> <li>• compensation cases are pending till date.</li> <li>• Technically oppose the project.</li> <li>• We have carried out study and found.</li> <li>• There are 170 birds species.</li> <li>• Questioned the authority, whether the mining companies have fulfilled the terms and condition of lease.</li> <li>• The one who failed earlier cannot be re-considered for fresh lease. Such units, should be blacked listed</li> <li>• Discussion to be conducted at village level, sustainable plan to be prepared.</li> </ul>
124.	<p><b>Ramesh S. Gawas</b></p> <ul style="list-style-type: none"> <li>• He questioned whether the consultants is present here for the Public Hearing.</li> </ul>

	<ul style="list-style-type: none"> <li>• As per the EIA report they are supposed to remain present for the hearing or else there is no meaning for public hearing as they have to answer the issues raised in the public area.</li> <li>• Vedanta Goa was doing copper mining in Zambia, they were thrown out from there for doing illegal mining.</li> <li>• what is green field mining project may be explained.</li> <li>• Vedanta is de-listed from London stock exchange</li> <li>• SC passed judgment saying that they were carrying out illegal mining.</li> <li>• From 2011 -2012 100 Crores are due by Vedanta to the government.</li> <li>• 30 lakhs fine levied by SEBI illegal and misleading.</li> <li>• He challenged if anyone proves the water from pit is rain water or it is ground water.</li> <li>• 60 well water went dry as all the ground water is accumulated in the Sirigao pit.</li> <li>• Dr. Mohan Rao prepared siltation reports of mayem lake. As per the report the Mayem lakes is silted due to mining.</li> <li>• 1:8.39 ratio flooding of Bicholim River and 140 inches rain fall one can imagine how dangerous it will be.</li> <li>• No data given regarding tippers used to match with the production to verify its factuality.</li> <li>• Affected football ground.</li> <li>• Water Body in front of Shantadurga H/S, Surface study is not in EIA. It originates in the mining lease it meets River Bicholim carrying huge silt and emptying it in Mandovi River.</li> </ul>
125.	<b>Dilip D. Kudaskar – Not present</b>
126.	<b>Hanuman Gaonkar – Not present</b>
127.	<b>Ashok Karbe</b> <ul style="list-style-type: none"> <li>• I am resident of sirsai , and I am mining dependent, mines were closed since 2012 all workers have suffered.</li> <li>• We made request to government to start mining activities and also made many representation to Government to know how mining is important to us.</li> <li>• Supreme Court after 9 years passed judgement to start with sustainable mining, so we should welcome this decision.</li> <li>• I am fully in support of mining project.</li> <li>• In 2009 Sesa Goa has purchased this mine and they got hardly one year to run this mining activity, for 50 years back peoples complaints / grievances , we should not blame/ put the Sesa Goa/ Vedanta.</li> </ul>
128.	<b>Ajay B. Gaonkar – not present</b>
129.	<b>Ujwala Uttam Shirodkar</b> <ul style="list-style-type: none"> <li>• She is resident of Mayem.</li> <li>• She stated that the fields are destroyed by the mining.</li> </ul>



	<ul style="list-style-type: none"> <li>• She stated that her orchards land is destroyed.</li> <li>• She further stated that the Mayem lake is destroyed due to mining.</li> <li>• She requested fields and orchards lands should be restored.</li> <li>• She stated that mining should start by restoring the environment.</li> </ul>
130.	<p><b>Ratan Pednekar</b></p> <ul style="list-style-type: none"> <li>• She is a resident of Mayem.</li> <li>• She stated that money is not given to her for 5 to 7 years. The orchards, fields and water pond are destroyed.</li> <li>• She stated that her husband was working in Dempo.</li> <li>• She requested to look into her money matter. She stated that Mamlatdar has not taken any action.</li> </ul>
131.	<p><b>Kanchan Chodankar</b></p> <ul style="list-style-type: none"> <li>• She stated that if farmers believe in sustainable farming than proceed with mining</li> <li>• Mayem is affected at large as it is skipped w.r.t. distribution of fertilizer</li> <li>• Mining maybe restarted if unemployed youths should be given employment and also our agricultural problems are resolved</li> </ul>
132.	<b>Pundalik Pal – not present</b>
133.	<b>Nasir Baig – not present</b>
134.	<p><b>Ganesh Gaonkar</b></p> <ul style="list-style-type: none"> <li>• Resident of Sirgao and is opposing the project</li> <li>• Representation are already given by him</li> <li>• report given by mining company is false, pictures shown during presentation are false, no conditions are fulfilled. Data which is shown is manipulated by the mine owners in the report.</li> <li>• Green field project which is declared is wrong</li> <li>• all five villages are destroyed namely Bicholim, mulgao, Lamgao, shirgao etc. requesting authority to practically come on site and do inspection before granting EC.</li> <li>• the company person should come to their village and tell from where they collected the data. I am the president of Devastan, no one approached me.</li> <li>• 4 temples come within the vicinity of mining area. Mining people told that the retaining wall will be built by them and taps will be provided but nothing is done.</li> <li>• After 3 years gap we approached the mine company but they told that no funds are available. I have all the photographs of the collapsed retaining wall. One day the temple wall will come down due to the landslide.</li> <li>• One mining pit is there near the temple, 50 meters away from the river. No refilling is done in this pit. The depth of river is 3 to 4 meters. The dept of the pit is 25 meters. Because of this pit all agricultural fields are destroyed.</li> <li>• Yearly we harvest 2 types of crops. So, in order to harvest</li> </ul>



	<p>2 types of crops the field should be not be dry, but come to april and may month water is there in field and everything is polluted.</p> <ul style="list-style-type: none"> <li>• Company told they will pay.</li> <li>• Government told they will pay through DMF, but not done.</li> <li>• Area occupied by mining is not their land it is comunidade land</li> <li>• Government asked to produce the land ownership documents, but they failed. The company should produce the Form I and XIV, Property is not theirs than they should not be granted lease.</li> </ul>
135.	<p><b>Dinanant Gaonkar,</b></p> <ul style="list-style-type: none"> <li>• He is a President of Tenant Association</li> <li>• He stated that the EIA Report is prepared in an office and not by ground visits.</li> <li>• Project is specified as Greenfield in report which is false.</li> <li>• Villages have written to the Director of Mines and Geology to exclude Shirigao buildings, Panchayats etc from the mining lease, however the DMG has not replied.</li> <li>• The road used for religious procession is destroyed by the Mining company.</li> <li>• Old survey record shows existence of road used for religious procession yet company denies its existence.</li> <li>• High Court directions to restore fields and only after the High Court Directions fields are restored. This was caused due to Mining company activities.</li> <li>• Issues are pending before Mamlatdars Courts.</li> <li>• When so many issues are pending, I oppose grant of EC and conduct of Mining operation.</li> </ul>
136.	<b>Narendra Prabhugaonkar – not present</b>
137.	<b>Santosh Sawant – not present</b>
138.	<b>Devidas Prabhugaonkar – not present</b>
139.	<b>Anil Naik – not present</b>
140.	<p><b>Anand Gad, Advalpal</b></p> <ul style="list-style-type: none"> <li>• He states that his village is not in Block 1 and is in the other unit of Vedanta.</li> <li>• The mine was closed due to some accident and then it was restarted by the impact it caused.</li> <li>• He states that the Vedanta company is not fit to run the mine.</li> <li>• He states that The company has changed so many names and they always lie to the villagers.</li> <li>• He states that he has 2 field and the company has put dumps in his field.</li> <li>• He questioned why should we not oppose because of some people who are dependents on the mine for their living.</li> </ul>

	<ul style="list-style-type: none"> <li>• There was mining silt which came from the mines and destroyed the nallahs &amp; fields.</li> <li>• There was alot of air pollutions when the mines were in previously in operation but the people were very happy when the mines stopped as the air and dust pollution had stopped.</li> <li>• He states that the picture of the EIA report is all false and fabricated.</li> <li>• He states that He still is fighting the cases his ancestors have filed against the company for his land.</li> </ul>
141.	Laxmikant Gaonkar – not present
142.	<p><b>Sharmila Volvoikar Panch member of pilgao</b></p> <ul style="list-style-type: none"> <li>• She states that she is not against mining but against the granting of EC to the lease for 2.00 MTPA.</li> <li>• She states Dempo was allotted 1.3MTPA EC was granted for beneficiation plant to the mining company</li> <li>• A tailing pond was constructed but still waste enters in the agricultural fields causing destruction to the fields and other land.</li> <li>• There is contamination of water and 60 Hectors of agricultural field was destroyed due to mining chemicals. If the capacity is increased more 1.3 siltation will increase in agriculture land and will destroy the fertile land.</li> <li>• She strongly objects for the mine.</li> <li>• The company needs to employ the 35 nos of employees which were removed.</li> </ul>
143.	Ibrahim Shaikh – not present
144.	Glen – not present
145.	<p><b>Prakash Parab- Pilgao</b></p> <ul style="list-style-type: none"> <li>• He states that he strongly supports the operations of the mine activities as soon as possible as he states that the mine has generated a lot of employment.</li> </ul>
146.	Dr. Govind Parab – not present
147.	<p><b>Raghuvir K. Karbotkar</b></p> <ul style="list-style-type: none"> <li>• He is a resident of Lamgao.</li> <li>• His residence is located within 2 Km from the mining area.</li> <li>• He stated that the destruction which has taken place should be rectified.</li> <li>• He supports the sustainable mining.</li> </ul>
148.	<p><b>Sebastiao A. Rodrigues</b></p> <ul style="list-style-type: none"> <li>• He sought clarification from the project proponent</li> <li>• He observed that application for EIA was 16/03/2023</li> <li>• Baseline data collected</li> <li>• project proponent stated baseline study carried out pre-monsoon which was locked down period of covid and</li> </ul>

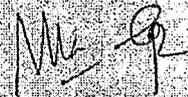
such wrong dates are mentioned

- fresh baseline data has to be created
- fresh PH should be carried out
- The Project is referred as Green Field which is wrong
- He questioned so as to how Dempo Mining Corporation got changed to Sesa Mining Corporation, if so done all the prior liabilities should be transferred to the later company.
- He states that Bicholim is a flood prone area
- He states that 2 scientific studies are done in bicholim river pollution by Rane and Matha of marine science department of goa. North goa disaster management Plan pertaining to mining lease of the project proponent.
- The collector requested copies of these two studies. Both studies were shared on whats app no.9921876712.

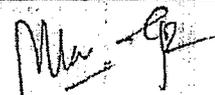
149.

**Abhijeet Prabhudessai**

- He stated that it has been 80 years since lease is granted to this mine
- He stated that the grievances put forth by farmers states that they are not benefited by mining
- He states that the situation of everyone i.e. Farmers, Fisherman, workers etc is helpless.
- He sought to know during the time the mines were not in operation why the loans of the workers were not forgiven if the government was really concerned.
- He pointed out that the major violations in today's public hearing is that the Consultant is not present for the hearing. Hence there is no point in seeking clarification.
- Dr. Mohan, representative of GSPCB, clarified that the consultant will be available to answer the concerns.
- He stated that Dr. Salim Ah Wildlife Sanctuary is within range of 10 Kms.
- The report seems to be fraud
- Fresh lease is clubbed within earlier 5 years and termed as Block-I.
- He requested that the houses coming under the mining lease be skipped out
- He stated that in the name of Greenfield project, the people are deceived.
- He stated that the EIA report falsely points out that area as desert and in future this will give the wrong notion that it was barren.
- Before the commencement of mining, everything in the village should be recorded if not, people will have to leave their homes.
- Things are hidden in EIA. Back waters are to be covered in the EIA report.
- He referred to Dr. Mohan Girap's report on Mayem Lake which clearly points out to the entry of Manganese ore.
- He sought to know the future of the forth coming generation as they



	<p>have more right on these mining areas.</p> <ul style="list-style-type: none"> <li>• He pointed out that 30% of the mining ore which belongs to future generation has been already extracted.</li> <li>• He requested common man to be involved in the study.</li> <li>• He stated that there is no mention of flora /fauna and hydrological life in the EIA Report.</li> <li>• In view of above, he stated that the project has to be rejected.</li> </ul>
150.	<p><b>Manoj Parab</b></p> <ul style="list-style-type: none"> <li>• EIA report submitted is a false report and joke on Goans.</li> <li>• The EIA report contains a chapter on chemical analysis of ore. The report does not mention analysis of 35% of ore sample. This 35% will include heavy metals and rare elements.</li> <li>• The EIA report is being hidden from Goans.</li> <li>• Goa has gold in its ore and mud. This is not mentioned in the EIA report.</li> <li>• Dr. Nandakumar Kamat has done a research on this and submitted a paper on this to Chief Minister and Mining Minister.</li> <li>• Vedanta seeks to export this gold to China.</li> <li>• Research paper of Dr. kamat states that 6-8 kilo of one ton of ore will be gold.</li> <li>• EC states 3 MT of ore will be excavated from mines and as such 20-24 thousand of kilos of gold amounting to 10,000 crores worth of gold will be excavated by the company.</li> <li>• Why is Goa's gold sold to China and benefit not given to Goans.</li> <li>• Research papers of Dr. kamat regarding gold in Goan soil should be referred to.</li> </ul> <p>He demands that a sample of ore should be analyse to prove evidence of gold.</p> <p>He states that mining is required.</p> <p>Government should made it compulsory for the mining company to give jobs for locals.</p> <ul style="list-style-type: none"> <li>• Company is using only 20 ton trucks, Volvo trucks. Locals do not have these trucks. Transport contracts will not be given to locals.</li> <li>• Government is dividing locals for and against mining.</li> <li>• He states that he has worked at a mining company of Vedanta at Codli and it has done huge frauds.</li> <li>• He states that 10,000 crores to be earned by the company should be informed to the Goans, but illegal mining is not wanted.</li> <li>• Huge loss is being caused to the state due to loss of royalty on gold as ore being excavated.</li> <li>• 5 villages in mining lease area have unemployed youths. Human resource mapping is not done by the company in the EIA reports.</li> <li>• Details of jobs to be given to locals is not done. In Mopa, locals have been cheated of jobs by the locals.</li> <li>• In an LAQ government has stated that mining company will only give preference to Goans in jobs in mining companies. It is not a compulsion.</li> </ul>



	<ul style="list-style-type: none"> <li>EIA report does not have a social impact study. He states that company has wrongly submitted that the project is Greenfield. It should have been verified before conducting the hearing.</li> <li>He states that the EIA report should be redone and environment and locals of Goa should be saved.</li> </ul>
151.	Jayesh Walawalkar - not present
152.	Pandu Pilgoankar He supports the mining company
153.	Nilesh Karbotkar - not present
154.	<p>Kishor Ishwar Lokre</p> <ul style="list-style-type: none"> <li>He stated that the Government has removed notification that it is a Green Field Project.</li> <li>He stated that mining is operating from 1941 this is not a green project. And should be taken back.</li> <li>The EIA report is false. The agency has not come on the site and the 3 seasons are not taken into account while preparing the EIA report. Peoples problems are not taken into account the authorities have considered this false report and conducted this public Hearing.</li> <li>If now there are problems for the villages then after 50 years what will be the situation.</li> <li>He requested the collector to tell the MoEF that the EIA the report itself is false. he stated that he was working in the mine once.</li> </ul> <p>He states that it is not a green project and he strongly objects to the operation of the mine. Frsh EIA report has to be prepared after considering 3 seasons data.</p> <p>It is not green project and prepare EIA report is false.</p>
155.	<p>Manohar Shirodkar R/o Lamgao</p> <ul style="list-style-type: none"> <li>The Mining had started from the time of the Portuguese and going on for last 60 years.</li> <li>There are good and bad effects of the mining unit.</li> <li>It has reached the residential area and still why more 50 years are given to the mine. Unit to excavate the area.</li> <li>The company if given 30 years of excavation then the mine will reach the field are the humble request to the GSPCB that before issuing the EC, carry out site - visit and survey along with the mining dept, local villagers, committee, GSPCB.</li> <li>He stated that the EIA report is false.</li> <li>He states that the picture shown is one sided that CSR activities will be taken up by the company but will they executes their promise and who will monitor the issues.</li> <li>He stated that There are Buddhist caves and tourists spot are shown the mining area and this issue has to be taken.</li> <li>We are not against the mining operation but has to be done in sustainable manner.</li> <li>The Union workers were having problems with the company.</li> </ul>

	<ul style="list-style-type: none"> <li>• The temples, the tourist spots and the Buddhist caves are shown in the mining area, the same will be destroyed if the mines are given to operate</li> <li>• We want mining but not at the cost of destruction of our houses, water bodies, fields etc.</li> <li>• The CM. can solve all our problems if he takes the issue personally.</li> </ul>
156.	Vinayak Samant - not present
157.	<p><b>Arun Naik</b></p> <ul style="list-style-type: none"> <li>• Resident of Lamgaon.</li> <li>• He stated that the mine has been existing for a long period.</li> <li>• He stated that the previous experiences showed that environment are effected due to mining. The report submitted by the Project Proponent is one sided.</li> <li>• He requested for a detailed survey to be conducted along with the villagers and also by taking in account of previous experiences.</li> <li>• He stated that mining company has never given justice.</li> <li>• They have never fulfilled their promises.</li> <li>• Mining lease should be given for 30 years, he sought to know why this mining project was granted 50 years of lease.</li> <li>• He sought to know whether this lease is revocable, if not the clause should be added in the lease.</li> <li>• He sought to know whether the report are done considering the period when the mine was in operation or for the last 12 years.</li> </ul>
158.	<p><b>Navin Jan Naik</b></p> <ul style="list-style-type: none"> <li>• He is a resident of Lamgaon.</li> <li>• He stated that he oppose the project.</li> <li>• He stated that the area marked for mining is below 500 meters.</li> <li>• He stated that area which is marked is close to Lamgao and can cause damage to Environment, health safety of locals.</li> <li>• He stated that the mine has an adverse effect on health and our fields.</li> <li>• He stated that the EIA is one-sided mining has destroyed ecosystem.</li> </ul>
159.	<p><b>Gajanan Karbofkar</b></p> <ul style="list-style-type: none"> <li>• He is a resident of Mayem.</li> <li>• He stated that he is in full support of this project.</li> <li>• He requested the Goa State Pollution Control Board to grant the Environmental Clearance.</li> </ul>
160.	<p><b>Sagun Gad</b></p> <ul style="list-style-type: none"> <li>• He requested to start the Mining block.</li> <li>• So he is totally supporting the mining activity to start.</li> </ul>
161.	<p><b>Mansi Kauthankar</b></p> <ul style="list-style-type: none"> <li>• She is a Panch member of Mulgao.</li> <li>• She stated that she oppose the project.</li> <li>• She stated that the ELA is given to Village Panchayat.</li> </ul>

	<ul style="list-style-type: none"> <li>• She stated that the report is not explained to the people.</li> <li>• Temples, fields which will be destroyed should be checked.</li> <li>• The company was called for a joint meeting in the Panchayat but they sought for police protection.</li> <li>• She stated that the people questioned them during the gram sabha.</li> <li>• She stated that the government should think about the welfare of the people.</li> <li>• She stated that the job is required, food is required but not of the cost of their lives.</li> </ul>
162.	<b>Anil Nagvenkar</b> <ul style="list-style-type: none"> <li>• He states that he is from Bicholim.</li> <li>• He states that he is very grateful to Chief Minister and MLA for starting of mining activity.</li> </ul>
163.	<b>Ajay Shetkar</b> <ul style="list-style-type: none"> <li>• He states that he is a resident of Mayem Village.</li> <li>• He states that his main grief is about unemployment, if mining is started then our main problem will be resolved.</li> </ul>
164.	<b>Suresh Kudaskar</b>
165.	<b>Vivek Kudaskar</b> <ul style="list-style-type: none"> <li>• He is a resident of Mayem.</li> <li>• He supports the project.</li> <li>• He requested to grant EC to the project.</li> </ul>
166.	<b>Mohan Parab</b> <ul style="list-style-type: none"> <li>• He states that he requests the Government to start the company as soon as possible.</li> <li>• He strongly supports the project.</li> </ul>
167.	<b>Satish Sutar</b> <ul style="list-style-type: none"> <li>• He states that he strongly supports to the operations of the mine.</li> <li>• He stated that employment opportunities will be generated and the truck owners will be benefited.</li> </ul>
168.	<b>Govind Ghatwal</b> <ul style="list-style-type: none"> <li>• He states that he is a resident of Shirgao.</li> <li>• He supports the company.</li> </ul>
169.	<b>Shankar Rawale</b> <ul style="list-style-type: none"> <li>• He states that he strongly supports the operations of the mine as soon as possible.</li> </ul>
170.	<b>Swapnesh Sheldekar</b> <ul style="list-style-type: none"> <li>• He states that he is placing objection on granting of EC to M/s Vedanta Ltd for starting of Block I Bicholim Mineral Block.</li> <li>• He is a resident of Mulgao Village and the Chairman of Bio Diversity from his Village.</li> <li>• He states that the EIA report is prepared without consultation or taking local knowledge of the people into consideration.</li> <li>• He states that no one has approached their village to collect</li> </ul>

	<p>the baseline data.</p> <ul style="list-style-type: none"> <li>• He states that the data collected is inaccurate, unreliable.</li> <li>• He states that no authority is aware of any person visiting the village for collection of the data.</li> <li>• Data collected from buffer zone .</li> <li>• The data provided in the EIA report is not accurate and appears to be fabricated.</li> <li>• False data is given in the report .</li> <li>• Temples, caves, Lakes etc does not find mentioned in the EIA report.</li> <li>• Entire study to be redone after taking into consideration biodiversity committees and local bodies and then conduct public hearing.</li> </ul>
171.	<p><b>Vinod Naik - Pirna</b></p> <ul style="list-style-type: none"> <li>• He states that he strongly supports the operations of the mine as soon as possible.</li> </ul>
172.	<p><b>Shrikant Karbotkar</b></p> <ul style="list-style-type: none"> <li>• He states that he strongly supports the operations of the mine activities.</li> <li>• He requests to start a sustainable mine without hurting the sentiments of the villagers.</li> </ul>
173.	<p><b>Prashant Kinalkar - Mayem</b></p> <ul style="list-style-type: none"> <li>• He states that he strongly supports the operations of the mine activities.</li> <li>• He states that he has his vehicles in the area.</li> <li>• He request company should take into the confidence all the truck owners and other people who they used to provide benefits monetary and others into confident and start the mining operation as soon as possible.</li> </ul>
174.	<p><b>Prakash Naik - not present</b></p>
175.	<p><b>Navnath Jannaik</b></p> <ul style="list-style-type: none"> <li>• He is the resident of Lamgao</li> <li>• Production of supari has decreased due to mining .</li> <li>• the cost of fertilizers is more than the input they get from the produce</li> </ul>
176.	<p><b>Sumit Talawnekar - Mayem</b></p> <ul style="list-style-type: none"> <li>• He states that he strongly supports the operations of the mine activities as soon as possible.</li> <li>• He states that he is a Truck owner and his land is next to the mine lease area.</li> <li>• He states that he is unemployment and no one came to his aid when the mines were shut down.</li> </ul>

177	Khemlo Sawant – Not Present
178	<p><b>Pravir Prabhakar Fadte</b></p> <ul style="list-style-type: none"> <li>• He states that he has inwards Goa Foundations' application in Collector office yesterday on 10-08-2023</li> <li>• The necessary environmental information and data which are required to be produced in response to the TOR are missing from the draft EIA document. The suppression of necessary information has been achieved by claiming that the Mining Block is a "Greenfield project". Such a characterization of what is clearly accepted. The Mining Block has been operated from inception as a series of five leases (TC 11-15/1941) neighbouring each other in a straight line, and thereafter amalgamated lease is the relabelled "1-Bicholim" and has the same boundaries.</li> <li>• These 5 leases before and after amalgamation have been in operation since 1941, and have been operated by a variety of actors, including Dempo Mining Corporation and Sesa Mining Corporation Ltd. SMC is a wholly owned subsidiary of Vedanta Ltd., which is now assigned this mineral block. The production data of the 5 leases, from 1941 to 2012, is available in public domain. The leases were also operated between 2015 and 2018 by SMC /Vedanta. In normal and legal terminology, such a mine site could never been cauterised as a Greenfield project for the purpose of obtaining Environmental Clearance.</li> <li>• The important thing to emphasis here is that the wilful characterisation of the project site as a "Greenfield" project has been relied upon to withhold data and the past record of this project proponent (PP) required to be made part of the draft EIA and to the public. This includes the environmental data collected since the lease started operation in 1941 as well as studies by academics and entities like NEERI, which data and information must be used to understand past impacts so as to foresee future impacts.</li> <li>• There are people who have their own grievances and hence has to be give sufficient time to place their grievances and requested to adjourn the public hearing as EIA report has suppressed basic data. If series of 5 leases which are amalgamated to single number.</li> <li>• The investigation report of assessment of depletion of ground water sources and land degradation in Sirgao Village, and mitigation Measures by National Environmental Engineering Research institute under Council of Scientific &amp; Industrial, Nagpur dated 16/06/2008 in PIL No. 1/2008 was submitted to the Hon. High Court of Bombay at Goa in which it clearly shows the worst condition of natural water sources and other issues are mentioned in it. Why this report was not included in the draft EIA. Copy of the report is submitted to Goa State Pollution Control Board.</li> <li>• He requested the Collector to personally visit the mining lease areas and do the surveys of the critical conditions of the people living there and requested to re-schedule the Public Hearing.</li> </ul>



*Mr. P. Fadte*

179.	Narayan Sawant - not present
180.	Hanumant Malik - not present
181.	Vallabh Parab - not present
182.	<p><b>Vinod Mandrekar</b></p> <ul style="list-style-type: none"> <li>• He States that he strongly opposes the mine lease.</li> <li>• He States that he wants to seek clarification from the Project proponent.</li> <li>• He questions how many people are employed from the core mining belt.</li> <li>• He States that the most important thing is roti kapda and makan.</li> <li>• He States that if roti is provided but their homes are taken</li> <li>• He requests the GSPCB to excluded the houses and demarcate the area.</li> <li>• He wants clarification whether the GSPCB, have visited all the villages.</li> <li>• He States that there are govt primary schools in Mansgao Mulgao which is not mention in the report.</li> <li>• He States that he visited the school today and the same is operational but the GSPCB nor Project Proponent has visited the school.</li> <li>• He States that the mining lease boundary in my village mulgao, there is no drainage system which has to be taken into account.</li> <li>• He States that he wants a detailed report what activities are proposed in the unused area as the same are not mentioned by the Project Proponent.</li> </ul>
183.	<p><b>Kalidas Kavlekar</b></p> <ul style="list-style-type: none"> <li>• He is from Mayem Village. The EIA report is erroneous. It is not known as to who and when survey is conducted.</li> <li>• Several complaints against the mining go unattended. Likewise many cases are pending before Mamlatdar which are unsolved.</li> <li>• There are 167 water bodies mayem lake not shown on the EIA report.</li> <li>• Heritage sites are omitted. He requested that proper survey be conducted and then processed EC.</li> <li>• Ancestors houses not shown or mentioned .</li> <li>• Latambarcem / Mayem details not given.</li> <li>• If mines can give justice to everyone than they can definitely proceed with lease mining project.</li> <li>• No representative present from mine.</li> <li>• Lots of dust pollution due to mines which is creating air pollution in the area.</li> <li>• GSPCB should take everyone into confidence and the same presentation should be presented before the villagers.</li> </ul>
184.	<p><b>Rohan Shirodkar</b></p> <ul style="list-style-type: none"> <li>• He strongly objects to the operation of the mine.</li> <li>• He states that the EIA report has not reached him.</li> </ul>

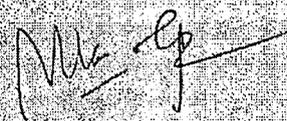
	<ul style="list-style-type: none"> <li>• The presentation given states that there are 200 houses which are illegally demarcated.</li> <li>• There are archaeological protected sites which are there in the lease area.</li> <li>• He states that no local person or farmers were taken into consideration while preparing the EIA report.</li> <li>• Our houses temples, villages have to be taken into account before commencing the mining operations.</li> <li>• Previously only few were given employment because their houses were effected. And now there are taken out of employment. Their problems have to be solved first.</li> <li>• Their he requests the company to solve their problems first.</li> </ul>
185.	<p><b>Bhagwant Gaonkar</b></p> <ul style="list-style-type: none"> <li>• He is a resident of Mayem.</li> <li>• He stated that his house is within 3 kms.</li> <li>• He supports the mine</li> </ul>
186.	<p><b>Trupti Gad</b></p> <ul style="list-style-type: none"> <li>• There are different committees in our villages and all the committees had come together and a draft had been put up with all the problems faced by the villages of the area.</li> <li>• She states that the temples, houses, fields are in the lease area.</li> <li>• She states that 2 times the mine had collapsed and they had to face a lot of problems.</li> <li>• She requests to first solve the problems of the villagers affected by the mining operations and then start the mine.</li> </ul>
187.	<p><b>Ranjana Chodankar</b></p> <ul style="list-style-type: none"> <li>• She states that there are big trees which have been grown in our area and which have to be cut down and the area has to be cleaned.</li> <li>• She states that the area has to be cleaned as there are crocodiles there.</li> <li>• She states that no employment is given to our children.</li> <li>• She states that mining has destroyed everything.</li> <li>• She requested the company to first solve the problems of the people and then start the mining activities.</li> </ul>

**Clarification sought from the Project proponent by;**

Clarification sought from the Project proponent / EIA consultant by; The consultant was requested by the Chair to provide short summarised response to the queries.

1. Shri. Swapnesh Sheldekar

- a. He sought to know the exact duration for which the baseline data was collected by the consultant for incorporating in the EIA report.



The Project proponent has stated as follows;

The baseline data initially collected in the year Oct, Nov, Dec 2020, since the data validity was nearing expiry on Sep 2023, the baseline data was again collected from March to May 2023.

- b. How is it that the consultant representatives have not been seen or identified by the local villagers during the exercise of collection of baseline data in the village of Mulgao as claimed to be carried out by the Consultant.

The Project proponent has stated as follows;

It is a sample survey and the sampling team has collected the baseline data.

- c. Does the Consultant possess photograph of the Leopard clicked during the process of data collection?

It is clearly mentioned in the Draft EIA report that the information of presence of Leopard was provided by locals i.e. secondary data. The detailed List of Flora and Fauna is provided in Chapter 3

- d. There was no mention of forest in Muogao Village in EIA report, how is this possible when across the boundary of village of Mayem is shown to have forest in the EIA report and also how can this be possible when there are two temples located in the village of Mulgao dedicated to the Goddess of Forest (Dhaktivan Devi and Vodlivan Devi).

The Project proponent has stated as follows;

The is no forest land within the Mineral Block and the same is confirmed by the state govt.

- e. The EIA report does not mention the presence of large number of water bodies and temples in the Village of Mulgao. How is this possible?

The Project proponent has stated as follows;

Only major temples like lairai temple is mentioned in EIA. However there are several such temples in the habitation for which a buffer of 50 m from the habitation is mentioned. There are no natural water bodies within the mineral block. As per the information there are settling ponds which were developed or constructed by erst while mining company.

- f. The existence of archaeological site that is 2500 year old Buddhist caves at Lamgao are not been mentioned in the EIA report. How is this possible? The Project Proponent is requested to include this in the report.

The Project proponent has stated as follows;

Yes we will incorporate in final EIA

- g. Project proponent was questioned as to how the consultant being qualified has classified this project as a Greenfield project knowing fully that it is a Brownfield project.

The Project proponent has stated as follows;

The mine is a fresh grant through auction regime by state govt for which LOI is issued to Vedanta Ltd. As per the MoEF EAC minutes of meeting, in case of LOI grant it is classified as green field.

- h. With reference to table 2.3 at page no. 15 of 600 of the EIA report, Consultant was requested to clarify as to the feasibility of the figure of 17.05 of Free Feasibility Mineral Resource which requires washing as the mine does not have facility for washing.

The Project proponent has stated as follows;

Clarified that it is not a proved reserve and will have to undertake further exploration to prove the same.

- i. Based on the reserves as stated at Table 2.3 at page 15 of 600 of the EIA report can the Project Proponent windup operations in 10 years?

The Project proponent has stated as follows;

No

- j. With reference to a corrigendum dated 06/06/2023 issued by the DMG putting a gap of 40 trips per hour on the road on the company, the Company will not be able to transport more than 1 million tons per annum. The Project Proponent was requested to clarify.

The Project proponent has stated as follows;

The above referred notification is for auction ore only.

## 2. Shri. Ramesh Gauns

- a. According to EIA the Consultant visited 68 places out of which 58 are the villages having Gram Panchayats. And the Gram Panchayat maintains biodiversity register based on the Biodiversity Act. Whether the consultants approached gram Panchayats to go through the register to find out the Biodiversity of the Village.

**The Project proponent has stated as follows;**

No.

- b. They studied the surface water but did not study the surface water of the water body flowing in front of Shantadurga School and which emerges from within the mining lease carries lot of silt then meets the River Bicholim and empties into Mandovi River. It is a pollution of water body is concealed.

**The Project proponent has stated as follows;**

**The same nalla flows and mixes with the Bicholim river and Upstream and downstream of the Bicholim is collected.**

- c. The water in the pits according to EIA report is stated that pit water is rain water. But when the study is carried out the main period of summer in the month of March, April and May, the pits are full of water in the month of May. The colour of the water clearly states that it is ground water and not rain water.

**The Project proponent has stated as follows;**

**The rainwater is channelised in to the mine pits and as per the hydrogeological survey there exists bands of impervious layer comprising of Phyllite and clay and hence there is no ground water seepage. However the project proponent will take approval form Water resources Dept for pumping of the rain water/ ground water accumulated in the mine pit.**



d. He sought to know whether the wells have been studied from Mulgoa, Mayem, Bicholim, Lamgao, as wells are the indicators of ground water and they should have checked the levels of well water in the month of May not to give any scope to the company that the drying of wells is not because of them. The study would have provided a substantial evidence against the Company to refute on the perennial fresh water in the wells.

**The Project proponent has stated as follows;**

All villages mentioned above is covered.

He asked for the gradient of the mining area as the top most point of this area is 169 meter plus a huge waste generated to a tune of 1:8.39 tons based on the annual production of 3 million tons the waste generated will be 2, 51,70,000. Therefore, the gradient is very high to ration. The gradient to was very much important because no mechanism can stop a huge silt moving out of the mining lease when entering into River Bicholim which is connected to the mining lease precisely to the lake which is sy. No. 25/1. The stream is as of now heavily silted used for fishing purpose in the town it self. Everything is wiped off.

**The Project proponent has stated as follows;**

The gradient of Dumps is provided in the EIA report. The EIA also contains the environment protective measures which will be carried out for dump stabilisation.

e. Mayem lake is used for surface water study but the 2 springs have gone completely dry because of the pit which has gone deep at Dhabdabha resulting in the depletion of water level of these 2 lakes goes low in the month of May.

**The Project proponent has stated as follows;**

There is no connection between the mine pit and mayem lake. A detailed hydrogeology study is provided as part of EIA.



*Mr. G*

f. Then there are lakes in Mulgao and Lamgao. Among these there are 6 lakes are in Mulgao and 7 lakes in Lamgao according to the RTI sought from the Mamlatdar of Bicholim on 01/07/2009. The total area of all these lakes comes to more than 27,000 sq. mtr which is nearly 3 hector of the land. All these lakes are totally silted which once upon a time feed the agriculture in Mulgao, bittlenut plantation in Mulgao so also in Lamgao. All these lakes find no place in the EIA report. One of the lake in Lamgoa belong to Government having 3375 sq. mtr. This fact is defeated by the company instead they claim it to be their tailing pond. The same lake was used for Ganesh immersion and now no immersion takes place in the tailing ponds.

**The Project proponent has stated as follows;**

All the water bodies within the bufferzone are covered under Landuse pattern under chapter 3 of EIA

g. A number of tipper/trucks is missing in EIA which would have helped to calculate actually the ore is transported and thereby can be matched up with the production as given in the EIA report.

**The Project proponent has stated as follows;**

Covered under Chapter 4 pg No.129

Shri. Vinod Mandrekar

a. There is a Government Primay school located at Manasbhag Mulgao which is operational as on 10/08/2023. This school is located within the mining lease/core are of the proposed project. However, this school is not mentioned any where in the EIA report. The Consultant is requested to clarify this point.

**The Project proponent has stated as follows;**

We will reconfirm regarding this additional school in Mulgao, Manaswada and functionality of Govt Primary school shall be included. However a sufficient buffer zone will be maintained towards habitation.

- b. In the EIA report there is a mention of unused area (refer Map on page 262 of the detailed EIA report). Consultant is requested to clarify as to the meaning of the term unused area. Further, consultant is specifically requested to clarify as to whether unused area in the EIA that includes the residential areas in the unused area. If not the Consultant should give a specific undertaking in this regard whether it will be used in the future.

**The Project proponent has stated as follows;**

The residential area is included in unused area as per existing available exploration data. 50 meters buffer zone will be maintained from the residential areas/houses in the village of Mulgao.

**4. Shri. Pravir Phadte**

He raised the following queries for clarification by the Consultant of the Project Proponent,

- a. Do you think that your draft EIA report can be understood by common people without any awareness programme about it? Or what are your suggestions to enable common people /illiterate people to understand this EIA report?

All the procedure stipulated in EIA notification is followed.

- b. The amount time taken by you to prepare this EIA report?

How is it that though the TOR for the project was granted on 16/06/2023 the draft EIA report was signed on 20/06/2023 by the Mining Engineering Services Consultant, M.S. Raju.

**The Project proponent has stated as follows;**

The work of EIA was started basis the standard TOR issued by the MoEF and CC and the baseline was carried out from march to may. Although the TOR was issued on 16th june, the minutes of meeting including all the points was received earlier and the EIA work was continued and completed.

- c. Explain in detail how the Consultant has classified this project as a Greenfield project?



**The Project proponent has stated as follows;**

**Explained earlier**

Why has the MoEF terminology not been explained in the EIA report? EIA is prepared based on the TOR issued

d. Why was the detailed EIA report not explained to the public/ awareness regarding the same not done by the Project Proponent when keeping the report with the Local Panchayat. How does the project Proponent expect the detailed EIA report to be understood by the Public present for today's hearing only on the basis of short Power Point Presentation made today?

**The Project proponent has stated as follows;**

**Explained earlier**

e. As the time to seek clarification is being restricted to 5 minutes; it is requested that the written submissions submitted to the Collector's Office on 10/08/2023 by The Goa Foundation should be clarified by the project proponent now. Copy of the submission is handed over.

**The Project proponent has stated as follows;**

**All the issues raised during the PH will be addressed in the final EIA**

**Dr. Sebastiao A. Rodrigues, Convener of Bharat Mukta Morcha (Goa State)**

a. Regarding baseline data presented in EIA, so I want to know periods of data collections. Because the consultant Raju has stated that he had collected data upto September, 2020. When I questioned on that on this subject Mr Raju informed that indeed baseline study was upto September 2020.

**The Project proponent has stated as follows;**

**Explained earlier. The base line data was done during mar to may 2023.**

b. Regarding project proponent application dated 16/03/2023 seeking TOR, wherein it is mentioned that the period of baseline data collection as from 01/10/2020 to 31/12/2020.

**The Project proponent has stated as follows;**



explained earlier

c. October 2020 to December 2020 there was covid-19 lock down in Goa. Did company carry out baseline data collection during lockdown period?

The Project proponent has stated as follows:

Yes, explained earlier. The data was again collected afresh during march to may 2023 which is considered in EIA.

d. When TOR requires baseline data collection of three non monsoons in a year, why baseline data was collected only for one season of march to may 2023?

The Project proponent has stated as follows:

Mr. Raju answered that only one season data is required. I mentioned that PP has admitted for tweaking TOR on baseline data collection in EIA. Mr. Raju denied

e. Asked whether the comments received from public will be incorporated in the EIA report and shown to the public again.

The Project proponent has stated as follows:

Mr. Raju answered all the issues raised shall be addressed and submitted to MoEF&CC

f. Now my last clarification is will all the applications received against this mining projects be forwarded to MOEF&CC considering that former environment cum public relation officer of Project proponent Mr. Mahesh Patil is the Chairman of GSPCB, as the case of likely conflict of interest.

The Project proponent has stated as follows:

All shall be forwarded.

Collector North requested the people present that if they so desire they may file their written objection/suggestion/views within 7 days from today to the GSPCB. The same will be part of the hearing and accordingly it would be forwarded to the concerned Regulatory Authority.

The recorded minutes were accordingly read out/explained to the public in Konkani and subsequently after receiving suggestions and as agreed were signed by



Ms. Mamu Hage, IAS, Collector North Goa, and Dr. Mohan Girap, Scientist 'C' of Goa State Pollution Control Board

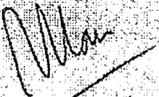
A total of 834 numbers of persons present for the public hearing and have signed the enclosed attendance sheet.

A total of 4708 written objections/suggestions have been received.

A total of 5183 written supporting have been received

The hearing ended at 1:30 a.m.

On this 12<sup>th</sup> day of August, 2023.

  
Ms. Mamu Hage, IAS,  
Collector North Goa

  
Dr. Mohan Girap,  
Scientist 'C'  
Goa State Pollution Control Board



2124

ANNEXURE B COLLY'

**GOA STATE POLLUTION CONTROL BOARD**

गोंय राज्य प्रदूषण नियंत्रण मंडळ

(An ISO 9001:2015, ISO 14001:2015, ISO 45001:2018 Certified Board)

Phone Nos: 0832- 2407700,  
2407701, 2407702,  
2407703  
Tel/Fax No: 0832-2407700



Email Ids:  
Chairman, GSPCB: [chairman-gspcb.goa@nic.in](mailto:chairman-gspcb.goa@nic.in)  
Member Secretary, GSPCB: [ms-gspcb.goa@nic.in](mailto:ms-gspcb.goa@nic.in)  
Office: [mail.gspcb@gov.in](mailto:mail.gspcb@gov.in)

No.12/2023-PCB/1871580/R00013355

Date: 22/02/2024

Consent to Establish under Section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 & under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981.  
[To be referred as Water Act and Air Act respectively]

CONSENT TO ESTABLISH is hereby granted to:

**BICHOLIM MINERAL BLOCK- BLOCK 1 (AUCTION BLOCK), OF M/S VEDANTA LIMITED**

Mine Lease area of 478.5206 ha  
(Represented by: Mr. Dhirajkumar Jagdish)  
(Red Category)

Bicholim, Bordem, Lamgao, Mulgoa, Mayem & Sirigao Villages of Bicholim Taluka of North Goa District, Goa

Located in the area declared under the provisions of the Water Act & Air Act, subject to the provisions of the Act and the Rules and the Orders that may be made further and subject to the following terms and conditions:

1. This Consent to Establish is valid up to commissioning of the mining unit or 3 years whichever is earlier.

2. This Consent to Establish is valid for the activity of:

Sr. No	Description	Quantity/ Capacity
1.	Production of Iron Ore	3.0 MTPA
2.	Dry Crushing and Screening Plant	4.0 MTPA

3. CONDITIONS REQUIRED TO BE COMPLIED UNDER THE WATER ACT:

- (i) The daily quantity of industrial effluent from workshop of the mining block shall not exceed 8 KLD.
- (ii) The daily quantity of domestic effluent from the various facilities proposed within the mining block shall not exceed 28.8 KLD.

(iii) Effluent Treatment Plant:

The mining unit shall provide comprehensive effluent treatment facility consisting of primary/ secondary and/ or tertiary treatment as is warranted with reference to influent quality and operate

and maintain the same continuously so as to achieve the quality of the treated effluent to the following standards:

pH	Between	6.0 & 8.5
Suspended Solids	Not to exceed	100 mg/l
BOD, 3 days, 27° C	Not to exceed	30 mg/l
COD	Not to exceed	250 mg/l
Oil & Grease	Not to exceed	10 mg/l

(iv) **Industrial Effluent Disposal:**

The treated effluent shall be recycled to the maximum extent and remaining shall be used on land for gardening. There shall not be any discharge outside the factory premises.

(v) **Domestic Effluent treatment and Disposal:-**

The domestic wastewater shall be treated in a properly designed sewage treatment facility/system and treated water shall be reused.

(vi) **Sewage Treatment Plant:**

The mining unit shall provide comprehensive sewage treatment facility consisting of primary/secondary and/ or tertiary treatment as is warranted with reference to influent quality and operate and maintain the same continuously so as to achieve the quality of the treated effluent to the following standards:

Parameters	Discharge on land for irrigation	
	Between	
pH	Between	5.5 & 9.0
Total Suspended Solids	Not to exceed	Not more than 20
BOD, 3 days, 27° C	Not to exceed	10 mg/l
COD	Not to exceed	50 mg/l
N-total	Not to exceed	10mg/l
Fecal Coliform	Less than	100MPN/100ml
Oil & Grease	Not to exceed	10mg/l

(vii) A good house-keeping shall be maintained within the premises. All pipes, valves and drains shall be maintained in leak-proof condition. Floor washings shall be maintained to the effluent collection system only and shall not be allowed to find way in open areas.

(viii) The rain accumulated mining pit water if any should be routed through settling ponds and filter beds and meets the standards as below and results shall be submitted to the Board office in the event of discharge before the 15<sup>th</sup> of every month:

pH	Between	5.5 & 9.0
Suspended Solids (non-rainy day)	Not to exceed	50 mg/l
Suspended Solids (rainy day)	Not to exceed	100 mg/l
Iron	Not to exceed	3 mg / l
Manganese	Not to exceed	2 mg / l
Oil & Grease	Not to exceed	10g/l

(ix) The mining unit shall provide with adequate size wheel washing station with tyre sprinkler.

(x) Filter beds, checkdam, garland drains, arrestor wall, toe wall shall be provided all the times around reject dumps for settlement of suspended particles and to prevent siltation.

(xi) Coursing of runoff water down the slope into the settling ponds/mining pits.

- (xii) To prevent siltation of rivers/ nallahs/ fields catch drains, toe wall, filter bed, check dam, garland drains, arrest wall and siltation/settling ponds shall be maintained.
- (xiii) The mining unit should meet the water requirements of the nearby villages if required.
- (xiv) Regular monitoring of ground water & surface water level and quality should be carried out quarterly through NABL/MoEF&CC accredited laboratory in all seasons and the results have to be submitted to the Board office by the 15<sup>th</sup> of every month

Sr. No	Surface water monitoring locations	Latitude & Longitude(approximate)	
1	1 Top(BicholimDhabdabha)	15°34'34.8"N	73°57'14.9"E
2	2 Top Discharge (Lamgao)	15°35'54.1"N	73°55'49.9"E
3	5 Top Discharge (Mulgao)	15°36'30.1"N	73°55'02.9"E
4	Upstream Bicholim River	15° 35' 15.40"N	73° 57' 2.35"E
5	Downstream Bicholim River	15° 34' 30.92"N	73° 57' 26.27"E
6	Upstream Asnora River	15° 37' 11.25"N	73° 54' 21.27"E
7	Downstream Asnora River	15° 36' 36.20"N	73° 53' 48.89"E
<b>Ground water monitoring locations</b>			
1	Well water Bicholim	15° 35' 11.61"N	73° 56' 58.35"E
2	Well water Lamgao village	15° 35' 18.8"N	73° 56' 30.17"E
3	Well water Mulgao village	15° 37' 6.4"N	73° 55' 15.8"E
4	Well water Pilgao village	15° 33' 48.5"N	73° 57' 18.5"E
5	Well water Mayem village	15° 35' 8.3"N	73°55' 54.9"E

- (xv) The mining unit should maintain the pumping schedule for pumping the rain accumulated water from the mining pit.
- (xvi) The mining unit shall strive to implement suitable conservation measures to augment ground water resources wherever possible in the area.
- (xvii) The mining unit shall install online water monitoring stations at final discharge points from the lease.

(xviii) The mining unit should maintain a pumping Log book in the following format:

Sr. No.	Capacity of the pump (litres/min)	Date	Start	Start	End	End	Duration of pumping (in minutes)	Qty. of water pumped (in KLD)	Remarks

- (xix) The mining unit should stack their ore and/or ore over burden as per the approved mining plan.
- (xx) The mining unit should install Reliable flow meter to maintain record of water consumption per day. The records so maintained shall be made available to the Board officials whenever required.
- (xxi) A good house-keeping shall be maintained within the mining lease area.
- (xxii) **Non-Hazardous Solid Waste:**  
All the Solid wastes arising in the premises shall be properly classified and disposed off to the satisfaction of the Board. The total quantity shall be segregated and treated as follows:

Sr. no.	Solid waste	Quantity & Disposal
1.	Overburden	As per IBM approved plan

#### 4. CONDITIONS STIPULATED UNDER AIR ACT:

- (i) The mining unit shall maintain and operate air pollution control system of adequate capacity for the following equipments

Sr. No.	Name of Equipments/ Installation	No of Installation	Capacity	SO <sub>2</sub> Kg/Hr	(g/kw-hr)			
					NO <sub>x</sub>	HC	CO	PM
1.	D.G. set	01	500 KVA	4.68	9.2	1.3	3.5	0.3
2.	D.G. set	03	200 KVA	1.8	9.2	1.3	3.5	0.3

Sr. No.	Name of Equipments/ Installation	No of Installation	Capacity	SO <sub>2</sub> Kg/Hr	Particulate Matter mg/Nm <sup>3</sup>
1.	D.G. set	01	1000 KVA	8.64	75

- (ii) The applicant shall observe the following standards for D. G. Sets  $\geq$  1000 KVA

Sr. No	Parameters	Limits
1.	NO <sub>x</sub> (as NO <sub>2</sub> )	1100 ppmv (as 15% O <sub>2</sub> ) Dry basis in ppmv
2.	NMHC(as C)	150 mg/Nm <sup>3</sup> (at 15% O <sub>2</sub> )
3.	Particulate Matter	75 mg/Nm <sup>3</sup> (at 15 % O <sub>2</sub> )
4.	CO	150 mg/Nm <sup>3</sup> (at 15 % O <sub>2</sub> )
5.	Sulphur Content in Fuel	Less than 2%

- (iii) The mining unit shall erect the stack(s) of the following specifications:

Sr. No	Stack attached to	Height
1.	D.G. set (500 KVA)	25mtrs
2.	D.G. set (200 KVA)	19mtr (each)
3.	D.G. set (1000 KVA)	30mtrs

- (iv) The mining unit shall observe the following standards:-

Sr. No	Type of fuel	Quantity /hr
1.	H.S.D. (for D.G. set of 500 KVA)	65 ltrs/hr
2.	H.S.D. (for D.G. set of 200 KVA)	25 ltrs/hr (each)
3.	H.S.D. (for D.G. set of 1000 KVA)	120 ltrs/hr

- (v) The Stack Port Hole and Platform is to be designed as per CPCB guidelines Method 1 Part 1 of Stack Monitoring – Material & methodology for isokinetic sampling
- (vi) The mining unit should comply with all the standards for D.G. Sets prescribed at Sr. no. 94, 95 and 96 of Schedule I of the Environment (Protection) Rules, 1986.
- (vii) The unit should carry out emission monitoring from the stacks once every year from a laboratory recognized by Ministry of Environment and Forest under the Environment Protection Act, 1986 and the result shall be submitted to this Board by the 15<sup>th</sup> of subsequent month.
- (viii) Ambient Air Quality Monitoring stations as stated in the table below should be established in the core zone as well as in the buffer zone for monitoring Particulate Matter, PM10, PM2.5, NOx and SO<sub>2</sub>. Location of the ambient air quality stations and the frequency of monitoring should be twice a week for the core zone and the buffer zone from a laboratory recognized by Ministry of Environment, Forest & Climate Change under the Environment Protection Act, 1986 and results shall be submitted regularly to this Board.

Sr. No	Buffer zone monitoring locations	Latitude & Longitude (approximate)	
1	Lamgao village	15°35'19.2"N	73°56'31"E
2	Mulgao village	15°36' 33.3" N	73° 55' 14.8"E
3	Pilgao village	15°33'43.47"N	73°57'16"E
4	Shirgao village	15°36' 34.91"N	73° 54' 11.16"E
5	Bicholim Guest House- transportation route	15°34' 20.7"N	73° 57' 11.8"E

- (ix) Applicant shall achieve following Qualityfugitive emission standards in the core zone:

Fugitive Emission Standards	
Particulate matter	1200 µg/m <sup>3</sup>
Fugitive emission shall be monitored in the predominant downwind direction at a distance 25.0±2.0 meters from the source of fugitive emission as per following:	
Area	Monitoring location
Mine face/ benches	Drilling, excavation and loading applicable for operating benches above water table
Haul roads/ service roads	Haul roads to ore processing plant, waste dumps and loading areas and service road
Crushing plant	Run-off mine unloading at hopper, crushing areas, screens and transfer points
Screening plant	Screens, conveying and transportation of ore discharge points
Ore storage & loading	Intermediate stock bin/ pile areas, ore stock bin/ pile areas, wagon/ truck loading areas
Waste dump	Active waste/ reject dumps

The monitoring standards in Buffer zone would be as per the table below:

SO <sub>2</sub>	Not to Exceed (Annual Average)	50 µg/ m <sup>3</sup>
	Not to Exceed (24 hours)	80 µg/ m <sup>3</sup>
NO <sub>x</sub>	Not to Exceed (Annual Average)	40 µg/ m <sup>3</sup>
	Not to Exceed (24 hours)	80 µg/ m <sup>3</sup>
PM <sub>10</sub>	Not to Exceed (Annual Average)	60 µg/ m <sup>3</sup>
	Not to Exceed (24 hours)	100 µg/ m <sup>3</sup>
PM <sub>2.5</sub>	Not to Exceed (Annual Average)	40 µg/ m <sup>3</sup>
	Not to Exceed (24 hours)	60 µg/ m <sup>3</sup>

All other parameters should meet the standards specified in NAAQS notification dated 18<sup>th</sup> November 2009 for the relevant industry

- (x) The Project Proponent shall install a minimum of 3 (three) Continuous Ambient Air Quality Monitoring Stations in consultation with CPCB/SPCB with 1 (one) in upwind and 2 (two) in downwind direction based on long term climatological data about wind direction such that an angle of 120° is made between the monitoring locations to monitor critical parameters, relevant for mining operations, of air pollution viz. PM10, PM2.5, NO2, CO and SO2 etc. as per the methodology mentioned in NAAQS Notification No. B-29016/20/90/PCI/I, dated 18.11.2009 covering the aspects of transportation and use of heavy machinery in the impact zone. The real time data so generated should be displayed digitally at entry and exit gate of mine lease area for public display and shall be linked to server of CPCB/SPCB.  
The ambient air quality shall also be monitored at prominent places like office building, canteen etc. as per the site condition to ascertain the exposure characteristics at specific places. The above data shall be digitally displayed within 03 months in front of the main Gate of the mine site.
- (xi) **The mining unit shall install online noise monitoring and dust monitoring station approved by USEPA, TUV or CPCB, CSR or MCERTs at the transportation route near sarmanas in consultation with the Board and connect the same to the Board server within one month of receipt of this Consent and submit compliance report to the Board**
- (xii) The mining unit shall install CCTV Camera at exit gate from mine towards the jetty to monitor if the trucks are properly covered with tarpaulin before exit and should be connected online to GSPCB, within one month of receipt of this Consent to Establish
- (xiii) The trucks/tippers engaged in transportation of ore shall have with atleast six inches free board after filling the cargo box to avoid spillage.
- (xiv) All trucks/ tippers engaged in the transportation of ore shall be covered with tarpaulin and the tarpaulin shall be properly fastened to the cargo box to ensure the ore does not get air borne or spill on the road.
- (xv) In case of break down of loaded trucks / tippers, unloading of ore at the road side shall be strictly avoided.
- (xvi) The roads in mining areas shall be sprinkled with water to suppress dust pollution.
- (xvii) The mining unit shall provide wheel washing facility for the ore transport vehicles shall be provided at the exit point of the mine.
- (xviii) To take afforestation in abandoned mining areas and on reject dumps located within lease area. The mining unit should also maintain the Filter beds, check dam, garland drains, arrestor wall, toe wall and afforestation on and around the reject dumps located outside the lease area.
- (xix) Spillage of ore on the public roads shall be removed immediately on occurrence.
- (xx) The mining company should submit details regarding transportation of ore in the following format every month

Sr.	Source	Destination	Qty.	No. of trips (tipper trucks)	Route (names of villages through which transportation takes place)	Remarks

- (xxi) The mining unit should provide mechanical sweeping arrangements for sweeping of roads affected due to transportation of iron ore.
- (xxii) The mining unit shall take adequate measures for control of noise levels from its own sources within the premises in respect of noise. The limits are as follows:

Category of Area/ Zone	Limits in dB (A) Leq	
	Day time	Night time
Industrial Area	75	70
Commercial Area	65	55
Residential Area	55	45
Silence Zone	50	40

Day time is reckoned between 6 a.m. to 10 p.m. and night time is reckoned between 10 p.m. to 6 a.m

## 5 GENERAL CONDITIONS:

- (i) Trees shall be planted and maintained around the plant in an area at least 4 times the built area of the industry. Green belt development shall be started along with the construction activity.
- (ii) The domestic waste water shall be treated in a properly designed septic tank and discharged on land for percolation through soak pit of adequate size within the factory premises.
- (iii) The applicant shall not change or alter the quantity, the rates of discharge, temperature and the mode of disposal of the effluent without previous written permission of the Board.
- (iv) The applicant shall provide facilities for collection of the samples to the Board staff.
- (v) The industry shall discharge the treated effluents preferably on land for irrigation/ gardening/ lawn within their own premises or re-use after suitable treatment.
- (vi) Stack heights for a (Diesel generator set(s)) shall be as follows:

Diesel Generator set(s): The minimum height of the stack to be provided with each generator shall be as per the formula  $H = h + \sqrt[0.2]{KVA}$  where H = total height of the stack in meters, h = height of the building in meters where the generators is installed and KVA = total generator capacity of the set in KVA.

- (vii) The generator shall be installed in a closed area with a silencer and suitable noise absorption systems so as to comply with the ambient noise level standards as mentioned below:  
The ambient noise level shall not exceed 75 dB (A) at a distance of 5 meters from the source.
- (viii) The applicant shall provide ports in the chimney / stack and facilities such as ladder, platform etc. as per the directions of Pollution Control Board for monitoring the air emissions and the same shall be open for inspection and use the Board's staff. The chimney / stack attached to various sources of emissions shall be designated by numbers such as S-1, S-2, etc. and these shall be painted/ displayed to facilitate identification.
- (ix) The industry shall implement the following Rules and Regulations notified by the Ministry if Environment and Forests, Govt. of India.
  - a) Hazardous and other Wastes (Management and Transboundary Movement) Rules, 2016 as amended thereafter;

- b) Manufacture, storage and Import of Hazardous Chemicals Rules, 1989;
  - c) Rules for the Manufacture, Use, Import and Storage of Hazardous Micro – organism / - Genetically Engineered Organisms or Cell, 1989.
- (x) There shall not be any perceptible odour outside the industrial premises.
- (xi) All the Rules and Regulations notified by the Ministry of Environment and Forests, Govt. of India in respect of noise pollution control measures shall be followed to avoid nuisance to public.
- (xii) Notwithstanding anything contained in this conditional letter of consent, the Board hereby reserves its right and powers under section 27(2) of the Water (Prevention and Control of Pollution) Act 1974 and under section 21(4) of the Air (Prevention and Control of Pollution) Act 1981 to review any or all the conditions imposed hereby.
- (xiii) Any change in the details made after the submission of the application/ after obtaining the Consent to Establish shall be brought to the notice of the Board immediately.
- (xiv) The unit should obtain permission from the Forest Department/ Wild Life Board wherever applicable.
- (xv) The unit should implement rain water harvesting and ground water re-charge measures in consultation and approval of the Water Resource Department, Government of Goa and Directorate of Industries, Trade and Commerce, Government of Goa, before submitting an application for Consent to Operate.
- (xvi) The unit/ generator shall be responsible for safe and scientific collection, transportation, treatment and disposal of Bio-Medical Waste as per the provisions made under the Bio-Medical Waste Management Rules, 2016 as amended thereafter. Any activity as defined under BMW Rules has to obtain a separate Authorization from Goa State Pollution Control Board.
- (xvii) The unit shall apply for Consents to Operate of the Board as required under section 25(1) (b & c) of the Water (Prevention and Control of Pollution) Act, 1974 and under section 21 of the Air (Prevention and Control of Pollution) Act, 1981 in the prescribed application form, 45 days before commissioning of the plant
- (xviii) This Consent to Establish is granted without any prejudice to any of the permission(s) required under any law, by laws and regulations in force and this Consent to Operate is confined to matters arising out of the Air Act and Water Act only.
- (xix) Reliable flow meter shall be installed to maintain record of water consumption / waste water consumption per day. This records so maintained shall be made available to the Board officials whenever required.
- (xx) The unit shall submit the details of the Public Liability Insurance Policy under the PLI Act 1991, to the Board office as applicable.
- (xxi) The unit shall submit returns for disposal of batteries under the Battery Waste Management Rules 2022, if applicable.
- (xxii) The unit shall submit returns for disposal of e - waste under the E- Waste Management Rules 2022, if applicable.

- (xxiii) The unit shall submit returns for disposal of plastic waste under the Plastic Waste Management Rules 2016 as amended thereafter, if applicable.
- (xxiv) The unit shall comply with the Guidelines and DUST Mitigation measures in handling Construction material and C & D waste issued by central Pollution Control Board and are placed on Board website goaspcb.gov.in.
- (xxv) The unit has to obtain no objection certificate from the Central Ground water Authority, or the concerned state authority for any ground water abstraction, if applicable.
- (xxvi) The waste dump slopes shall be covered with biodegradable geotextile mats.
- (xxvii) Those mines having part forest and part non-forest areas and have not obtained forest clearance, consent to operate should be limited to non-forest area
- (xxviii) Mining lease with common transport route should carry out Ambient Air Quality Monitoring along the transport route in consultation with the Board before the commencement of mining operation.
- (xxix) Other related permissions as applicable in the EC has to be obtained from the competent authorities before the commencement of the mining operations
- (xxx) The mining unit shall submit the year wise production & developmental plan duly approved by the IBM before the commencement of the mining operations
- (xxxi) The lease holder has to obtain no objection certificate from the Central Ground Water Authority or the concerned State Authority for any ground water abstraction, if applicable.
- (xxxii) The lease holder shall comply to the Guidelines and DUST Mitigation measures in handling Construction material and C& D waste issued by central Pollution Control Board and are placed on Board website goaspcb.gov.in.
- (xxxiii) The mining unit shall submit existing plan and proposed modification as per EC condition no. 23.1
- (xxxiv) There should be shoulders/small pillars on both side of the road so that the running trucks so not ply over the soil lying on the road side.
- (xxxv) The ore transportation trucks should be checked for emission to have a control on vehicular emission.ng on the road side.
- (xxxvi) Old trucks manufactured before a particular date may not be allowed for ore transportation.
- (xxxvii) Permanent haul road should be provided with water sprinklers and logging to be maintained.
- (xxxviii) For dry crushing system suitable dust extractors may be provided as the Government Polytechnic School Mayem is situated nearby
- (xxxix) Air misting / fogging system should be used during dry seasons near the ore handling places/points.

- (xl) Proper spillage control mechanism should be done for the plying trucks. Also Proper garland drains should be maintained to prevent direct runoff from the mine to the nearby agricultural field and river.
- (xli) Qualified Environmental engineers/personnel should be deputed in mines to conduct the mining operations in environmental benign manners. The duties of these personnel will be to control overloading & spillage, reduce haul road emissions, haul road maintenance, mine traffic control, water sprinkling, identification of polluting vehicles, effluent management, enhance green belts, reclamation, erosion control, monitoring, training and awareness, etc.
- (xlii) The mining unit shall submit plan/proposal for decarbonisation as per COP 26 resolution.
- (xliii) The lease holder shall obtain the valid Environmental Clearance, Lease from DMG and the permission from any other related authority all the time during its operation.
- (xliv) The lease-holder is mandated to comply with all the conditions referred in the Environmental Clearance (EC) issued by the Ministry of Environment, Forest and Climate Change vide its EC file no-IA-J-11015/3/2023-IA-II(NCM) dated 23/01/2024.
- (xlv) The Project Proponent shall submit six monthly compliance reports on the status of the implementation of the stipulated environmental safeguards to the MOEFCC & its concerned Regional Office, Central Pollution Control Board and State Pollution Control Board.

To,  
**VEDANTA LIMITED**  
**(MINING UNIT: BLOCK I- BICHOLIM MINERAL BLOCK)**  
**Sesa Ghor, 20 EDC Complex, Patto, Panaj - Goa**

- Copy to:-
1. Directorate of Mines & Geology, Ground Floor, Institute Menezes Braganza, Panaji-Goa
  2. Ministry of Environment, Forest and Climate Change, IA Division, Indira Paryavaran Bhawan, Jor Bagh, New Delhi- 110003
  3. Accounts Section
  4. Concerned File
  5. Guard File

Received Consent fee of: **The Capital Investment of the mining unit is Rs 250.00 Crores**

Challan no.	Amount	Date
38629472063862	319028.00/-	18/01/2024

**Shamila Dos** Digitally signed  
by Shamila Dos  
**Milagres** Milagres Monteiro  
**Monteiro** Date: 2024.02.22  
15:11:32 +05'30'

**(Dr. Shamila Monteiro)**  
**Member Secretary**  
**Goa State Pollution Control Board**

## CUSTOMER FEEDBACK

Dear Citizen / Customer,

We appreciate you for sparing a few minutes for giving us your valuable feedback on our services

Name..... Contact.....

Address:.....

Email:..... Date.....

Name of the service availed:

Are you aware that service standards are included in the Citizen's Charter as available on Board's website :[www.goaspcb.gov.in](http://www.goaspcb.gov.in)?

Yes  No

If yes, is the Citizen Charter simple and easy to understand?

Yes  No

Description of service delivery parameters (Consents/Authorisation/RTI's/Complaints etc.)	Excellent	Good	Fair	Average	Poor	Reason for grading
Time taken to deliver service in comparison to service standards mentioned in Citizen's Charter						
Quality of service (accuracy, completeness)						
Knowledge of dealing hand / staff regarding services/schemes						
Courtesy of staff						
Board's response in view of your query/requirement is to your satisfaction						
Date of your visit to the office and your overall experience						

Suggestions for improvement, if any

.....  
 .....

Signature & date

To,  
 The Member Secretary,  
 Goa State Pollution Control Board,  
 Near Pilerne Industrial Estate,  
 Opposite Saligao Seminary, Saligao, Bardez, Goa. 403511

❖ Please note that your feedback is considered essential for overall improvement and development of Board functions in service of environment.

# 2135 GOA STATE POLLUTION CONTROL BOARD

गोंयराज्यप्रदूषणनियंत्रणमंडळ

(An ISO 9001-2015, ISO 14001:2015, ISO 45001:2018 Certified Board)

Phone Nos: 0832- 2407700,  
2407701, 2407702,  
2407703  
Tel/Fax No: 0832-2407700



Email Ids:  
Chairman, GSPCB: [chairman-gspcb.goa@nic.in](mailto:chairman-gspcb.goa@nic.in)  
Member Secretary, GSPCB: [ms-gspcb.goa@nic.in](mailto:ms-gspcb.goa@nic.in)  
Office: [mail.gspcb@gov.in](mailto:mail.gspcb@gov.in)

No.12/2024-PCB/2088123/R00014708

Date: 04/03/2024

Consent to Operate under Section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 & under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and Authorization under Rule 6(i) of the Hazardous and Other Wastes (Management and Transboundry Movement) Rules 2016, as amended thereafter

[To be referred as Water Act, Air Act and HW (M & T) Rules respectively]

CONSENT TO OPERATE & AUTHORIZATION is hereby granted to

**BICHOLIM MINERAL BLOCK- BLOCK 1  
(AUCTION BLOCK), OF M/S VEDANTA LIMITED  
Mine Lease area of 478.5206 ha  
(Represented by: Mr. Dhiraj kumar Jagdish)  
(Red Category)**

**Bicholim, Bordem, Lamgao, Mulgoa,  
Mayem & Sirigao  
Villages of Bicholim- Goa.**

Located in the area declared under the provisions of the Water Act & Air Act, subject to the provisions of the Act and the Rules and the Orders that may be made further and subject to the following terms and conditions:

1. This Consent to operate & authorization is valid for a trial period of **Six months from the date of issue of this consent.**

2. This Consent to Operate is valid for the activity of:

Sr. No	Description	Quantity/ Capacity
1.	Production of Iron Ore	3.0 MTPA
2.	Dry Crushing and Screening Plant	4.0 MTPA

3. **CONDITIONS REQUIRED TO BE COMPLIED UNDER THE WATER ACT:**

(i) The daily quantity of industrial effluent from workshop of the mining block shall not exceed **8 KLD.**

(ii) The daily quantity of domestic effluent from the various facilities within the mining block shall not exceed **28.8 KLD.**

(iii) **Effluent Treatment Plant:**

The mining unit shall provide comprehensive effluent treatment facility consisting of primary/secondary and/ or tertiary treatment as is warranted with reference to influent quality and operate and maintain the same continuously so as to achieve the quality of the treated effluent to the following standards:

pH	Between	6.0 & 8.5
Suspended Solids	Not to exceed	100 mg/l
BOD, 3 days, 27° C	Not to exceed	30 mg/l
COD	Not to exceed	250 mg/l
Oil & Grease	Not to exceed	10 mg/l

(iv) **Industrial Effluent Disposal:**

The treated effluent shall be recycled to the maximum extent and remaining shall be used on land for gardening. There shall not be any discharge outside the mining unit premises.

(v) **Domestic Effluent treatment and Disposal:-**

The domestic wastewater shall be treated in a properly designed sewage treatment facility/ system and treated water shall be reused.

(vi) **Sewage Treatment Plant:**

The mining unit shall provide comprehensive sewage treatment facility consisting of primary/secondary and/ or tertiary treatment as is warranted with reference to influent quality and operate and maintain the same continuously so as to achieve the quality of the treated effluent to the following standards:

Parameters	Discharge on land for irrigation	
	Between	5.5 & 9.0
pH	Between	5.5 & 9.0
Total Suspended Solids	Not to exceed	Not more than 20
BOD, 3 days, 27° C	Not to exceed	10 mg/l
COD	Not to exceed	50 mg/l
N-total	Not to exceed	10mg/l
Fecal Coliform	Less than	100MPN/100ml
Oil & Grease	Not to exceed	10mg/l

(vii) The rain accumulated mining pit water if any should be routed through settling ponds and filter beds and meets the standards as below and results shall be submitted to the Board office in the event of discharge before the 15<sup>th</sup> of every month:

pH	Between	5.5 & 9.0
Suspended Solids (non-rainy day)	Not to exceed	50 mg/l
Suspended Solids (rainy day)	Not to exceed	100 mg/l
Iron	Not to exceed	3 mg / l
Manganese	Not to exceed	2 mg / l
Oil & Grease	Not to exceed	10g/l

- (viii) The mining unit shall provide with adequate size wheel washing station with tyre sprinkler.
- (ix) The mining unit shall provide and maintain Filter beds, checkdam, garland drains, arrestor wall, toe wall all the times around reject dumps for settlement of suspended particles and to prevent siltation.
- (x) Coursing of runoff water down the slope into the settling ponds/mining pits.
- (xi) To prevent siltation of rivers/ nallahs/ fields catch drains, toe wall, filter bed, check dam, garland drains, arrest wall and siltation/settling ponds shall be maintained.
- (xii) The mining unit should meet the water requirements of the nearby villages if required.
- (xiii) Water Quality Monitoring stations as stated in the table below shall be established in consultation with the Board Officials. Regular water quality monitoring of ground water & surface water level and quality should be carried out quarterly through NABL/MoEF&CC accredited laboratory in all seasons and the results have to be submitted to the Board office by the 15<sup>th</sup> of every month

Sr. No	Surface water monitoring locations
1	1 Top(Bicholim Dhabdabha)
2	2 Top Discharge (Langao)
3	5 Top Discharge (Mulgao)
4	Upstream Bicholim River
5	Downstream Bicholim River
6	Upstream Assonora River
7	Downstream Assonora River
Sr.No	Ground water monitoring locations
1	Well water Bicholim
2	Well water Langao village
3	Well water Mulgao village
4	Well water Pilgao village
5	Well water Mayem village

- (xiv) The mining unit should maintain the pumping schedule for pumping the rain accumulated water from the mining pit.
- (xv) The mining unit shall strive to implement suitable conservation measures to augment ground water resources wherever possible in the area.
- (xvi) The mining unit shall install online water monitoring stations at final discharge points from the lease.

(xvii) The mining unit should maintain a pumping Log book in the following format:

Sr.	Capacity of the pump (litres/min)	Date	Start	End	Duration of pumping (in minutes)	Qty. of water pumped in KLD	Remarks

(xviii) The mining unit should stack their ore and ore over burden as per the approved mining plan.

(xix) The mining unit should install Reliable flow meter to maintain record of water consumption per day. The records so maintained shall be made available to the Board officials whenever required.

(xx) A good house-keeping shall be maintained within the mining lease area.

(xxi) **Non-Hazardous Solid Waste:**

All the Solid wastes arising in the premises shall be properly classified and disposed off to the satisfaction of the Board. The total quantity shall be segregated and treated as follows:

Sr. no.	Solid waste	Quantity & Disposal
1.	Overburden	As per IBM approved plan

#### 4. **CONDITIONS STIPULATED UNDER AIR ACT:**

(i) The mining unit shall maintain and operate air pollution control system of adequate capacity for the following equipments

Sr. No.	Name of Equipments/ Installation	No of Installation	Capacity	SO <sub>2</sub> Kg/Hr	NO <sub>x</sub> , HC, CO, PM			
					NO <sub>x</sub>	HC	CO	PM
1.	D.G. set	01	500 KVA	4.68	9.2	1.3	3.5	0.3
2.	D.G. set	03	200 KVA	1.8	9.2	1.3	3.5	0.3

Sr. No.	Name of Equipments/ Installation	No of Installation	Capacity	SO <sub>2</sub> Kg/Hr	Particulate Matter mg/Nm <sup>3</sup>
1.	D.G. set	01	1000 KVA	8.64	75

(ii) The applicant shall observe the following standards for D. G. Sets  $\geq$  1000 KVA

Sr. No	Parameters	Limits
1.	NO <sub>x</sub> (as NO <sub>2</sub> )	1100 ppmv (as 15% O <sub>2</sub> ) Dry basis in ppmv
2.	NMHC(as C)	150 mg/Nm <sup>3</sup> (at 15% O <sub>2</sub> )
3.	Particulate Matter	75 mg/Nm <sup>3</sup> (at 15 % O <sub>2</sub> )
4.	CO	150 mg/Nm <sup>3</sup> (at 15 % O <sub>2</sub> )
5.	Sulphur Content in Fuel	Less than 2%

- (iii) The mining unit shall erect the stack(s) of the following specifications:

Sr. No	Stack attached to	Height
1.	D.G. set (500 KVA)	25mtrs
2.	D.G. set (200 KVA)	19mtr (each)
3.	D.G. set (1000 KVA)	30mtrs

- (iv) The mining unit shall observe the following standards:-

Sr. No	Type of fuel	Quantity /hr
1.	H.S.D. (for D.G. set of 500 KVA)	65ltrs/hr
2.	H.S.D. (for D.G. set of 200 KVA)	25ltrs/hr (each)
3.	H.S.D. (for D.G. set of 1000 KVA)	120ltrs/hr

- (v) **The Stack Port Hole and Platform is to be designed as per CPCB guidelines Method 1 Part 1 of Stack Monitoring – Material & methodology for isokinetic sampling**

- (vi) The mining unit should comply with all the standards for D.G. Sets prescribed at Sr. no. 94, 95 and 96 of Schedule I of the Environment (Protection) Rules, 1986.

- (vii) The unit should carry out emission monitoring from the stacks once every year from a laboratory recognized by Ministry of Environment and Forest under the Environment Protection Act, 1986 and the result shall be submitted to this Board by the 15<sup>th</sup> of subsequent month.

- (viii) Ambient Air Quality Monitoring stations as stated in the table below shall be established in consultation with the Board Officials in the core zone as well as in the buffer zone for monitoring Particulate Matter, PM10, PM2.5, NO<sub>x</sub> and SO<sub>2</sub>. Location of the ambient air quality stations and the frequency of monitoring should be twice a week for the core zone and the buffer zone from a laboratory recognized by Ministry of Environment, Forest & Climate Change under the Environment Protection Act, 1986 and results shall be submitted regularly to this Board.

Sr. No	Buffer zone monitoring locations
1	Langao village
2	Mulgao village
3	Pilgao village
4	Shirgao village
5	Transportation route

- (ix) Applicant shall achieve following quality fugitive emission standards in the core zone:

Fugitive Emission Standards	
Particulate matter	1200 µg/m <sup>3</sup>
Fugitive emission shall be monitored in the predominant downwind direction at a distance 25.0±2.0 meters from the source of fugitive emission as per following:	
Area	Monitoring location
Mine face/ benches	Drilling, excavation and loading applicable for operating benches above water table
Haul roads/ service roads	Haul roads to ore processing plant, waste dumps and loading areas and service road

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Crushing plant	Run-off mine unloading at hopper, crushing areas, screens and transfer points
Screening plant	Screens, conveying and transportation of ore discharge points
Ore storage & loading	Intermediate stock bin/ pile areas, ore stock bin/ pile areas, wagon/ truck loading areas
Waste dump	Active waste/ reject dumps

The monitoring standards in Buffer zone would be as per the table below:

SO <sub>2</sub>	Not to Exceed (Annual Average)	50 µg/ m <sup>3</sup>
	Not to Exceed (24 hours)	80 µg/ m <sup>3</sup>
NO <sub>x</sub>	Not to Exceed (Annual Average)	40 µg/ m <sup>3</sup>
	Not to Exceed (24 hours)	80 µg/ m <sup>3</sup>
PM <sub>10</sub>	Not to Exceed (Annual Average)	60 µg/ m <sup>3</sup>
	Not to Exceed (24 hours)	100 µg/ m <sup>3</sup>
PM <sub>2.5</sub>	Not to Exceed (Annual Average)	40 µg/ m <sup>3</sup>
	Not to Exceed (24 hours)	60 µg/ m <sup>3</sup>

All other parameters should meet the standards specified in NAAQS notification dated 18<sup>th</sup> November 2009 for the relevant industry.

- (x) The unit needs to install the permanent water sprinklers along 3.40 km haul road within the ML area and 2.80 km length outside the ML area on either side of the road in phased manner
- (xi) The Project Proponent shall install a minimum of 3 (three) Continuous Ambient Air Quality Monitoring Stations in consultation with CPCB/SPCB with 1 (one) in upwind and 2 (two) in downwind direction based on long term climatological data about wind direction such that an angle of 120° is made between the monitoring locations to monitor critical parameters, relevant for mining operations, of air pollution viz. PM10, PM2.5, NO2, CO and SO2 etc. as per the methodology mentioned in NAAQS Notification No. B-29016/20/90/PCI/I, dated 18.11.2009 covering the aspects of transportation and use of heavy machinery in the impact zone. The real time data so generated should be displayed digitally at entry and exit gate of mine lease area for public display and shall be linked to server of CPCB/SPCB.
- (xii) The ambient air quality shall also be monitored at prominent places like office building, canteen etc. as per the site condition to ascertain the exposure characteristics at specific places. The above data shall be digitally displayed within 03 months in front of the main Gate of the mine site.
- (xiii) **The mining unit shall install online noise monitoring and dust monitoring station approved by USEPA, TUV or CPCB, CSR or MCERTs at the transportation route near sarmanas in consultation with the Board and connect the same to the Board server within one month of receipt of this Consent and submit compliance report to the Board**
- (xiv) The mining unit shall install CCTV Camera at exit gate from mine towards the jetty to monitor if the trucks are properly covered with tarpaulin before exit and should be connected online to GSPCB, within one month of receipt of this Consent to Operate.
- (xv) The project proponent should hot mix the dedicated road outside the mine lease which is used for transportation of ore in phased manner.

- (xvi) The trucks/tippers engaged in transportation of ore shall have with atleast six inches free board after filling the cargo box to avoid spillage.
- (xvii) All trucks/ tippers engaged in the transportation of ore shall be covered with tarpaulin and the tarpaulin shall be properly fastened to the cargo box to ensure the ore does not get air borne or spill on the road.
- (xviii) In case of breakdown of loaded trucks / tippers, unloading of ore at the road side shall be strictly avoided.
- (xix) The roads in mining areas shall be sprinkled with water to suppress dust pollution.
- (xx) The mining unit shall provide wheel washing facility for the ore transport vehicles shall be provided at the exit point of the mine.
- (xxi) The mining unit should take afforestation in abandoned mining areas and on reject dumps located within lease area.
- (xxii) Spillage of ore on the public roads shall be removed immediately on occurrence.
- (xxiii) The mining company should submit details regarding transportation of ore in the following format every month

Sr.	Source	Destination	Qty.	No. of trips (tipper trucks)	Route (names of villages through which transportation takes place)	Remarks

- (xxiv) The mining unit should provide mechanical sweeping arrangements for sweeping of roads affected due to transportation of iron ore.
- (xxv) The mining unit shall take adequate measures for control of noise levels from its own sources within the premises in respect of noise. The limits are as follows:

Category of Area/ Zone	Limits in dB (A) Leq	
	Day time	Night time
Industrial Area	75	70
Commercial Area	65	55
Residential Area	55	45
Silence Zone	50	40

Day time is reckoned between 6 a.m. to 10 p.m. and night time is reckoned between 10 p.m. to 6 a.m

**5. CONDITIONS REQUIRED TO BE COMPLIED UNDER THE HAZARDOUS AND OTHER WASTES (MANAGEMENT AND TRANSBOUNDARY MOVEMENT) RULES 2016, AS AMENDED THEREAFTER**

- (i) The unit is hereby granted authorization to operate a facility for collection, storage and disposal of hazardous wastes as specified below:

Sr. No.	Category	Type of waste	Quantity	Mode of disposal
1.	5.1	Used /Spent Oil	60 tons/annum	To recycler registered with SPCB and having valid authorization of SPCB
2.	5.2	Oil soaked Cotton waste	9 tons/annum	To be sent to M/s Vedanta Ltd. Met Coke Division, Amona for incineration
3.	3.3	Contaminated filters	5 tons/annum	To be sent to CHWTSDF operated M/s. Ponda Envocare Ltd. at Pissurlem IDC for incineration
4.	33.1	Empty Paint Tins	3000 nos/annum	To be sent to CHWTSDF operated M/s. Ponda Envocare Ltd. at Pissurlem IDC for incineration

- (i) *The authorization shall comply with the provisions of the Environment (Protection) Act, 1986 and the rule made there under.*
- (ii) The person authorized shall not rent, lend, sell or transfer or otherwise transport the hazardous waste without obtaining prior permission of the Goa State pollution Control Board.
- (iii) Any unauthorized change in personnel, equipment or working conditions as mentioned in the hotel unit by the person authorized shall constitute a breach of his authorization.
- (iv) It is a duty of the authorized person to take permission of the Goa State Pollution Control Board to close down the facility.
- (v) The inner bottom surfaces of the tank shall be impervious enough to prevent leakage or seepage of these wastes into the sub surface soil or ground water.
- (vi) The occupier shall maintain a manifest system as per Rule 19 for disposal of hazardous wastes to ensure that these wastes are delivered to the designated facility preventing pilferage and clandestine disposal due to unforeseen events that may occur during transit.
- (vii) The manifest shall be endorsed by the dispatcher, transporter and receiver of hazardous wastes. The endorsed copy shall be furnished to the Goa State Pollution Control Board.
- (viii) Under any circumstances the hazardous waste shall not be disposed to unauthorized facilities.
- (ix) The occupier shall maintain the records for collection, storage and disposal of hazardous waste in Form 3 of as per Hazardous And Other Waste (Management & Transboundary Movement) Rules 2016 as amended thereafter.
- (x) The occupier shall furnish monthly returns for collection, storage and disposal of hazardous waste through online OCCMS systems.
- (xi) The unit shall put up an online board (minimum size 6x4 Feet) at prominent location near the main gate providing details as follows in English and Konkani languages:-
- Hazardous Waste category number.
  - Hazardous Waste quantity number.
  - Treatment facility for each category.
  - Mode of disposal for each category.
  - Hazardous Waste Authorization number, date and validity period.
  - Water Consent number, date and validity period.

- Air Consent number, date and validity period.
  - Quantity and Nature of Hazardous Chemicals being used.
- (xii) The occupier shall ensure that the Hazardous Wastes are not allowed to be stored for more than 90 days.
- (xiii) The unit shall submit online annual returns in prescribed format on or before 30<sup>th</sup> June of every year.

**6. GENERAL CONDITIONS:**

- (i) The unit shall not change or alter the quantity, quality of discharge, temperature or the mode of the effluent/ emission or hazardous wastes or control equipments provided for without previous permission of the Board.
- (ii) The unit shall provide facility for collection of samples of effluent, air emissions and hazardous wastes to the Board staff.
- (iii) An application in prescribed form along with the prescribed fees for renewal of Consent shall be submitted at least 60 days before the expiry of validity of this Consent. An application for renewal of Consent submitted after expiry of the validity shall accompany with penalty of 50% of the Consent fees in addition to the prescribed consent fees.
- (iv) The Board shall be forthwith informed of any accident or unforeseen event involving discharge of any poisonous, noxious or polluting matter into a stream or well or on land or into the atmosphere, as result of such discharge water/ air is being polluted.
- (v) This Consent to Operate is granted without any prejudice to any other permissions(s) required under any laws, by – laws and regulations in force. This Consent to Operate is confined to matters arising out of the Air Act and Water Act only.
- (vi) The Board reserves the right to amend or add any conditions in this consent and the same shall be binding on the applicant.
- (vii) The unit shall submit to this office, the Environmental Statement Report in Form V for the Financial Year ending April to March by 30<sup>th</sup> September of the succeeding year as per the provisions of the rule 14 of the Environment (Protection) (Second Amendment) Rules, 1992.
- (viii) This Consent does not entitle the party to commence activities until and unless all the other Permissions as required under the relevant statutes are obtained by the party and this Consent to Operate is confined to matters arising out of the Air Act and Water Act only.
- (ix) The unit shall bear the cost of analysis / monitoring in case of complaints received by the Board / re-inspections due to non compliances observed by the Board & monitoring carried by the Board.
- (x) The unit shall submit the details of the Public Liability Insurance Policy under the PLI Act 1991, to the Board office as applicable.
- (xi) The unit shall submit returns for disposal of batteries under the Battery Waste Management Rules 2022, if applicable.

- (xii) The unit shall submit returns for disposal of e - waste under the E- Waste Management Rules 2022, as amended thereafter, if applicable.
- (xiii) The unit shall submit returns for disposal of plastic waste under the Plastic Waste Management Amended Rules 2016, as amended thereafter, if applicable.
- (xiv) The unit shall comply with the Guidelines and DUST Mitigation measures in handling Construction material and C & D waste issued by central Pollution Control Board and are placed on Board website goaspcb.gov.in.
- (xv) The mining unit has to obtain no objection certificate from the Central Ground water Authority, or the concerned state authority for any ground water abstraction, if applicable.
- (xvi) The waste dump slopes shall be covered with biodegradable geotextile mats.
- (xvii) The mining firm should manage the daily trips in staggered manner in consultation with GSPCB so that traffic congestion is avoided at major junctions.
- (xviii) The mining activity shall be strictly in accordance to the mining plan approved by the Indian Bureau of Mines.
- (xix) Those mines having part forest and part non-forest areas and have not obtained forest clearance, consent to operate should be limited to non-forest area
- (xx) Mining lease with common transport route should carry out Ambient Air Quality Monitoring along the transport route in consultation with the Board before the commencement of mining operation.
- (xxi) Other related permissions as applicable in the EC has to be obtained from the competent authorities before the commencement of the mining operations
- (xxii) The mining unit shall submit the year wise production & developmental plan duly approved by the IBM before the commencement of the mining operations
- (xxiii) The lease holder has to obtain no objection certificate from the Central Ground Water Authority or the concerned State Authority for any ground water abstraction, if applicable.
- (xxiv) The lease holder shall comply to the Guidelines and DUST Mitigation measures in handling Construction material and C& D waste issued by central Pollution Control Board and are placed on Board website goaspcb.gov.in.
- (xxv) The mining unit shall submit existing plan and proposed modification as per EC condition no. 23.1
- (xxvi) The mining unit should provide online real time approved methodology of Ambient air and water monitoring systems on transportation routes and at water discharge points in water bodies respectively with connectivity to Board.
- (xxvii) There should be shoulders/small pillars on both side of the road so that the running trucks so not ply over the soil lying on the road side.

- (xxviii) The ore transportation trucks should be checked for emission to have a control on vehicular emissions on the road side.
- (xxix) Old trucks manufactured before a particular date may not be allowed for ore transportation.
- (xxx) Permanent haul road should be provided with water sprinklers and logging to be maintained.
- (xxxi) For dry crushing system suitable dust extractors may be provided as the Government Polytechnic School Mayem is situated nearby
- (xxxii) Air misting / fogging system should be used during dry seasons near the ore handling places/points.
- (xxxiii) Proper spillage control mechanism should be done for the plying trucks. Also Proper garland drains should be maintained to prevent direct runoff from the mine to the nearby agricultural field and river.
- (xxxiv) Qualified Environmental engineers/personnel should be deputed in mines to conduct the mining operations in environmental benign manners. The duties of these personnel will be to control overloading & spillage, reduce haul road emissions, haul road maintenance, mine traffic control, water sprinkling, identification of polluting vehicles, effluent management, enhance green belts, reclamation, erosion control, monitoring, training and awareness, etc.
- (xxxv) The mining unit shall submit plan/proposal for decarbonisation as per COP 26 resolution.
- (xxxvi) The mining unit needs to comply with the pre-requisites prior to start actual mining operations such as execution of mining lease , installation of air quality and water quality monitoring facilities in the core zone/buffer zone, transportation route as applicable.
- (xxxvii) The mining unit shall take utmost care, so that Mayem and other water bodies in vicinity of mining activity are not affected.
- (xxxviii) As much as possible refilling of mining pits should not be resorted to, especially which are filled with water and care should be taken while refilling to ensure that aquifer strata is not visited.
- (xxxix) The unit has to obtain registration / membership with the CHWTSDF operated by the M/s. Ponda Envocare at Pissurlem for the disposal of hazardous waste within 30 days of receipt of this consent.
- (xl) The mining unit has to register with the GIEMA (Goa industries Environment Management Association) within 30 days of receipt of this consent, if applicable.
- (xli) The lease holder shall obtain the valid Environmental Clearance, Lease from DMG and the permission from any other related authority all the time during its operation.
- (xlii) The lease-holder is mandated to comply with all the conditions referred in the Environmental Clearance (EC) issued by the Ministry of Environment, Forest and Climate Change vide its EC file no-IA-J-11015/3/2023-IA-II(NCM) dated 23/01/2024.

(xlili) The Project Proponent shall submit six monthly compliance reports on the status of the implementation of the stipulated environmental safeguards to the MOEFCC & its concerned Regional Office, Central Pollution Control Board and State Pollution Control Board.

To,  
**VEDANTA LIMITED**  
**(MINING UNIT: BLOCK I- BICHOLIM MINERAL BLOCK)**  
Sesa Ghor, 20 EDC Complex, Patto, Panaji- Goa

Copy to: -

1. Directorate of Mines & Geology, Ground Floor, Institute Menezes Braganza, Panaji-Goa
2. Ministry of Environment, Forest and Climate Change, IA Division, Indira Paryavaran Bhawan, JorBagh, New Delhi- 110003
3. Accounts Section
4. Concerned File
5. Guard File

Received Consent fee of: **The Capital Investment of the mining unit is Rs. 250.00Crores**

Challan no.	Amount	Date
3914721723	18,40,800.00/-	09/02/2024

**SANJEEV**  
**SHASHIKAN**  
**T JOGLEKAR**

Digitally signed by  
SANJEEV SHASHIKANT  
JOGLEKAR  
Date: 2024.03.04  
11:07:18 +05'30'

**(Sanjeev Joglekar)**  
**Member Secretary (I/c)**  
**Goa State Pollution Control Board**

Goa State Pollution Control Board

QEHS-CIE-F(06-03)

### CUSTOMER FEEDBACK

Dear Citizen / Customer,  
We appreciate you for sparing a few minutes for giving us your valuable feedback on our services

Name : .....  
 Contact .....  
 Address: .....  
 .....  
 Email: .....Date.....  
 Name of the service availed: .....

Are you aware that service standards are included in the Citizen's Charter as available on Board's website :[www.goaspcb.gov.in](http://www.goaspcb.gov.in)?

Yes  No

If yes, is the Citizen Charter simple and easy to understand?

Yes  No

Description of service delivery parameters (Consents/Authorisation/RTI's/Complaints etc.)	Excellent	Good	Fair	Average	Poor	Reason for grading
Time taken to deliver service in comparison to service standards mentioned in Citizen's Charter						
Quality of service (accuracy, completeness)						
Knowledge of dealing hand / staff regarding services/schemes						
Courtesy of staff						
Board's response in view of your query/requirement is to your satisfaction						
Date of your visit to the office and your overall experience						

Suggestions for improvement, if any

.....  
 .....  
 .....  
 .....

Signature & date

To,  
 The Member Secretary,  
 Goa State Pollution Control Board,  
 Near Pilerne Industrial Estate,  
 Opposite Saligao Seminary, Saligao, Bardez, Goa. 403511

- ❖ Please note that your feedback is considered essential for overall improvement and development of Board functions in service of environment.

# 2148 GOA STATE POLLUTION CONTROL BOARD

गोंय राज्य प्रदूषण नियंत्रण मंडळ

(An ISO 9001:2015, ISO 14001:2015, ISO 45001:2018 Certified Board)

Phone Nos: 0832- 2407700,  
2407701, 2407702,  
2407703  
Tel/Fax No: 0832-2407700



Email Ids:  
Chairman, GSPCB: [chairman-gspcb.goa@nic.in](mailto:chairman-gspcb.goa@nic.in)  
Member Secretary, GSPCB: [ms-gspcb.goa@nic.in](mailto:ms-gspcb.goa@nic.in)  
Office: [mail.gspcb@gov.in](mailto:mail.gspcb@gov.in)

No.12/2024-PCB/2289062/R00015674

Date: 04/09/2024

Renewal of Consent to Operate under Section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 & under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and Authorization under Rule 6(i) of the Hazardous and Other Wastes (Management and Transboundary Movement) Rules 2016, as amended thereafter

[To be referred as Water Act, Air Act and HW (M & T) Rules respectively]

RENEWAL OF CONSENT TO OPERATE & AUTHORIZATION is hereby granted to

**BICHOLIM MINERAL BLOCK- BLOCK 1 (AUCTION BLOCK),  
OF M/S VEDANTA LIMITED  
Mine Lease area of 478.5206 ha  
(Represented by: Mr. Dhiraj Kumar Jagdish)  
(Red Category)**

**Bicholim, Bordem, Lamgao, Mulgoa,  
Mayem & Sirigao, Villages of Bicholim- Goa.**

Located in the area declared under the provisions of the Water Act & Air Act, subject to the provisions of the Act and the Rules and the Orders that may be made further and subject to the following terms and conditions:

1. This Renewal of Consent to operate & authorization is issued in supersession of the earlier Consent Orders issued vide Order No.12/2024-PCB/2088123/R00014708 dt. 04/03/2024 is valid for a trial period of **Three months from the date of issue of this consent.**

2. This Renewal of Consent to Operate is valid for the activity of:

Sr. No	Description	Quantity/ Capacity
1.	Production of Iron Ore	3.0 MTPA
2.	Dry Crushing and Screening Plant	4.0 MTPA

3. **CONDITIONS REQUIRED TO BE COMPLIED UNDER THE WATER ACT:**

(i) The daily quantity of industrial effluent from workshop of the mining block shall not exceed **8 KLD.**

(ii) The daily quantity of domestic effluent from the various facilities within the mining block shall not exceed **28.8 KLD.**

(iii) **Effluent Treatment Plant:**

The mining unit shall provide comprehensive effluent treatment facility consisting of primary/secondary and/ or tertiary treatment as is warranted with reference to influent quality and operate

and maintain the same continuously so as to achieve the quality of the treated effluent to the following standards:

pH	Between	6.0 & 8.5
Suspended Solids	Not to exceed	100 mg/l
BOD, 3 days, 27° C	Not to exceed	30 mg/l
COD	Not to exceed	250 mg/l
Oil & Grease	Not to exceed	10 mg/l

(iv) **Industrial Effluent Disposal:**

The treated effluent shall be recycled to the maximum extent and remaining shall be used on land for gardening. There shall not be any discharge outside the mining unit premises.

(v) **Domestic Effluent treatment and Disposal:-**

The domestic wastewater shall be treated in a properly designed sewage treatment facility/ system and treated water shall be reused.

(vi) **Sewage Treatment Plant:**

The mining unit shall provide comprehensive sewage treatment facility consisting of primary/ secondary and/ or tertiary treatment as is warranted with reference to influent quality and operate and maintain the same continuously so as to achieve the quality of the treated effluent to the following standards:

Parameters	Discharge on land for irrigation	
	Between	
pH	Between	5.5 & 9.0
Total Suspended Solids	Not to exceed	Not more than 20
BOD, 3 days, 27o C	Not to exceed	10 mg/l
COD	Not to exceed	50 mg/l
N-total	Not to exceed	10mg/l
Fecal Coliform	Less than	100 MPN/ 100ml
Oil & Grease	Not to exceed	10 mg/l

(vii) The rain accumulated mining pit water if any should be routed through settling ponds and filter beds and meets the standards as below and results shall be submitted to the Board office in the event of discharge before the 15<sup>th</sup> of every month:

pH	Between	5.5 & 9.0
Suspended Solids (non-rainy day)	Not to exceed	50 mg/l
Suspended Solids (rainy day)	Not to exceed	100 mg/l
Iron	Not to exceed	3 mg / l
Manganese	Not to exceed	2 mg / l
Oil & Grease	Not to exceed	10g/l

(viii) The mining unit shall provide and maintain Filter beds, check dam, garland drains, arrestor wall, toe wall all the times around reject dumps for settlement of suspended particles and to prevent siltation.

(ix) Coursing of runoff water down the slope into the settling ponds/mining pits.

(x) To prevent siltation of rivers/ nallahs/ fields catch drains, toe wall, filter bed, check dam, garland drains, arrest wall and siltation/settling ponds shall be maintained.

(xi) The mining unit should meet the water requirements of the nearby villages if required.

(xii) Water Quality Monitoring stations as stated in the table below shall be established in consultation with the Board Officials. Regular water quality monitoring of ground water & surface water level

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and quality should be carried out monthly through NABL/ MoEF & CC accredited laboratory in all seasons and the results have to be submitted to the Board office by the 15<sup>th</sup> of every month.

Sr. No	Surface water monitoring locations
1	1 Top (Bicholim Dhabdabha)
2	2 Top Discharge (Lamgao)
3	5 Top Discharge (Mulgao)
4	Upstream Bicholim River
5	Downstream Bicholim River
6	Upstream Assonora River
7	Downstream Assonora River
Sr. No	Ground water monitoring locations
1	Well water Bicholim
2	Well water Lamgao village
3	Well water Mulgao village
4	Well water Pilgao village
5	Well water Mayem village

- (xiii) The mining unit should maintain the pumping schedule for pumping the rain accumulated water from the mining pit.
- (xiv) The mining unit shall strive to implement suitable conservation measures to augment ground water resources wherever possible in the area.
- (xv) The mining unit shall install online water monitoring stations at final discharge points from the lease.
- (xvi) The mining unit should maintain a pumping Log book in the following format:

Sr. No.	Capacity of the pump (litres/min)	Date	Start time	End	Duration of pumping (in minutes)	Qty. of water pumped in KLD	Remarks

- (xvii) The mining unit should stack their ore and ore over burden as per the approved mining plan.
- (xviii) The mining unit should install Reliable flow meter to maintain record of water consumption per day. The records so maintained shall be made available to the Board officials whenever required.
- (xix) A good house-keeping shall be maintained within the mining lease area.
- (xx) **Non-Hazardous Solid Waste:**

All the Solid wastes arising in the premises shall be properly classified and disposed off to the satisfaction of the Board. The total quantity shall be segregated and treated as follows:

Sr. no.	Solid waste	Quantity & Disposal
1.	Overburden	As per IBM approved plan

**4. CONDITIONS STIPULATED UNDER AIR ACT:**

- (i) The mining unit shall maintain and operate air pollution control system of adequate capacity for the following equipments:

Sr. No.	Name of Equipments/ Installation	No of Installation	Capacity	SO <sub>2</sub> Kg/Hr	NO <sub>x</sub>	HC	CO	PM
1.	D.G. set	01	500 KVA	4.68	9.2	1.3	3.5	0.3
2.	D.G. set	03	200 KVA	1.8	9.2	1.3	3.5	0.3

Sr. No.	Name of Equipments/ Installation	No of Installation	Capacity	SO <sub>2</sub> Kg/Hr	Particulate Matter mg/Nm <sup>3</sup>
1.	D.G. set	01	1000 KVA	8.64	75

- (ii) The applicant shall observe the following standards for D. G. Sets  $\geq$  1000 KVA

Sr. No	Parameters	Limits
1.	NO <sub>x</sub> (as NO <sub>2</sub> )	1100 ppmv (as 15% O <sub>2</sub> ) Dry basis in ppmv
2.	NMHC(as C)	150 mg/Nm <sup>3</sup> (at 15% O <sub>2</sub> )
3.	Particulate Matter	75 mg/Nm <sup>3</sup> (at 15 % O <sub>2</sub> )
4.	CO	150 mg/Nm <sup>3</sup> (at 15 % O <sub>2</sub> )
5.	Sulphur Content in Fuel	Less than 2%

- (iii) The mining unit shall erect the stack(s) of the following specifications:

Sr. No	Stack attached to	Height
1.	D.G. set (500 KVA)	25 mtrs
2.	D.G. set (200 KVA)	19 mtr (each)
3.	D.G. set (1000 KVA)	30 mtrs

- (iv) The mining unit shall observe the following standards:-

Sr. No	Type of fuel	Quantity /hr
1.	H.S.D. (for D.G. set of 500 KVA)	65 ltrs/hr
2.	H.S.D. (for D.G. set of 200 KVA)	25 ltrs/hr (each)
3.	H.S.D. (for D.G. set of 1000 KVA)	120 ltrs/hr

- (v) **The Stack Port Hole and Platform is to be designed as per CPCB guidelines Method 1 Part 1 of Stack Monitoring – Material & methodology for isokinetic sampling**

- (vi) The mining unit should comply with all the standards for D.G. Sets prescribed at Sr. no. 94, 95 and 96 of Schedule I of the Environment (Protection) Rules, 1986.

- (vii) The unit should carry out emission monitoring from the stacks once every year from a laboratory recognized by Ministry of Environment and Forest under the Environment Protection Act, 1986 and the result shall be submitted to this Board by the 15<sup>th</sup> of subsequent month.

- (viii) Ambient Air Quality Monitoring stations as stated in the table below shall be established in consultation with the Board Officials in the core zone as well as in the buffer zone for monitoring Particulate Matter, PM<sub>10</sub>, PM<sub>2.5</sub>, NO<sub>x</sub> and SO<sub>2</sub>. Location of the ambient air quality stations and the frequency of monitoring should be twice a week for the core zone and the buffer zone from a laboratory recognized by Ministry of Environment, Forest & Climate Change under the Environment Protection Act, 1986 and results shall be submitted regularly to this Board.

Sr. No	Buffer zone monitoring locations
1	Lamgao village
2	Mulgao village
3	Pilgao village
4	Shirgao village
5	Transportation route

- (ix) Applicant shall achieve following quality fugitive emission standards in the core zone:

Fugitive Emission Standards	
<b>Particulate matter</b>	<b>1200 µg/m<sup>3</sup></b>
Fugitive emission shall be monitored in the predominant downwind direction at a distance 25.0±2.0 meters from the source of fugitive emission as per following:	
Area	Monitoring location
Mine face/ benches	Drilling, excavation and loading applicable for operating benches above water table
Haul roads/ service roads	Haul roads to ore processing plant, waste dumps and loading areas and service road
Crushing plant	Run-off mine unloading at hopper, crushing areas, screens and transfer points
Screening plant	Screens, conveying and transportation of ore discharge points
Ore storage & loading	Intermediate stock bin/ pile areas, ore stock bin/ pile areas, wagon/ truck loading areas
Waste dump	Active waste/ reject dumps

The monitoring standards in Buffer zone would be as per the table below:

SO <sub>2</sub>	Not to Exceed (Annual Average)	50 µg/ m <sup>3</sup>
	Not to Exceed (24 hours)	80 µg/ m <sup>3</sup>
NO <sub>x</sub>	Not to Exceed (Annual Average)	40 µg/ m <sup>3</sup>
	Not to Exceed (24 hours)	80 µg/ m <sup>3</sup>
PM <sub>10</sub>	Not to Exceed (Annual Average)	60 µg/ m <sup>3</sup>
	Not to Exceed (24 hours)	100 µg/ m <sup>3</sup>
PM <sub>2.5</sub>	Not to Exceed (Annual Average)	40 µg/ m <sup>3</sup>
	Not to Exceed (24 hours)	60 µg/ m <sup>3</sup>

All other parameters should meet the standards specified in NAAQS notification dated 18<sup>th</sup> November 2009 for the relevant industry.

- (x) The unit needs to install the permanent water sprinklers along 3.40 km haul road within the ML area and 2.80 km length outside the ML area on either side of the road in phased manner
- (xi) The Project Proponent shall install a minimum of 3 (three) Continuous Ambient Air Quality Monitoring Stations in consultation with CPCB/SPCB with 1 (one) in upwind and 2 (two) in downwind direction based on long term climatological data about wind direction such that an angle of 120° is made between the monitoring locations to monitor critical parameters, relevant for mining operations, of air pollution viz. PM<sub>10</sub>, PM<sub>2.5</sub>, NO<sub>2</sub>, CO and SO<sub>2</sub> etc. as per the methodology mentioned in NAAQS Notification No. B-29016/20/90/PCI/I, dated 18.11.2009 covering the aspects of transportation and use of heavy machinery in the impact zone. The real time data so generated should be displayed digitally at entry and exit gate of mine lease area for public display and shall be linked to server of CPCB/SPCB.

- (xii) The ambient air quality shall also be monitored at prominent places like office building, canteen etc. as per the site condition to ascertain the exposure characteristics at specific places. The above data shall be digitally displayed within 03 months in front of the main Gate of the mine site.
- (xiii) **The mining unit shall install online noise monitoring and dust monitoring station approved technology at the transportation route near Sarmanas in consultation with the Board and connect the same to the Board server within one month of receipt of this Consent and submit compliance report to the Board**
- (xiv) The mining unit shall install CCTV Camera at exit gate from mine towards the jetty to monitor if the trucks are properly covered with tarpaulin before exit and should be connected online to GSPCB, within one month of receipt of this Consent to Operate.
- (xv) The project proponent should hot mix the dedicated road out side the mine lease which is used for transportation of ore in phased manner.
- (xvi) The trucks/tippers engaged in transportation of ore shall have with atleast six inches free board after filling the cargo box to avoid spillage.
- (xvii) All trucks/ tippers engaged in the transportation of ore shall be covered with tarpaulin and the tarpaulin shall be properly fastened to the cargo box to ensure the ore does not get air borne or spill on the road.
- (xviii) In case of break down of loaded trucks / tippers, unloading of ore at the road side shall be strictly avoided.
- (xix) The roads in mining areas shall be sprinkled with water to suppress dust pollution.
- (xx) The mining unit shall provide with adequate size wheel washing facility with tyre sprinklers for the ore transport vehicles at the exit point of the mine.
- (xxi) The mining unit should take afforestation in abandoned mining areas and on reject dumps located within lease area.
- (xxii) Spillage of ore on the public roads shall be removed immediately on occurrence.
- (xxiii) The mining company should submit details regarding transportation of ore in the following format every month

Sr. No.	Source	Destination	Qty.	No. of trips (tipper trucks)	Route (names of villages through which transportation takes place)	Remarks

- (xxiv) The mining unit should provide mechanical sweeping arrangements for sweeping of roads affected due to transportation of iron ore.

- (xxv) The mining unit shall take adequate measures for control of noise levels from its own sources within the premises in respect of noise. The limits are as follows:

Category of Area/ Zone	Limits in dB (A) Leq	
	Day time	Night time
Industrial Area	75	70
Commercial Area	65	55
Residential Area	55	45
Silence Zone	50	40

Day time is reckoned between 6 a.m. to 10 p.m. and night time is reckoned between 10 p.m. to 6 a.m

**5. CONDITIONS REQUIRED TO BE COMPLIED UNDER THE HAZARDOUS AND OTHER WASTES (MANAGEMENT AND TRANSBOUNDRY MOVEMENT) RULES 2016, AS AMENDED THEREAFTER**

- (i) The unit is hereby granted authorization to operate a facility for collection, storage and disposal of hazardous wastes as specified below:

Sr. No.	Category	Type of waste	Quantity	Mode of disposal
1.	5.1	Used /Spent Oil	60 tons/annum	To recycler registered with SPCB and having valid authorization of SPCB
2.	5.2	Oil soaked Cotton waste	9 tons/annum	To be sent to M/s Vedanta Ltd. Met Coke Division, Amona for incineration
3.	3.3	Contaminated filters	5 tons/annum	To be sent to CHWTSDf operated M/s. Ponda Envocare Ltd. at Pissurlem IDC for incineration
4.	33.1	Empty Paint Tins	3000 nos/annum	To be sent to CHWTSDf operated M/s. Ponda Envocare Ltd. at Pissurlem IDC for incineration

- (ii) *The authorization shall comply with the provisions of the Environment (Protection) Act, 1986 and the rule made there under.*
- (iii) The person authorized shall not rent, lend, sell or transfer or otherwise transport the hazardous waste without obtaining prior permission of the Goa State pollution Control Board.
- (iv) Any unauthorized change in personnel, equipment or working conditions as mentioned in the hotel unit by the person authorized shall constitute a breach of his authorization.
- (v) It is a duty of the authorized person to take permission of the Goa State Pollution Control Board to close down the facility.
- (vi) The inner bottom surfaces of the tank shall be impervious enough to prevent leakage or seepage of these wastes into the sub surface soil or ground water.
- (vii) The occupier shall maintain a manifest system as per Rule 19 for disposal of hazardous wastes to ensure that these wastes are delivered to the designated facility preventing pilferage and clandestine disposal due to unforeseen events that may occur during transit.

- (viii) The manifest shall be endorsed by the dispatcher, transporter and receiver of hazardous wastes. The endorsed copy shall be furnished to the Goa State Pollution Control Board.
- (ix) Under any circumstances the hazardous waste shall not be disposed to unauthorized facilities.
- (x) The occupier shall maintain the records for collection, storage and disposal of hazardous waste in Form 3 of as per Hazardous And Other Waste (Management & Transboundary Movement) Rules 2016 as amended thereafter.
- (xi) The occupier shall furnish monthly returns for collection, storage and disposal of hazardous waste through online OCCMS systems.
- (xii) The unit shall put up an online board (minimum size 6x4 Feet) at prominent location near the main gate providing details as follows in English and Konkani languages:-
- Hazardous Waste category number.
  - Hazardous Waste quantity number.
  - Treatment facility for each category.
  - Mode of disposal for each category.
  - Hazardous Waste Authorization number, date and validity period.
  - Water Consent number, date and validity period.
  - Air Consent number, date and validity period.
  - Quantity and Nature of Hazardous Chemicals being used.
- (xiii) The occupier shall ensure that the Hazardous Wastes are not allowed to be stored for more than 90 days.
- (xiv) The unit shall submit online annual returns in prescribed format on or before 30<sup>th</sup> June of every year.

## 6. GENERAL CONDITIONS:

- (i) The unit shall not change or alter the quantity, quality of discharge, temperature or the mode of the effluent/ emission or hazardous wastes or control equipments provided for without previous permission of the Board.
- (ii) The unit shall provide facility for collection of samples of effluent, air emissions and hazardous wastes to the Board staff.
- (iii) An application in prescribed form along with the prescribed fees for renewal of Consent shall be submitted at least 60 days before the expiry of validity of this Consent. An application for renewal of Consent submitted after expiry of the validity shall accompany with penalty of 50% of the Consent fees in addition to the prescribed consent fees.
- (iv) The Board shall be forthwith informed of any accident or unforeseen event involving discharge of any poisonous, noxious or polluting matter into a stream or well or on land or into the atmosphere, as result of such discharge water/ air is being polluted.
- (v) This Consent to Operate is granted without any prejudice to any other permissions(s) required under any laws, by – laws and regulations in force. This Consent to Operate is confined to matters arising out of the Air Act and Water Act only.
- (vi) The Board reserves the right to amend or add any conditions in this consent and the same shall be binding on the applicant.

- (vii) The unit shall submit to this office, the Environmental Statement Report in Form V for the Financial Year ending April to March by 30<sup>th</sup> September of the succeeding year as per the provisions of the rule 14 of the Environment (Protection) (Second Amendment) Rules, 1992.
- (viii) This Consent does not entitle the party to commence activities until and unless all the other Permissions as required under the relevant statutes are obtained by the party and this Consent to Operate is confined to matters arising out of the Air Act and Water Act only.
- (ix) The unit shall bear the cost of analysis / monitoring in case of complaints received by the Board / re-inspections due to non-compliances observed by the Board & monitoring carried by the Board.
- (x) The unit shall submit the details of the Public Liability Insurance Policy under the PLI Act 1991, to the Board office as applicable.
- (xi) The unit shall submit returns for disposal of batteries under the Battery Waste Management Rules 2022 as amended thereafter, if applicable.
- (xii) The unit shall submit returns for disposal of e - waste under the E- Waste Management Rules 2022, as amended thereafter, if applicable.
- (xiii) The unit shall submit returns for disposal of plastic waste under the Plastic Waste Management Rules 2016, as amended thereafter, if applicable.
- (xiv) **The unit has to obtain no objection certificate from the Central Ground water Authority, or the concerned state authority for any ground water abstraction, if applicable.**
- (xv) **The import, stocking, distribution, sale and use of single use plastic, including polystyrene and expanded polystyrene, commodities as stated in the Plastic Waste Management (Amendment) Rules, 2021 shall be prohibited with effect from the 1st July, 2022.**
- (xvi) **The unit shall comply to the Guidelines and DUST Mitigation measures in handling Construction material and C & D waste issued by central Pollution Control Board and are placed on Board website goaspcb.gov.in**
- (xvii) **The waste dump slopes shall be covered with biodegradable geotextile mats.**
- (xviii) **The mining firm should manage the daily trips in staggered manner in consultation with GSPCB so that traffic congestion is avoided at major junctions.**
- (xvi) **The mining activity shall be strictly in accordance to the mining plan approved by the Indian Bureau of Mines.**
- (xvii) **Those mines having part forest and part non-forest areas and have not obtained forest clearance, consent to operate should be limited to non-forest area**
- (xviii) **Mining lease with common transport route should carry out Ambient Air Quality Monitoring along the transport route in consultation with the Board before the commencement of mining operation.**
- (xix) **Other related permissions as applicable in the EC has to be obtained from the competent authorities before the commencement of the mining operations**

- (xx) The mining unit shall submit the year wise production & developmental plan duly approved by the IBM before the commencement of the mining operations
- (xxi) The lease holder has to obtain no objection certificate from the Central Ground Water Authority or the concerned State Authority for any ground water abstraction, if applicable.
- (xxii) The lease holder shall comply to the Guidelines and DUST Mitigation measures in handling Construction material and C& D waste issued by central Pollution Control Board and are placed on Board website goaspcb.gov.in.
- (xxiii) The mining unit shall submit existing plan and proposed modification as per EC condition no. 23.1
- (xxiv) The mining unit should provide online real time approved methodology of Ambient air and water monitoring systems on transportation routes and at water discharge points in water bodies respectively with connectivity to Board.
- (xxv) There should be shoulders/small pillars on both side of the road so that the running trucks do not ply over the soil lying on the road side.
- (xxvi) The ore transportation trucks should be checked for emission to have a control on vehicular emission.ng on the road side.
- (xxvii) Old trucks manufactured before a particular date may not be allowed for ore transportation.
- (xxviii) Permanent haul road should be provided with water sprinklers and logging to be maintained.
- (xxix) For dry crushing system suitable dust extractors may be provided as the Government Polytechnic School Mayem is situated nearby
- (xxx) Air misting / fogging system should be used during dry seasons near the ore handling places/points.
- (xxxi) Proper spillage control mechanism should be done for the plying trucks. Also Proper garland drains should be maintained to prevent direct runoff from the mine to the nearby agricultural field and river.
- (xxxii) Qualified Environmental engineers/personnel should be deputed in mines to conduct the mining operations in environmental benign manners. The duties of these personnel will be to control overloading & spillage, reduce haul road emissions, haul road maintenance, mine traffic control, water sprinkling, identification of polluting vehicles, effluent management, enhance green belts, reclamation, erosion control, monitoring, training and awareness, etc.
- (xxxiii) The mining unit shall submit plan/proposal for decarbonisation as per COP 26 resolution.
- (xxxiv) The mining unit needs to comply with the pre-requisites prior to start actual mining operations such as execution of mining lease , installation of air quality and water quality monitoring facilities in the core zone/buffer zone, transportation route as applicable.
- (xxxv) The mining unit shall take utmost care, so that Mayem and other water bodies in vicinity of mining activity are not affected.

- (xxxvi) As much as possible refilling of mining pits should not be resorted to especially which are filled with water and care should be taken while refilling to ensure that aquifer strata is not visited.
- (xxxvii) The unit has to obtain registration / membership with the CHWTSDF operated by the M/s Ponda Envocare at Pissurlem for the disposal of hazardous waste within 30 days of receipt of this consent.
- (xxxviii) The mining unit has to register with the GIEMA (Goa industries Environment Management Association) within 30 days of receipt of this consent, if applicable.
- (xxxix) The lease holder shall obtain the valid Environmental Clearance, Lease from DMG and the permission from any other related authority all the time during its operation.
- (xl) The lease-holder is mandated to comply with all the conditions referred in the Environmental Clearance (EC) issued by the Ministry of Environment, Forest and Climate Change vide its EC file no-IA-J-11015/3/2023-IA-II(NCM) dated 23/01/2024.
- (xli) The Project Proponent shall submit six monthly compliance reports on the status of the implementation of the stipulated environmental safeguards to the MOEFCC & its concerned Regional Office, Central Pollution Control Board and State Pollution Control Board.

To,

**VEDANTA LIMITED**

**(MINING UNIT: BLOCK I- BICHOLIM MINERAL BLOCK)**

SesaGhor, 20 EDC Complex, Patto, Panaji- Goa

- Copy to: -
1. Directorate of Mines & Geology, Ground Floor, Institute Menezes Braganza, Panaji-Goa
  2. Ministry of Environment, Forest and Climate Change, IA Division, Indira Paryavaran Bhawan, JorBagh, New Delhi- 110003
  3. Accounts Section
  4. Concerned File
  5. Guard File

Received Consent fee of: **The Capital Investment of the mining unit is Rs. 250.00 Crores**

Receipt no.	Amount	Date
3538	19,00,000.00/-	12/02/2024

**Shamila** Digitally signed  
**Dos** by Shamila Dos  
**Milagres** Milagres  
**Monteiro** Monteiro  
Date: 2024.09.04  
14:36:12 +05'30'

(Dr. Shamila Monteiro)  
Member Secretary  
Goa State Pollution Control Board

## CUSTOMER FEEDBACK

Dear Citizen / Customer,

We appreciate you for sparing a few minutes for giving us your valuable feedback on our services

Name : .....

Contact .....

Address: .....

.....

Email:.....Date.....

Name of the service availed: .....

Are you aware that service standards are included in the Citizen's Charter as available on Board's website :[www.goaspcb.gov.in](http://www.goaspcb.gov.in)?

Yes  No

If yes, is the Citizen Charter simple and easy to understand?

Yes  No

Description of service delivery parameters (Consents/Authorization/RTI's/Complaints etc.)	Excellent	Good	Fair	Average	Poor	Reason for grading
Time taken to deliver service in comparison to service standards mentioned in Citizen's Charter						
Quality of service (accuracy, completeness)						
Knowledge of dealing hand / staff regarding services/schemes						
Courtesy of staff						
Board's response in view of your query/requirement is to your satisfaction						
Date of your visit to the office and your overall experience						

Suggestions for improvement, if any

.....  
 .....  
 .....

Signature & date

To,  
 The Member Secretary,  
 Goa State Pollution Control Board,  
 Near Pilerne Industrial Estate,  
 Opposite Saligao Seminary, Saligao, Bardez, Goa. 403511

❖ Please note that your feedback is considered essential for overall improvement and development of Board functions in service of environment.

# GOA STATE POLLUTION CONTROL BOARD

गोंय राज्य प्रदूषण नियंत्रण मंडळ

(An ISO 9001:2015, ISO 14001:2015, ISO 45001:2018 Certified Board)

Phone Nos: 0832- 2407700,  
2407701, 2407702,  
2407703



Email Ids:  
Chairman, GSPCB: [chairman-gspcb.goa@nic.in](mailto:chairman-gspcb.goa@nic.in)  
Member Secretary, GSPCB: [ms-gspcb.goa@nic.in](mailto:ms-gspcb.goa@nic.in)  
Office: [mail.gspcb@gov.in](mailto:mail.gspcb@gov.in)

No.12/2024-PCB/2479235/R00016812

Date: 02/12/2024

Renewal of Consent to Operate under Section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 & under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and Authorization under Rule 6(i) of the Hazardous and Other Wastes (Management and Transboundary Movement) Rules 2016, as amended thereafter

[To be referred as Water Act, Air Act and HW (M & T) Rules respectively]

RENEWAL OF CONSENT TO OPERATE & AUTHORIZATION is hereby granted to

**BICHOLIM MINERAL BLOCK- BLOCK 1 (AUCTION BLOCK),**

**OF M/S VEDANTA LIMITED**

Mine Lease area of 478.5206 ha

(Represented by: Mr. Dhirajkumar Jagdish)

(Red Category)

Bicholim, Bordem, Langao, Mulgoa,

Mayem & Sirigao

Villages of Bicholim- Goa.

Located in the area declared under the provisions of the Water Act & Air Act, subject to the provisions of the Act and the Rules and the Orders that may be made further and subject to the following terms and conditions:

1. This Renewal of Consent to operate & authorization is issued in supersession of the earlier Consent Order issued vide Order No.12/2024-PCB/2289062/R00015674 dt. 04/09/2024 & Amendment Order issued vide Order No. 12/2024-PCB/ 2411252 dated 14/11/2024 & is valid up to Six months from the date of issue of this consent.

2. This Renewal of Consent to Operate is valid for the activity of:

Sr. No.	Description	Quantity/ Capacity
1.	Production of Iron Ore	3.0 MTPA
2.	Dry Crushing and Screening Plant	4.0 MTPA

3. CONDITIONS REQUIRED TO BE COMPLIED UNDER THE WATER ACT:

(i) The daily quantity of industrial effluent from workshop of the mining block shall not exceed 8 KLD.

(ii) The daily quantity of domestic effluent from the various facilities within the mining block shall not exceed 28.8 KLD.

Near Pilerne Industrial Estate, Opp.- Saligao Seminary, Saligao-Bardez Goa-403511

(iii) **Industrial Effluent Disposal:**

The unit shall provide Oil and Grease trap for the effluent generated from the Workshop and ensure that the same meets the General Standard for Discharge of Environmental Pollutants: Part A notified under the Schedule VI of the Environment (Protection) Act, 1986.

(iv) **Domestic Effluent treatment and Disposal:-**

The domestic wastewater shall be treated in a properly designed septic tank and discharged on land for percolation through soak pit of adequate size within the unit premises.

- (v) The rain accumulated mining pit water if any should be routed through settling ponds and filter beds and meets the standards as below and results shall be submitted to the Board office in the event of discharge before the 15<sup>th</sup> of every month:

pH	Between.	5.5 & 9.0
Suspended Solids (non-rainy day)	Not to exceed	50 mg/l
Suspended Solids (rainy day)	Not to exceed	100 mg/l
Iron	Not to exceed	3 mg / l
Manganese	Not to exceed	2 mg / l
Oil & Grease	Not to exceed	10g/l

- (vi) The mining unit shall provide and maintain Filter beds, checkdam, garland drains, arrestor wall, toe wall all the times around reject dumps for settlement of suspended particles and to prevent siltation.
- (vii) Coursing of runoff water down the slope into the settling ponds/mining pits.
- (viii) To prevent siltation of rivers/ nallahs/ fields catch drains, toe wall, filter bed, check dam, garland drains, arrest wall and siltation/settling ponds shall be maintained.
- (ix) The mining unit should meet the water requirements of the nearby villages if required.
- (x) Water Quality Monitoring stations as stated in the table below shall be established in consultation with the Board Officials. Regular water quality monitoring of ground water & surface water level and quality should be carried out monthly through NABL/MoEF&CC accredited laboratory in all seasons and the results have to be submitted to the Board office by the 15<sup>th</sup> of every month.

Sr. No.	Surface water monitoring locations
1.	1 Top (Bicholim Dhabdabha)
2.	2 Top Discharge (Lamgao)
3.	5 Top Discharge (Mulgao)
4.	Upstream Bicholim River
5.	Downstream Bicholim River
6.	Upstream Assonora River

7.	Downstream Assonora River
<b>Sr. No.</b>	<b>Ground water monitoring locations</b>
1.	Well water Bicholim
2.	Well water Lamgao village
3.	Well water Mulgao village
4.	Well water Pilgao village
5.	Well water Mayem village

- (xi) The mining unit should maintain the pumping schedule for pumping the rain accumulated water from the mining pit.
- (xii) The mining unit shall strive to implement suitable conservation measures to augment ground water resources wherever possible in the area.
- (xiii) The mining unit shall install online water monitoring stations at final discharge points from the lease.
- (xiv) The mining unit should maintain a pumping Log book in the following format:

Sr. No.	Capacity of the pump (litres/min)	Date	Start time	End	Duration of pumping (in minutes)	Qty. of water pumped in KLD	Remarks

- (xv) The mining unit should stack their ore and ore over burden as per the approved mining plan.
- (xvi) The mining unit should install Reliable flow meter to maintain record of water consumption per day. The records so maintained shall be made available to the Board officials whenever required.
- (xvii) A good house-keeping shall be maintained within the mining lease area.
- (xviii) **Non-Hazardous Solid Waste:**

All the Solid wastes arising in the premises shall be properly classified and disposed off to the satisfaction of the Board. The total quantity shall be segregated and treated as follows:

Sr. no.	Solid waste	Quantity & Disposal
1.	Overburden	As per IBM approved plan

4. **CONDITIONS STIPULATED UNDER AIR ACT:**

- (i) The mining unit shall maintain and operate air pollution control system of adequate capacity for the following equipments:

Sr. No.	Name of Equipments/ Installation	No of Installation	Capacity	SO <sub>2</sub> Kg/Hr	NO <sub>x</sub>	HC	CO	PM
1.	D.G. set	01	500 KVA	4.68	9.2	1.3	3.5	0.3
2.	D.G. set	02	200 KVA	1.8	9.2	1.3	3.5	0.3

3.	D.G. set	01	250 KVA	2.88	9.2	1.3	3.5	0.3
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Sr. No.	Name of Equipments/ Installation	No of Installation	Capacity	SO <sub>2</sub> Kg/Hr	Particulate Matter mg/Nm <sup>3</sup>
1.	D.G. set	01	1000 KVA	8.64	75

(ii) The applicant shall observe the following standards for D. G. Sets  $\geq$  1000 KVA

Sr. No	Parameters	Limits
1.	NO <sub>x</sub> (as NO <sub>2</sub> )	1100 ppmv (as 15% O <sub>2</sub> ) Dry basis in ppmv
2.	NMHC(as C)	150 mg/Nm <sup>3</sup> (at 15% O <sub>2</sub> )
3.	Particulate Matter	75 mg/Nm <sup>3</sup> (at 15 % O <sub>2</sub> )
4.	CO	150 mg/Nm <sup>3</sup> (at 15 % O <sub>2</sub> )
5.	Sulphur Content in Fuel	Less than 2%

(iii) The mining unit shall erect the stack(s) of the following specifications:

Sr. No	Stack attached to	Height
1.	D.G. set (200 KVA)	2.8 mtr (each)
2.	D.G. set (250 KVA)	3.1 mtrs
3.	D.G. set (500 KVA)	9.4 mtrs
4.	D.G. set (1000 KVA)	11.3 mtrs

(iv) The mining unit shall observe the following standards:-

Sr. No	Type of fuel	Quantity /hr
1.	H.S.D. (for D.G. set of 200 KVA)	25ltrs/hr (each)
2.	H.S.D. (for D.G. set of 250 KVA)	40ltrs/hr
3.	H.S.D. (for D.G. set of 500 KVA)	65ltrs/hr
4.	H.S.D. (for D.G. set of 1000 KVA)	120ltrs/hr

(v) **The Stack Port Hole and Platform is to be designed as per CPCB guidelines Method 1 Part 1 of Stack Monitoring – Material & methodology for isokinetic sampling**

(vi) The mining unit should comply with all the standards for D.G. Sets prescribed at Sr. no. 94, 95 and 96 of Schedule I of the Environment (Protection) Rules, 1986.

(vii) The unit should carry out emission monitoring from the stacks once every year from a laboratory recognized by Ministry of Environment and Forest under the Environment Protection Act, 1986 and the result shall be submitted to this Board by the 15<sup>th</sup> of subsequent month.

(viii) Ambient Air Quality Monitoring stations as stated in the table below shall be established in consultation with the Board Officials in the core zone as well as in the buffer zone for monitoring Particulate Matter, PM<sub>10</sub>, PM<sub>2.5</sub>, NO<sub>x</sub> and SO<sub>2</sub>. Location of the ambient air quality stations and the frequency of monitoring should be twice a week for the core zone and the buffer zone from a laboratory recognized by Ministry of Environment, Forest & Climate Change under the Environment Protection Act, 1986 and results shall be submitted regularly to this Board.

Sr. No	Buffer zone monitoring locations
1	Lamgao village
2	Mulgao village
3	Pilgao village
4	Shirgao village
5	Transportation route

- (ix) Applicant shall achieve following quality fugitive emission standards in the core zone:

Fugitive Emission Standards	
Particulate matter	1200 µg/m <sup>3</sup>
Fugitive emission shall be monitored in the predominant downwind direction at a distance 25.0±2.0 meters from the source of fugitive emission as per following:	
Area	Monitoring location
Mine face/ benches	Drilling, excavation and loading applicable for operating benches above water table
Haul roads/ service roads	Haul roads to ore processing plant, waste dumps and loading areas and service road
Crushing plant	Run-off mine unloading at hopper, crushing areas, screens and transfer points
Screening plant	Screens, conveying and transportation of ore discharge points
Ore storage & loading	Intermediate stock bin/ pile areas, ore stock bin/ pile areas, wagon/ truck loading areas
Waste dump	Active waste/ reject dumps

The monitoring standards in Buffer zone would be as per the table below:

SO <sub>2</sub>	Not to Exceed (Annual Average)	50 µg/ m <sup>3</sup>
	Not to Exceed (24 hours)	80 µg/ m <sup>3</sup>
NO <sub>x</sub>	Not to Exceed (Annual Average)	40 µg/ m <sup>3</sup>
	Not to Exceed (24 hours)	80 µg/ m <sup>3</sup>
PM <sub>10</sub>	Not to Exceed (Annual Average)	60 µg/ m <sup>3</sup>
	Not to Exceed (24 hours)	100 µg/ m <sup>3</sup>
PM <sub>2.5</sub>	Not to Exceed (Annual Average)	40 µg/ m <sup>3</sup>
	Not to Exceed (24 hours)	60 µg/ m <sup>3</sup>

All other parameters should meet the standards specified in NAAQS notification dated 18<sup>th</sup> November 2009 for the relevant industry.

- (x) The unit needs to install the permanent water sprinklers along 3.40 km haul road within the ML area and 2.80 km length outside the ML area on either side of the road in phased manner
- (xi) The Project Proponent shall install a minimum of 3 (three) Continuous Ambient Air Quality Monitoring Stations in consultation with CPCB/SPCB with 1 (one) in upwind and 2 (two) in downwind direction based on long term climatological data about wind direction such that an angle of 120° is made between the monitoring locations to monitor critical parameters, relevant for mining operations, of air pollution viz. PM10, PM2.5, NO2, CO and SO2 etc. as per the

methodology mentioned in NAAQS Notification No. B-29016/20/90/PCI/I, dated 18.11.2009 covering the aspects of transportation and use of heavy machinery in the impact zone. The real time data so generated should be displayed digitally at entry and exit gate of mine lease area for public display and shall be linked to server of CPCB/SPCB.

- (xii) The ambient air quality shall also be monitored at prominent places like office building, canteen etc. as per the site condition to ascertain the exposure characteristics at specific places. The above data shall be digitally displayed within 03 months in front of the main Gate of the mine site.
- (xiii) **The mining unit shall operate and maintain online noise monitoring and dust monitoring station installed at the transportation route near Sarmanas Jetty and the same shall be in continuous connection with the Board server.**
- (xiv) **The mining unit shall operate and maintain CCTV Camera installed at the exit gate from mine towards the jetty to monitor if the trucks are properly covered with tarpaulin before exit and the online connectivity to the GSPCB of the same shall be maintained.**
- (xv) The project proponent should not mix the dedicated road outside the mine lease which is used for transportation of ore in phased manner.
- (xvi) The trucks/tippers engaged in transportation of ore shall have with atleast six inches free board after filling the cargo box to avoid spillage.
- (xvii) All trucks/ tippers engaged in the transportation of ore shall be covered with tarpaulin and the tarpaulin shall be properly fastened to the cargo box to ensure the ore does not get air borne or spill on the road.
- (xviii) In case of breakdown of loaded trucks / tippers, unloading of ore at the road side shall be strictly avoided.
- (xix) The roads in mining areas shall be sprinkled with water to suppress dust pollution.
- (xx) The mining unit shall provide with adequate size wheel washing facility with tyre sprinklers for the ore transport vehicles at the exit point of the mine.
- (xxi) The mining unit should take afforestation in abandoned mining areas and on reject dumps located within lease area.
- (xxii) Spillage of ore on the public roads shall be removed immediately on occurrence.
- (xxiii) The mining company should submit details regarding transportation of ore in the following format every month

Sr.	Source	Destination	Qty.	No. of trips (tipper trucks)	Route (names of villages through which transportation takes place)	Remarks

- (xxiv) The mining unit should provide mechanical sweeping arrangements for sweeping of roads affected due to transportation of iron ore.

- (xxv) The mining unit shall take adequate measures for control of noise levels from its own sources within the premises in respect of noise. The limits are as follows:

Category of Area/ Zone	Limits in dB (A) Leq	
	Day time	Night time
Industrial Area	75	70
Commercial Area	65	55
Residential Area	55	45
Silence Zone	50	40

Day time is reckoned between 6 a.m. to 10 p.m. and night time is reckoned between 10 p.m. to 6 a.m

5. **CONDITIONS REQUIRED TO BE COMPLIED UNDER THE HAZARDOUS AND OTHER WASTES (MANAGEMENT AND TRANSBOUNDRY MOVEMENT) RULES 2016, AS AMENDED THEREAFTER**

- (i) The unit is hereby granted authorization to operate a facility for collection, storage and disposal of hazardous wastes as specified below:

Sr. No.	Category	Type of waste	Quantity	Mode of disposal
1.	5.1	Used /Spent Oil	60 tons/annum	To recycler registered with SPCB and having valid authorization of SPCB
2.	5.2	Oil soaked Cotton waste	9 tons/annum	To be sent to M/s Vedanta Ltd. Met Coke Division, Amona for incineration
3.	3.3	Contaminated filters	5 tons/annum	To be sent to CHWTSDF operated M/s. Ponda Envocare Ltd. at Pissurlem IDC for incineration
4.	33.1	Empty Paint Tins	3000 nos/annum	To be sent to CHWTSDF operated M/s. Ponda Envocare Ltd. at Pissurlem IDC for incineration

- (ii) *The authorization shall comply with the provisions of the Environment (Protection) Act, 1986 and the rule made there under.*
- (iii) The person authorized shall not rent, lend, sell or transfer or otherwise transport the hazardous waste without obtaining prior permission of the Goa State pollution Control Board.
- (iv) Any unauthorized change in personnel, equipment or working conditions as mentioned in the hotel unit by the person authorized shall constitute a breach of his authorization.
- (v) It is a duty of the authorized person to take permission of the Goa State Pollution Control Board to close down the facility.
- (vi) The inner bottom surfaces of the tank shall be impervious enough to prevent leakage or seepage of these wastes into the sub surface soil or ground water.
- (vii) The occupier shall maintain a manifest system as per Rule 19 for disposal of hazardous wastes to ensure that these wastes are delivered to the designated facility preventing pilferage and clandestine disposal due to unforeseen events that may occur during transit.

- (viii) The manifest shall be endorsed by the dispatcher, transporter and receiver of hazardous wastes. The endorsed copy shall be furnished to the Goa State Pollution Control Board.
- (ix) Under any circumstances the hazardous waste shall not be disposed to unauthorized facilities.
- (x) The occupier shall maintain the records for generation, storage and disposal of hazardous waste in Form 3 of as per Hazardous And Other Waste (Management & Transboundary Movement) Rules 2016 as amended thereafter.
- (xi) The occupier shall furnish monthly returns for collection, storage and disposal of hazardous waste through online OCCMS systems.
- (xii) The unit shall put up a board (minimum size 6x4 Feet) at prominent location near the main gate providing details as follows in English and Konkani languages:-
- Hazardous Waste category number.
  - Hazardous Waste quantity number.
  - Treatment facility for each category.
  - Mode of disposal for each category.
  - Hazardous Waste Authorization number, date and validity period.
  - Water Consent number, date and validity period.
  - Air Consent number, date and validity period.
  - Quantity and Nature of Hazardous Chemicals being used.
- (xiii) The occupier shall ensure that the Hazardous Wastes are not allowed to be stored for more than 90 days.
- (xiv) The unit shall submit online annual returns in prescribed format on or before 30<sup>th</sup> June of every year.

**6. GENERAL CONDITIONS:**

- (i) The unit shall not change or alter the quantity, quality of discharge, temperature or the mode of the effluent/ emission or hazardous wastes or control equipments provided for without previous permission of the Board.
- (ii) The unit shall provide facility for collection of samples of effluent, air emissions and hazardous wastes to the Board staff.
- (iii) An application in prescribed form along with the prescribed fees for renewal of Consent shall be submitted at least 60 days before the expiry of validity of this Consent. An application for renewal of Consent submitted after expiry of the validity shall accompany with penalty of 50% of the Consent fees in addition to the prescribed consent fees.
- (iv) The Board shall be forthwith informed of any accident or unforeseen event involving discharge of any poisonous, noxious or polluting matter into a stream or well or on land or into the atmosphere, as result of such discharge water/ air is being polluted.
- (v) This Consent to Operate is granted without any prejudice to any other permissions(s) required under any laws, by – laws and regulations in force. This Consent to Operate is confined to matters arising out of the Air Act and Water Act only.

- (vi) The Board reserves the right to amend or add any conditions in this consent and the same shall be binding on the applicant.
- (vii) The unit shall submit to this office, the Environmental Statement Report in Form V for the Financial Year ending April to March by 30<sup>th</sup> September of the succeeding year as per the provisions of the rule 14 of the Environment (Protection) (Second Amendment) Rules, 1992.
- (viii) This Consent does not entitle the party to commence activities until and unless all the other Permissions as required under the relevant statutes are obtained by the party and this Consent to Operate is confined to matters arising out of the Air Act and Water Act only.
- (ix) The unit shall bear the cost of analysis / monitoring in case of complaints received by the Board / re-inspections due to non-compliances observed by the Board & monitoring carried by the Board.
- (x) The unit shall submit the details of the Public Liability Insurance Policy under the PLI Act 1991, to the Board office as applicable.
- (xi) The unit shall submit returns for disposal of batteries under the Battery Waste Management Rules 2022 as amended thereafter, if applicable.
- (xii) The unit shall submit returns for disposal of e - waste under the E- Waste Management Rules 2022, as amended thereafter, if applicable.
- (xiii) The unit shall submit returns for disposal of plastic waste under the Plastic Waste Management Rules 2016, as amended thereafter, if applicable.
- (xiv) **The import, stocking, distribution, sale and use of single use plastic, including polystyrene and expanded polystyrene, commodities as stated in the Plastic Waste Management (Amendment) Rules, 2021 shall be prohibited with effect from the 1st July, 2022.**
- (xv) **The waste dump slopes shall be covered with biodegradable geotextile mats.**
- (xvi) **The mining firm should manage the daily trips in staggered manner in consultation with DMG so that traffic congestion is avoided at major junctions.**
- (xvi) **The mining activity shall be strictly in accordance to the mining plan approved by the Indian Bureau of Mines.**
- (xvii) **Those mines having part forest and part non-forest areas and have not obtained forest clearance, consent to operate should be limited to non-forest area**
- (xviii) **Mining lease with common transport route should carry out Ambient Air Quality Monitoring along the transport route in consultation with the Board before the commencement of mining operation.**
- (xix) **Other related permissions as applicable in the EC has to be obtained from the competent authorities before the commencement of the mining operations**
- (xx) **The mining unit shall submit the year wise production & developmental plan duly approved by the IBM before the commencement of the mining operations**
- (xxi) **The lease holder has to obtain no objection certificate from the Central Ground Water Authority or the concerned State Authority for any ground water abstraction, if applicable.**

- (xxii) The lease holder shall comply to the Guidelines and DUST Mitigation measures in handling Construction material and C& D waste issued by central Pollution Control Board and are placed on Board website goaspcb.gov.in.
- (xxiii) The mining unit shall submit existing plan and proposed modification as per EC condition no. 23.1
- (xxiv) The mining unit should provide online real time approved methodology of Ambient air and water monitoring systems on transportation routes and at water discharge points in water bodies respectively with connectivity to Board.
- (xxv) There should be shoulders/small pillars on both side of the road so that the running trucks so not ply over the soil lying on the road side.
- (xxvi) The ore transportation trucks should be checked for emission to have a control on vehicular emission.ng on the road side.
- (xxvii) Permanent haul road should be provided with water sprinklers and logging to be maintained.
- (xxviii) Proper spillage control mechanism should be done for the plying trucks. Also Proper garland drains should be maintained to prevent direct runoff from the mine to the nearby agricultural field and river.
- (xxix) Qualified Environmental engineers/personnel should be deputed in mines to conduct the mining operations in environmental benign manners. The duties of these personnel will be to control overloading & spillage, reduce haul road emissions, haul road maintenance, mine traffic control, water sprinkling, identification of polluting vehicles, effluent management, enhance green belts, reclamation, erosion control, monitoring, training and awareness, etc.
- (xxx) The mining unit shall submit plan/proposal for decarbonisation as per COP 26 resolution.
- (xxxi) The mining unit needs to comply with the pre-requisites prior to start actual mining operations such as execution of mining lease , installation of air quality and water quality monitoring facilities in the core zone/buffer zone, transportation route as applicable.
- (xxxii) The mining unit shall take utmost care, so that Mayem and other water bodies in vicinity of mining activity are not affected.
- (xxxiii) The PP to proceed with the approved mining plan for refilling of mining pits.
- (xxxiv) The unit has to obtain registration / membership with the CHWTSDf operated by the M/s Ponda Envocare at Pissurlem for the disposal of hazardous waste within 30 days of receipt of this consent.
- (xxxv) The mining unit has to register with the GIEMA(Goia industries Environment Management Association) within 30 days of receipt of this consent, if applicable.
- (xxxvi) The lease holder shall obtain the valid Environmental Clearance, Lease from DMG and the permission from any other related authority all the time during its operation.

(xxxvii) The lease-holder is mandated to comply with all the conditions referred in the Environmental Clearance (EC) issued by the Ministry of Environment, Forest and Climate Change vide its EC file no-IA-J-11015/3/2023-IA-II(NCM) dated 23/01/2024.

(xxxviii) The Project Proponent shall submit six monthly compliance reports on the status of the implementation of the stipulated environmental safeguards to the MOEFCC & its concerned Regional Office, Central Pollution Control Board and State Pollution Control Board.

(xxxix) If the unit proposes for any deviation in the existing approved iron ore transportation route, the unit shall provide wheel washing facility for the ore transport vehicles at the exit point of mine prior to entering public road and should obtain prior permissions from all the concerned authorities to carry out ore transportations.

(xl) The unit shall comply with all the consent conditions within a period of six months and shall submit Bank Guarantee amounting to Rs. 32.0 Lakhs with a validity period of one year towards compliance to consent conditions failing which bank guarantee submitted by the unit shall be forfeited.

To,

**VEDANTA LIMITED**

**(MINING UNIT: BLOCK I- BICHOLIM MINERAL BLOCK)**

**SesaGhor, 20 EDC Complex, Patto, Panaji- Goa**

- Copy to: -
1. Directorate of Mines & Geology, Ground Floor, Institute Menezes Braganza, Panaji-Goa
  2. Ministry of Environment, Forest and Climate Change, IA Division, Indira Paryavaran Bhawan, JorBagh, New Delhi- 110003
  3. Accounts Section
  4. Concerned File
  5. Guard File

Received Consent fee of: The Capital Investment of the mining unit is Rs. 250.00Crores

Receipt no.	Amount	Date
3538	19,00,000.00/-	12/02/2024

Shamila Dos  
Milagres  
Monteiro

Digitally signed by  
Shamila Dos Milagres  
Monteiro  
Date: 2024.12.02  
15:12:55 +05'30'

**(Dr. Shamila Monteiro)**

**Member Secretary**

**Goa State Pollution Control Board**

## CUSTOMER FEEDBACK

Dear Citizen / Customer,

We appreciate you for sparing a few minutes for giving us your valuable feedback on our services

Name : .....

Contact .....

Address: .....

Email: .....Date.....

Name of the service availed: .....

Are you aware that service standards are included in the Citizen's Charter as available on Board's website :[www.goaspcb.gov.in](http://www.goaspcb.gov.in)?Yes  No 

If yes, is the Citizen Charter simple and easy to understand?

Yes  No 

Description of service delivery parameters (Consents/Authorization/RTI's/Complaints etc.)	Excellent	Good	Fair	Average	Poor	Reason for grading
Time taken to deliver service in comparison to service standards mentioned in Citizen's Charter						
Quality of service (accuracy, completeness)						
Knowledge of dealing hand / staff regarding services/schemes						
Courtesy of staff						
Board's response in view of your query/requirement is to your satisfaction						
Date of your visit to the office and your overall experience						

Suggestions for improvement, if any

.....

.....

.....

.....

Signature &amp; date

To,  
The Member Secretary,  
Goa State Pollution Control Board,  
Near Pilerne Industrial Estate,  
Opposite Saligao Seminary,  
Saligao, Bardez, Goa. 403511

- ❖ Please note that your feedback is considered essential for overall improvement and development of Board functions in service of environment.

# GOA STATE POLLUTION CONTROL BOARD

गोंय राज्य प्रदूषण नियंत्रण मंडळ

(An ISO 9001:2015, ISO 14001:2015, ISO 45001:2018 Certified Board)

Phone Nos: 0832- 2407700,  
2407701, 2407702,  
2407703



Email Ids:  
Chairman, GSPCB: [chairman-gspcb.goa@nic.in](mailto:chairman-gspcb.goa@nic.in)  
Member Secretary, GSPCB: [ms-gspcb.goa@nic.in](mailto:ms-gspcb.goa@nic.in)  
Office: [mail.gspcb@gov.in](mailto:mail.gspcb@gov.in)

No.12/2024-PCB/2572178/R00017549

Date: 15/04/2025

Renewal of Consent to Operate under Section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 & under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and Authorization under Rule 6(i) of the Hazardous and Other Wastes (Management and Transboundary Movement) Rules 2016, as amended thereafter.

[To be referred as Water Act, Air Act and HW (M & T) Rules respectively]

RENEWAL OF CONSENT TO OPERATE & AUTHORIZATION is hereby granted to

**BICHOLIM MINERAL BLOCK- BLOCK 1 (AUCTION BLOCK),  
OF M/S VEDANTA LIMITED  
Mine Lease area of 478.5206 ha**

**(Represented by: Mr. Dhirajkumar Jagdish)  
(Red Category)**

**Bicholim, Bordem, Langao, Mulgoa,  
Mayem & Sirigao  
Villages of Bicholim- Goa.**

Located in the area declared under the provisions of the Water Act & Air Act, subject to the provisions of the Act and the Rules and the Orders that may be made further and subject to the following terms and conditions:

1. This Renewal of Consent to operate & authorization is issued in supersession of the earlier Consent Order issued vide Order No.12/2024-PCB/2289062/R00015674 dt. 04/09/2024 & Amendment Order issued vide Order No. 12/2024-PCB/ 2411252 dated 14/11/2024 & vide Order No.12/2024-PCB/2479235/R00016812 02/12/2024 is valid up to 04/03/2029.

2. This Renewal of Consent to Operate is valid for the activity of:

Sr. No.	Description	Quantity/ Capacity
1.	Production of Iron Ore	3.0 MTPA
2.	Dry Crushing and Screening Plant	4.0 MTPA

3. **CONDITIONS REQUIRED TO BE COMPLIED UNDER THE WATER ACT:**

- (i) The daily quantity of industrial effluent from workshop of the mining block shall not exceed **8 KLD.**

(ii) The daily quantity of domestic effluent from the various facilities within the mining block shall not exceed **28.8 KLD.**

(iii) **Industrial Effluent Disposal:**

The unit shall provide Oil and Grease trap for the effluent generated from the Workshop and ensure that the same meets the General Standard for Discharge of Environmental Pollutants: Part A notified under the Schedule VI of the Environment (Protection) Act, 1986.

(iv) **Domestic Effluent treatment and Disposal:-**

The domestic wastewater shall be treated in a properly designed septic tank and discharged on land for percolation through soak pit of adequate size within the unit premises.

(v) The rain accumulated mining pit water if any should be routed through settling ponds and filter beds and meets the standards as below and results shall be submitted to the Board office in the event of discharge before the 15<sup>th</sup> of every month:

pH	Between	5.5 & 9.0
Suspended Solids (non-rainy day)	Not to exceed	50 mg/l
Suspended Solids (rainy day)	Not to exceed	100 mg/l
Iron	Not to exceed	3 mg / l
Manganese	Not to exceed	2 mg / l
Oil & Grease	Not to exceed	10g/l

(vi) The mining unit shall provide and maintain Filter beds, checkdam, garland drains, arrestor wall, toe wall all the times around reject dumps for settlement of suspended particles and to prevent siltation.

(vii) Coursing of runoff water down the slope into the settling ponds/mining pits.

(viii) To prevent siltation of rivers/ nallahs/ fields catch drains, toe wall, filter bed, check dam, garland drains, arrest wall and siltation/settling ponds shall be maintained.

(ix) The mining unit should meet the water requirements of the nearby villages if required.

(x) Water Quality Monitoring stations as stated in the table below shall be established in consultation with the Board Officials. Regular water quality monitoring of ground water & surface water level and quality should be carried out monthly through NABL/MoEF&CC accredited laboratory in all seasons and the results have to be submitted to the Board office by the 15<sup>th</sup> of every month.

Sr. No.	Surface water monitoring locations
1.	1 Top (Bicholim Dhabdabha)
2.	2 Top Discharge (Lamgao)
3.	5 Top Discharge (Mulgao)
4.	Upstream Bicholim River
5.	Downstream Bicholim River

6.	Upstream Assonora River
7.	Downstream Assonora River
<b>Sr. No.</b>	<b>Ground water monitoring locations</b>
1.	Well water Bicholim
2.	Well water Lamgao village
3.	Well water Mulgao village
4.	Well water Pilgao village
5.	Well water Mayem village

- (xi) The mining unit should maintain the pumping schedule for pumping the rain accumulated water from the mining pit.
- (xii) The mining unit shall strive to implement suitable conservation measures to augment ground water resources wherever possible in the area.
- (xiii) The mining unit should maintain a pumping Log book in the following format:

Sr. No.	Capacity of the pump (litres/min)	Date	Start time	End	Duration of pumping (in minutes)	Qty. of water pumped in KLD	Remarks

- (xiv) The mining unit should stack their ore and ore over burden as per the approved mining plan.
- (xv) The mining unit should install Reliable flow meter to maintain record of water consumption per day. The records so maintained shall be made available to the Board officials whenever required.
- (xvi) A good house-keeping shall be maintained within the mining lease area.
- (xvii) **Non-Hazardous Solid Waste:**

All the Solid wastes arising in the premises shall be properly classified and disposed off to the satisfaction of the Board. The total quantity shall be segregated and treated as follows:

Sr. no.	Solid waste	Quantity & Disposal
1.	Overburden	As per IBM approved plan

4. **CONDITIONS STIPULATED UNDER AIR ACT:**

- (i) The mining unit shall maintain and operate air pollution control system of adequate capacity for the following equipments:

Sr. No.	Name of Equipments/ Installation	No of Installation	Capacity	SO <sub>2</sub> Kg/Hr	NO <sub>x</sub>	HC	CO	PM
					(g/kw-hr)			
1.	D.G. set	01	500 KVA	4.68	9.2	1.3	3.5	0.3
2.	D.G. set	02	200 KVA	1.8	9.2	1.3	3.5	0.3
3.	D.G. set	01	250 KVA	2.88	9.2	1.3	3.5	0.3

2175

Sr. No.	Name of Equipments/ Installation	No. of Installation	Capacity	SO <sub>2</sub> Kg/Hr	Particulate Matter mg/Nm <sup>3</sup>
1.	D.G. set	01	1000 KVA	8.64	75

(ii) The applicant shall observe the following standards for D. G. Sets  $\geq$  1000 KVA

Sr. No	Parameters	Limits
1.	NO <sub>x</sub> (as NO <sub>2</sub> )	1100 ppmv (as 15% O <sub>2</sub> ) Dry basis in ppmv
2.	NMHC(as C)	150 mg/Nm <sup>3</sup> (at 15% O <sub>2</sub> )
3.	Particulate Matter	75 mg/Nm <sup>3</sup> (at 15 % O <sub>2</sub> )
4.	CO	150 mg/Nm <sup>3</sup> (at 15 % O <sub>2</sub> )
5.	Sulphur Content in Fuel	Less than 2%

(iii) The mining unit shall erect the stack(s) of the following specifications:

Sr. No	Stack attached to	Height
1.	D.G. set (200 KVA)	2.8 mtr (each)
2.	D.G. set (250 KVA)	3.1 mtrs
3.	D.G. set (500 KVA)	9.4 mtrs
4.	D.G. set (1000 KVA)	11.3 mtrs

(iv) The mining unit shall observe the following standards:-

Sr. No	Type of fuel	Quantity /hr
1.	H.S.D. (for D.G. set of 200 KVA)	25ltrs/hr (each)
2.	H.S.D. (for D.G. set of 250 KVA)	40ltrs/hr
3.	H.S.D. (for D.G. set of 500 KVA)	65ltrs/hr
4.	H.S.D. (for D.G. set of 1000 KVA)	120ltrs/hr

(v) **The Stack Port Hole and Platform is to be designed as per CPCB guidelines Method 1 Part 1 of Stack Monitoring – Material & methodology for isokinetic sampling**

(vi) The mining unit should comply with all the standards for D.G. Sets prescribed at Sr. no. 94, 95 and 96 of Schedule I of the Environment (Protection) Rules, 1986.

(vii) The unit should carry out emission monitoring from the stacks once every year from a laboratory recognized by Ministry of Environment and Forest under the Environment Protection Act, 1986 and the result shall be submitted to this Board by the 15<sup>th</sup> of subsequent month.

(viii) Ambient Air Quality Monitoring stations as stated in the table below shall be established in consultation with the Board Officials in the core zone as well as in the buffer zone for monitoring Particulate Matter, PM10, PM2.5, NO<sub>x</sub> and SO<sub>2</sub>. Location of the ambient air quality stations and the frequency of monitoring should be twice a week for the core zone and the buffer zone from a laboratory recognized by Ministry of Environment, Forest & Climate Change under the Environment Protection Act, 1986 and results shall be submitted regularly to this Board.

Sr. No	Buffer zone monitoring locations
1	Lamgao village

2	Mulgao village
3	Pilgao village
4	Shirgao village
5	Transportation route

(ix) Applicant shall achieve following quality fugitive emission standards in the core zone:

Fugitive Emission Standards	
Particulate matter	1200 $\mu\text{g}/\text{m}^3$
Fugitive emission shall be monitored in the predominant downwind direction at a distance 25.0 $\pm$ 2.0 meters from the source of fugitive emission as per following:	
Area	Monitoring location
Mine face/ benches	Drilling, excavation and loading applicable for operating benches above water table
Haul roads/ service roads	Haul roads to ore processing plant, waste dumps and loading areas and service road
Crushing plant	Run-off mine unloading at hopper, crushing areas, screens and transfer points
Screening plant	Screens, conveying and transportation of ore discharge points
Ore storage & loading	Intermediate stock bin/ pile areas, ore stock bin/ pile areas, wagon/ truck loading areas
Waste dump	Active waste/ reject dumps

The monitoring standards in Buffer zone would be as per the table below:

SO <sub>2</sub>	Not to Exceed (Annual Average)	50 $\mu\text{g}/\text{m}^3$
	Not to Exceed (24 hours)	80 $\mu\text{g}/\text{m}^3$
NO <sub>x</sub>	Not to Exceed (Annual Average)	40 $\mu\text{g}/\text{m}^3$
	Not to Exceed (24 hours)	80 $\mu\text{g}/\text{m}^3$
PM <sub>10</sub>	Not to Exceed (Annual Average)	60 $\mu\text{g}/\text{m}^3$
	Not to Exceed (24 hours)	100 $\mu\text{g}/\text{m}^3$
PM <sub>2.5</sub>	Not to Exceed (Annual Average)	40 $\mu\text{g}/\text{m}^3$
	Not to Exceed (24 hours)	60 $\mu\text{g}/\text{m}^3$

All other parameters should meet the standards specified in NAAQS notification dated 18<sup>th</sup> November 2009 for the relevant industry.

- (x) The unit needs to install the permanent water sprinklers along 3.40 km haul road within the ML area and 2.80 km length outside the ML area on either side of the road in phased manner.
- (xi) The Project Proponent shall install a minimum of 3 (three) Continuous Ambient Air Quality Monitoring Stations in consultation with CPCB/SPCB with 1 (one) in upwind and 2 (two) in downwind direction based on long term climatological data about wind direction such that an angle of 120° is made between the monitoring locations to monitor critical parameters, relevant for mining operations, of air pollution viz. PM10, PM2.5, NO2, CO and SO2 etc. as per the methodology mentioned in NAAQS Notification No. B-29016/20/90/PCI/I, dated 18.11.2009 covering the aspects of transportation and use of heavy machinery in the impact zone. The real

time data so generated should be displayed digitally at entry and exit gate of mine lease area for public display and shall be linked to server of CPCB/SPCB.

- (xii) The ambient air quality shall also be monitored at prominent places like office building, canteen etc. as per the site condition to ascertain the exposure characteristics at specific places. The above data shall be digitally displayed within 03 months in front of the main Gate of the mine site.
- (xiii) **The mining unit shall operate and maintain online noise monitoring and ambient air monitoring station installed along the transportation route near Sarmanas Jetty and the same shall be in continuous connection with the Board server.**
- (xiv) **The mining unit shall operate and maintain CCTV Camera installed at the exit gate from mine towards the jetty to monitor if the trucks are properly covered with tarpaulin before exit and the online connectivity to the GSPCB of the same shall be maintained.**
- (xv) The project proponent should not mix the dedicated road outside the mine lease which is used for transportation of ore in phased manner.
- (xvi) The trucks/tippers engaged in transportation of ore shall have with atleast six inches free board after filling the cargo box to avoid spillage.
- (xvii) All trucks/ tippers engaged in the transportation of ore shall be covered with tarpaulin and the tarpaulin shall be properly fastened to the cargo box to ensure the ore does not get air borne or spill on the road.
- (xviii) In case of breakdown of loaded trucks / tippers, unloading of ore at the road side shall be strictly avoided.
- (xix) The roads in mining areas shall be sprinkled with water to suppress dust pollution.
- (xx) The mining unit shall provide with adequate size wheel washing facility with tyre sprinklers for the ore transport vehicles at the exit point of the mine.
- (xxi) The mining unit should take afforestation in abandoned mining areas and on reject dumps located within lease area.
- (xxii) Spillage of ore on the public roads shall be removed immediately on occurrence.

- (xxiii) The mining company should submit details regarding transportation of ore in the following format every month

Sr. No.	Source	Destination	Qty.	No. of trips (tipper trucks)	Route (names of villages through which transportation takes place)	Remarks

- (xxiv) The mining unit should provide mechanical sweeping arrangements for sweeping of roads affected due to transportation of iron ore.
- (xxv) The mining unit shall take adequate measures for control of noise levels from its own sources within the premises in respect of noise. The limits are as follows:

Category of Area/ Zone	Limits in dB (A) Leq	
	Day time	Night time
Industrial Area	75	70
Commercial Area	65	55
Residential Area	55	45
Silence Zone	50	40

Day time is reckoned between 6 a.m. to 10 p.m. and night time is reckoned between 10 p.m. to 6 a.m

**5. CONDITIONS REQUIRED TO BE COMPLIED UNDER THE HAZARDOUS AND OTHER WASTES (MANAGEMENT AND TRANSBOUNDRY MOVEMENT) RULES 2016, AS AMENDED THEREAFTER**

- (i) The unit is hereby granted authorization to operate a facility for collection, storage and disposal of hazardous wastes as specified below:

Sr. No.	Category	Type of waste	Quantity	Mode of disposal
1.	5.1	Used /Spent Oil	5 MT/ month	To recycler registered with SPCB and having valid authorization of SPCB
2.	5.2	Oil soaked Cotton waste	0.75 MT / month	To be sent to M/s Vedanta Ltd. Met Coke Division, Amona for incineration
3.	3.3	Oil filters	0.416 MT/month	To be sent to CHWTSDF operated M/s. Ponda Envocare Ltd. at Pissurlem IDC for incineration
4.	33.1	Discarded Containers / Barrels /Liners contaminated with Hazardous Wastes/Chemicals	250 numbers/month	To be sent to CHWTSDF operated M/s. Ponda Envocare Ltd. at Pissurlem IDC for incineration

- (ii) *The authorization shall comply with the provisions of the Environment (Protection) Act, 1986 and the rule made there under.*
- (iii) The person authorized shall not rent, lend, sell or transfer or otherwise transport the hazardous waste without obtaining prior permission of the Goa State pollution Control Board.
- (iv) Any unauthorized change in personnel, equipment or working conditions as mentioned in the hotel unit by the person authorized shall constitute a breach of his authorization.
- (v) It is a duty of the authorized person to take permission of the Goa State Pollution Control Board to close down the facility.
- (vi) The inner bottom surfaces of the tank shall be impervious enough to prevent leakage or seepage of these wastes into the sub surface soil or ground water.

- (vii) The occupier shall maintain a manifest system as per Rule 19 for disposal of hazardous wastes to ensure that these wastes are delivered to the designated facility preventing pilferage and clandestine disposal due to unforeseen events that may occur during transit.
- (viii) The manifest shall be endorsed by the dispatcher, transporter and receiver of hazardous wastes. The endorsed copy shall be furnished to the Goa State Pollution Control Board.
- (ix) Under any circumstances the hazardous waste shall not be disposed to unauthorized facilities.
- (x) The occupier shall maintain the records for generation, storage and disposal of hazardous waste in Form 3 of as per Hazardous And Other Waste (Management & Transboundary Movement) Rules 2016 as amended thereafter.
- (xi) The occupier shall furnish monthly returns for collection, storage and disposal of hazardous waste through online OCCMS systems.
- (xii) The unit shall put up a board (minimum size 6x4 Feet) at prominent location near the main gate providing details as follows in English and Konkani languages:-
- Hazardous Waste category number.
  - Hazardous Waste quantity number.
  - Treatment facility for each category.
  - Mode of disposal for each category.
  - Hazardous Waste Authorization number, date and validity period.
  - Water Consent number, date and validity period.
  - Air Consent number, date and validity period.
  - Quantity and Nature of Hazardous Chemicals being used.
- (xiii) The occupier shall ensure that the Hazardous Wastes are not allowed to be stored for more than 90 days.
- (xiv) The unit shall submit online annual returns in prescribed format on or before 30<sup>th</sup> June of every year.

**6. GENERAL CONDITIONS:**

- (i) The unit shall not change or alter the quantity, quality of discharge, temperature or the mode of the effluent/ emission or hazardous wastes or control equipments provided for without previous permission of the Board.
- (ii) The unit shall provide facility for collection of samples of effluent, air emissions and hazardous wastes to the Board staff.
- (iii) An application in prescribed form along with the prescribed fees for renewal of Consent shall be submitted at least 60 days before the expiry of validity of this Consent. An application for renewal of Consent submitted after expiry of the validity shall accompany with penalty of 50% of the Consent fees in addition to the prescribed consent fees.
- (iv) The Board shall be forthwith informed of any accident or unforeseen event involving discharge of any poisonous, noxious or polluting matter into a stream or well or on land or into the atmosphere, as result of such discharge water/ air is being polluted.

- (v) This Consent to Operate is granted without any prejudice to any other permissions(s) required under any laws, by – laws and regulations in force. This Consent to Operate is confined to matters arising out of the Air Act and Water Act only.
- (vi) The Board reserves the right to amend or add any conditions in this consent and the same shall be binding on the applicant.
- (vii) The unit shall submit to this office, the Environmental Statement Report in Form V for the Financial Year ending April to March by 30<sup>th</sup> September of the succeeding year as per the provisions of the rule 14 of the Environment (Protection) (Second Amendment) Rules, 1992.
- (viii) This Consent does not entitle the party to commence activities until and unless all the other Permissions as required under the relevant statutes are obtained by the party and this Consent to Operate is confined to matters arising out of the Air Act and Water Act only.
- (ix) The unit shall bear the cost of analysis / monitoring in case of complaints received by the Board / re-inspections due to non-compliances observed by the Board & monitoring carried by the Board.
- (x) The unit shall submit the details of the Public Liability Insurance Policy under the PLI Act 1991, to the Board office as applicable.
- (xi) The unit shall submit returns for disposal of batteries under the Battery Waste Management Rules 2022 as amended thereafter, if applicable.
- (xii) The unit shall submit returns for disposal of e - waste under the E- Waste Management Rules 2022, as amended thereafter, if applicable.
- (xiii) The unit shall submit returns for disposal of plastic waste under the Plastic Waste Management Rules 2016, as amended thereafter, if applicable.
- (xiv) **The import, stocking, distribution, sale and use of single use plastic, including polystyrene and expanded polystyrene, commodities as stated in the Plastic Waste Management (Amendment) Rules, 2021 shall be prohibited with effect from the 1st July, 2022.**
- (xv) **The waste dump slopes shall be covered with biodegradable geotextile mats.**
- (xvi) **The mining firm should manage the daily trips in staggered manner in consultation with DMG so that traffic congestion is avoided at major junctions.**
- (xvii) **The mining activity shall be strictly in accordance to the mining plan approved by the Indian Bureau of Mines.**
- (xvi) **Those mines having part forest and part non-forest areas and have not obtained forest clearance, consent to operate should be limited to non-forest area**
- (xvii) **Mining lease with common transport route should carry out Ambient Air Quality Monitoring along the transport route in consultation with the Board before the commencement of mining operation.**
- (xviii) **Other related permissions as applicable in the EC has to be obtained from the competent authorities before the commencement of the mining operations**

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- (xix) The mining unit shall submit the year wise production & developmental plan duly approved by the IBM before the commencement of the mining operations
- (xx) The lease holder has to obtain no objection certificate from the Central Ground Water Authority or the concerned State Authority for any ground water abstraction, if applicable.
- (xxi) The lease holder shall comply to the Guidelines and DUST Mitigation measures in handling Construction material and C& D waste issued by central Pollution Control Board and are placed on Board website goaspcb.gov.in.
- (xxii) The mining unit shall submit existing plan and proposed modification as per EC condition no. 23.1.
- (xxiii) The mining unit should provide online real time approved methodology of ambient air monitoring systems on transportation routes with connectivity to the Board.
- (xxiv) There should be shoulders/small pillars on both side of the road so that the running trucks so not ply over the soil lying on the road side.
- (xxv) The ore transportation trucks should be checked for emission to have a control on vehicular emission.ng on the road side.
- (xxvi) Permanent haul road should be provided with water sprinklers and logging to be maintained.
- (xxvii) Proper spillage control mechanism should be done for the plying trucks. Also Proper garland drains should be maintained to prevent direct runoff from the mine to the nearby agricultural field and river.
- (xxviii) Qualified Environmental engineers/personnel should be deputed in mines to conduct the mining operations in environmental benign manners. The duties of these personnel will be to control overloading & spillage, reduce haul road emissions, haul road maintenance, mine traffic control, water sprinkling, identification of polluting vehicles, effluent management, enhance green belts, reclamation, erosion control, monitoring, training and awareness, etc.
- (xxix) The mining unit shall submit plan/proposal for decarbonisation as per COP 26 resolution.
- (xxx) The mining unit needs to comply with the pre-requisites prior to start actual mining operations such as execution of mining lease, installation of air quality monitoring facilities in the core zone/buffer zone, transportation route as applicable.
- (xxxi) The mining unit shall take utmost care, so that Mayem and other water bodies in vicinity of mining activity are not affected.
- (xxxii) The PP to proceed with the approved mining plan for refilling of mining pits.
- (xxxiii) The unit has to obtain registration / membership with the CHWTSDF operated by the M/s Ponda Envocare at Pissurlem for the disposal of hazardous waste within 30 days of receipt of this consent.
- (xxxiv) The mining unit has to register with the GIEMA (Goa industries Environment Management Association) within 30 days of receipt of this consent, if applicable.

- (xxxv) The lease holder shall obtain the valid Environmental Clearance, Lease from DMG and the permission from any other related authority all the time during its operation.
- (xxxvi) The lease-holder is mandated to comply with all the conditions referred in the Environmental Clearance (EC) issued by the Ministry of Environment, Forest and Climate Change vide its EC file no-IA-J-11015/3/2023-IA-II (NCM) dated 23/01/2024.
- (xxxvii) The Project Proponent shall submit six monthly compliance reports on the status of the implementation of the stipulated environmental safeguards to the MOEFCC & its concerned Regional Office, Central Pollution Control Board and State Pollution Control Board.
- (xxxviii) If the unit proposes for any deviation in the existing approved iron ore transportation route, the unit shall provide wheel washing facility/rumbler system (cattle trap) for the ore transport vehicles at the exit point of mine prior to entering public road and should obtain prior permissions from all the concerned authorities to carry out ore transportation.

To,

M/s. VEDANTA LIMITED

(MINING UNIT: BLOCK I- BICHOLIM MINERAL BLOCK)

Sesa Ghor, 20 EDC Complex, Patto, Panaji- Goa

- Copy to: -
1. Directorate of Mines & Geology, Ground Floor, Institute Menezes Braganza, Panaji-Goa
  2. Ministry of Environment, Forest and Climate Change, IA Division, Indira Paryavaran Bhawan, JorBagh, New Delhi- 110003
  3. Accounts Section
  4. Concerned File
  5. Guard File

Received Consent fee of: The Capital Investment of the mining unit is Rs. 250.00Crores

Receipt no.	Amount	Date
3538	19,00,000.00/-	12/02/2024

SANJEEV  
SHASHIKAN  
T JOGLEKAR

Digitally signed by  
SANJEEV  
SHASHIKANT  
JOGLEKAR  
Date: 2025.04.15  
10:03:01 +05'30'

(Sanjeev Joglekar)  
Member Secretary (I/c)  
Goa State Pollution Control Board

## CUSTOMER FEEDBACK

Dear Citizen / Customer,

We appreciate you for sparing a few minutes for giving us your valuable feedback on our services

Name:.....

Contact .....

Address:.....

Email:.....Date.....

Name of the service availed: .....

Are you aware that service standards are included in the Citizen's Charter as available on Board's website :[www.goaspcb.gov.in](http://www.goaspcb.gov.in)?Yes  No 

If yes, is the Citizen Charter simple and easy to understand?

Yes  No 

Description of service delivery parameters (Consents/Authorization/RTI's/Complaints etc.)	Excellent	Good	Fair	Average	Poor	Reason for grading
Time taken to deliver service in comparison to service standards mentioned in Citizen's Charter						
Quality of service (accuracy, completeness)						
Knowledge of dealing hand / staff regarding services/schemes						
Courtesy of staff						
Board's response in view of your query/requirement is to your satisfaction						
Date of your visit to the office and your overall experience						

Suggestions for improvement, if any

.....  
.....

Signature &amp; date

To,  
The Member Secretary,  
Goa State Pollution Control Board,  
Near Pilerne Industrial Estate,  
Opposite Saligao Seminary, Saligao, Bardez, Goa. 403511

- ❖ Please note that your feedback is considered essential for overall improvement and development of Board functions in service of environment.